of notification No. 49/2023 - Customs, dated 25th August, 2023 [G.S.R. 628(E), dated 25th August, 2023], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy Export duty on exports of Parboiled Rice, falling under HS Code 1006 30 10."

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): Sir, I move the following Resolutions:-

- (i) "In pursuance of Section 8 of the Customs Tariff Act, 1975, this House hereby approves of notification No. 47/2023 Customs, dated 19th August, 2023 [G.S.R. 616(E), dated 19th August, 2023], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy Export duty on exports of Onions, falling under HS Code 0703 10." and,
- (ii) "In pursuance of Section 8 of the Customs Tariff Act, 1975, this House hereby approves of notification No. 49/2023- Customs, dated 25th August, 2023 [G.S.R. 628(E), dated 25th August, 2023], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy Export duty on exports of Parboiled Rice, falling under HS Code 1006 30 10."

The questions were put and the motions were adopted.

GOVERNMENT BILL

The Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023 - Contd.

MR. CHAIRMAN: Now, Shri Kartikeya Sharma. While I understand that it is the maiden speech of the hon. Member, but given the time constraint, I am sure he will use his discretion.

SHRI KARTIKEYA SHARMA (Haryana): Mr. Chairman, Sir, thank you so much and I seek your indulgence. I rise in favour of the Nari Shakti Vandana Bill, the 128th Constitution (Amendment) Bill. I want to express my speech with two lines from Nawaz Deobandi, which says:

सफ़र में मुश्किलें आएं तो जुर्रत और बढ़ती है, कोई जब रास्ता रोके तो हिम्मत और बढ़ती है। Mr. Chairman, Sir, I stand before you as a strongest supporter of the Women's Reservation Bill as I believe the time has come and we can't wait any longer. The first Prime Minister, in his letter to the Chief Ministers wrote, "The future of India will probably depend ultimately more upon the women than men." These words of the first Prime Minister were prophetic. I am proud to say that I am the part of the Parliament under the leadership of hon. Prime Minister, Shri Narendra Modi, who has shown grit and determination and a unique foresight to turn it into a reality. Just before me, a couple of minutes ago, a senior Member of Parliament was talking about doers and talkers. I would like to highlight that the Prime Minister has shown by bringing this Bill that he is a doer and not a talker. I come from the State of Haryana which had, for the longest time, grappled with the issue of unequal sex ratio. The sex ratio in Haryana was 879 females for 1,000 males in 2001, but has shown steady improvement since 2015 when the Prime Minister, Shri Narendra Modi, launched the *beti bachao beti padhao andolan* from Haryana.

I would like to inform the House that in 2022, the ratio has improved to 917. It has increased by 85 points. This shows the initiatives backed by the State and the firm commitment by the Government. In the first general elections, there were 66 women who contested and 19 were elected to the House of People. Even though we have made rapid strides in women representation in Parliament and local bodies, down to the lowest level, much remains to be done and thus I back this Bill wholeheartedly. Lasting revolutions are not achieved overnight. They require a civil society awakening. This Bill is taking us in that direction.

Sir, writing in Harijan on 21st of April 1946, Gandhiji emphasized the need to "enroll women as voters, impart or have imparted to them practical education, teach them to think independently, release them from the chains of caste that bind them so as to bring about a change in them... If they will do this, they will purify the present unclean atmosphere."

Sir, he prophetically said, "as long as the women of India do not take part in public life, there can be no salvation for the country." Adoption of our Constitution heralded a new era of equity and equality for women of India. It guarantees equal political rights including the right to vote to women. Not only does the Constitution guarantee equal political status to women, there is even a scope for positive discrimination in their favour as is evident in Article 15(3) of the Constitution. Article 14 provides for equality before law. Article 39(a) states that the State shall direct its policy towards securing equally to men and women the right to an adequate means of livelihood, and 39(d) enjoins the State to direct its policy towards securing equal pay for equal work for both men and women. Sir, Article 42 provides for securing just and

humane conditions of work and for maternity relief. Article 51(A)(e) refers to the fundamental duty of citizens to renounce practices derogatory to the dignity of women. In the words of Dr. B.R. Ambedkar, "I measure the progress of a community by the degree of progress which women have achieved."

In 1975, the Committee on the Status of Women in India commented on declining political representation of women in India. Though majority within the CWSI were against reservations in the legislative bodies, yet, all members agreed on reservation for women in local bodies. The National Perspective Plan of 1988-2000 also recommended 30 per cent reservation for women in all elected bodies although the document was not clear whether the reservation was through nomination or election. The BJP Government had repeatedly reinstated the Bill in Parliament in 1998, 1999, 2002 and 2003. The Congress, when it came to power in 2004, prompted the UPA to integrate the Bill into its Common Minimum Programme and tried to introduce the Bill with little progress. It was opposed by its own partners who were a part of the Government.

Sir, a very senior Member of Parliament before me said that this decision is being taken by brain and not by heart. These decisions are taken by brain, heart and soul all put together. You need a will of steel to implement these decisions. That is what is being done by the current Government.

Sir, in the last decade of the twentieth century, the issue of political empowerment of women gained momentum throughout the world. In 1990, the United Nation's Economic and Social Council endorsed a target of 30 per cent women in decision-making positions in the world by 1995. This target was far from being met by 1995; only 10 per cent of the world's parliamentarians were women.

Back home, in Rajya Sabha, we have 31 women MPs whereas in the Lok Sabha, we have 82 women MPs. Today, around 26 per cent of the world's parliamentarians are women. Among the State Legislatures, the average representation of Women MLAs is about only 7 per cent. Of a total of 8054 candidates in the 2019 General Elections, only 726 were women. An interesting statistics presents itself here. Sir, while almost 11 per cent of the women contestants were successfully elected as MPs, only 6 per cent of men could be successful. When it comes to trusting their future, voters trust women candidates more than they trust men. Not only do women make for winning candidates but as candidates they spur greater economic growth. An academic paper by the United Nations University World Institute for Development Economies Research (UNU-WIDER) in 2015 studied the impact of women politicians on economic performance in State Legislative Assemblies. The

researchers examined data for 4,265 State Assembly constituencies for the 1992-2012 period using night luminosity as a measure of economic performance.

The paper estimated women legislators raise luminosity growth in their constituencies by about 15 percentage points per annum more than that of male legislators. They were also found to be far more effective at completing road projects and hence creating infrastructure for growth.

Sir, I got to hear some speeches of the hon. Members of the Lok Sabha yesterday wherein some questioned why the Government took so long to introduce the Bill, why it wasn't introduced earlier. It is important to understand, in 2014 the challenges before this Government were many. Women had the right to vote, but no toilets, no gas connections, no access to equal opportunities and very little representation. One of the most celebrated campaigns of the hon. Prime Minister Modiji and this Government was the Swachh Bharat Mission. It was launched with the idea of building toilets. It was done with an effort to restore the dignity and privacy of women. Some people complained that toilets had been built, but there was irregular supply of water. I would like to say to them, 'Be patient.' Such mammoth campaigns are bound to come with some learnings and challenges. Today most of them have regular water supply. Sir, I am a positive person. I am an optimist, not a pessimist and I believe in the positivity and the power of change. Soon after people complained, women in rural India were cooking food with cow dung cakes or wood leading to health hazards. Today, almost all homes have gas connections. It is important to understand that change has not happened overnight. It requires the assistance of society and a change in the mindset. In the words of Victor Hugo, "No one can stop an idea whose time has come." The idea of women's reservation has come and no one can stop it. As the hon. Prime Minister said, 'The country can't wait any more.'

Research has shown that when women are empowered, the entire nation is empowered. Women legislators are more... (*Time-bell rings.*) Sir, I will just seek your indulgence to complete my maiden speech.

Sir, I thought I would mention some of the top women leaders, scientists, engineers, businesswomen, social workers at the end of my speech, but as I was writing their names, I got a feeling that being a successful female leader in their field cannot be their identity, for they have outgrown their gender. In a male dominated world, they are not successful because they are women; they are successful despite of it. It is our narrow lens that we see them in gendered roles. It is our shortcoming that we see their gender first before we see their capabilities and their talent. It is the men who need to change their view and start treating them as equal colleagues.

Sir, I would like to express my heartfelt gratitude to our hon. Prime Minister who has been able to reorganize, bring on track this Bill which had been derailed for the longest time and in a time where the whole world is going through difficult times, whether it is climate change, hostile nations, and income inequalities. Only the healing and caring touch of a mother can save humanity from falling further down.

(MR. DEPUTY CHAIRMAN in the Chair.)

Sir, discuss as much as we may, debate, fight and shout, do whatever, but the bottom line is that such a provision cannot wait any longer. It is our need.

Sir, I would like to finish my speech with a few lines from the famous poet, Shri Dushyant Kumar.

"हो गई है पीर पर्वत-सी पिघलनी चाहिए, इस हिमालय से कोई गंगा निकलनी चाहिए। सिर्फ हंगामा खड़ा करना मेरा मकसद नहीं, मेरी कोशिश है कि ये सूरत बदलनी चाहिए।"

Sir, I only want to say that let us come together and change the picture of the Indian polity. Let us unanimously support this Bill. Otherwise, when history is written, people who are standing on the other side will not be judged kindly. Thank you, Sir.

श्रीमती कान्ता कर्दम (उत्तर प्रदेश)ः उपसभापित महोदय, नारी शक्ति वंदन अधिनियम, यानी महिला आरक्षण बिल एक ऐतिहासिक और क्रांतिकारी बिल है, जो हमारी सरकार, हमारे दूरदर्शी और यशस्वी प्रधान मंत्री जी श्री नरेन्द्र मोदी जी के कुशल नेतृत्व में आज पास होना है। हमारे देश के प्रधान मंत्री ने 2014 के बाद महिलाओं को जो सम्मान दिया है, उससे पहले उस तरह से महिलाओं को सम्मान नहीं मिला है। जब से वे आए हैं, तब से उन्होंने बहुत सारी केन्द्र सरकार की योजनाओं में उनको स्थान दिया है, सम्मान दिया है, हर जगह महिलाओं को सम्मान दिया है - चाहे विधान सभा हो, लोक सभा हो या राज्य सभा हो, सभी जगह सभी पार्टियों से ज्यादा हमारी पार्टी की भागीदारी है। अभी सामने से बहुत सी जगहों का नाम लिया गया, मैं यह रिपीट नहीं करूंगी, लेकिन मैं इतना ही कहूंगी कि राजस्थान की स्थिति किसी से छिपी नहीं है। जो राजस्थान के हालात हैं, वे सबको मालूम हैं, किसी से छिपे हुए नहीं हैं। मेरा भी राजस्थान में जाना हुआ। कई जगहों पर गंभीर स्थिति थी, महिलाओं के साथ जिस तरह का दुराचार किया गया, जिस तरह से महिलाओं को अपमानित किया गया, वह सबके संज्ञान में है। हमारे प्रधान मंत्री जी महिलाओं को सशक्त बनाना चाहते हैं, न कि निर्बल। जिस प्रदेश में हमारी सरकार नहीं है, उस प्रदेश में महिलाओं को जो भागीदारी या जो सम्मान मिलना चाहिए, जो सुरक्षा मिलनी चाहिए, वह उस तरह से नहीं मिल पा रही है।...(व्यवधान)...

श्री उपसभापतिः प्लीज़, बैठकर चर्चा मत कीजिए। Don't speak while sitting.

श्रीमती कान्ता कर्दमः अभी आप सुनना चाहते हैं, तो सुनिए। राजस्थान में रेपिस्ट के बचाव में आंदोलन चल रहा है, क्या यह किसी से छिपा है? यह आंदोलन चल रहा है।...(व्यवधान)... प्रियंका जी एक तरफ कहती हैं कि मैं लड़की हूं, मैं लड़ सकती हूं, लेकिन राजस्थान में लड़ने क्यों नहीं जातीं, क्यों नहीं बोलतीं।...(व्यवधान)... वे एक बार भी गई हैं!...(व्यवधान)... बेटी हूं, लड़ सकती हूं...(व्यवधान)...

श्री उपसभापतिः प्लीज़, अपनी चेयर पर बैठकर मत बोलिए।

श्रीमती कान्ता कर्दमः अगर आप राजस्थान की स्थिति जानेंगे, तो आप देखेंगे कि जो दलित हैं, पिछड़े हैं, उन पर कितने अत्याचार हो रहे हैं!...(व्यवधान)... वह किसी से छिपा नहीं है।...(व्यवधान)...

श्री उपसभापति: ऑनरेबल मेम्बर्स, मैं आप सबसे यह कहना चाहता हूं कि आप एक-दूसरे से जिन बातों की अपेक्षा करते हैं, आप भी उन बातों का पालन करें।

श्रीमती कान्ता कर्दमः एक मां की कोख उजाड़ दी गई। दो बच्चों की गाड़ी से कुचल कर हत्या कर दी गई।...(व्यवधान)...

श्री उपसभापतिः कान्ता कर्दम जी की बात के अलावा कोई और बात रिकॉर्ड पर नहीं जा रही है। मैडम, आप बोलें।

श्रीमती कान्ता कर्दमः और तीसरे को सिसकता हुआ छोड़ दिया गया। वह भी एक महिला है, वह भी एक मां है, उस मां की कोख उजाड़ी।...(व्यवधान)...

श्री जयराम रमेशः सर, ...(व्यवधान)... सर, ...(व्यवधान)...

श्री उपसभापतिः Don't speak while sitting. मैडम आप बोलिए।

श्रीमती कान्ता कर्दमः एक बहन का भाई छीन लिया।...(व्यवधान)... वह एससी समाज से थी, वह दलित समाज से थी। आप पिछड़ी जाति की बात करते हैं, तो राजस्थान में देखिए कि पिछड़ी महिला के साथ आपकी सरकार ने क्या किया है। यहां आपने देखा कि गैंगरेप के बाद महिला को जलाकर मार दिया गया। ...(व्यवधान)... उसको भट्टी में डाल दिया गया, झोंक दिया गया...(व्यवधान)... वह किसी से छिपा नहीं है।...(व्यवधान)...केवल एक ही मामला नहीं है।...(व्यवधान)...

श्री उपसभापतिः सभी माननीय सदस्यों से आग्रह है कि वे अपनी चेयर पर बैठकर बात न करें।

श्रीमती कान्ता कर्दमः हर दिन प्रदेश में 17 मामले रेप के दर्ज होते हैं, हर दो घंटे में नाबालिग बिच्चियों का अपहरण होता है। यह किसी से छिपा नहीं है। आप देखिए, तलाशिए - 1 लाख, 90 हज़ार से अधिक मामले महिलाओं के अत्याचार के दर्ज हैं। ...(समय की घंटी)... अब तक प्रदेश में महिलाओं और बिच्चियों के 45 हजार से अधिक रेप के मामले दर्ज हैं। ...(व्यवधान)...

श्री उपसभापतिः माननीय कान्ता जी, आपका समय समाप्त हो गया है।

श्रीमती कान्ता कर्दमः महोदय, ये पिछड़ों और दलितों की बात करते हैं, मैं यह पूछना चाहती हूं कि इन्होंने अपनी सरकार में उनको कितना सम्मान दिया है? जहां-जहां इनकी सरकार है, वहीं दिलतों और पिछडों पर ज्यादा अत्याचार हो रहे हैं। उन्हें संरक्षण मिलना चाहिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please conclude.

श्रीमती कान्ता कर्दमः आपने देखा है कि बेटी बचाओ, बेटी पढ़ाओ और बेटियों को बढ़ाओ, यह किसने कहा है - यह प्रधान मंत्री जी ने कहा है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please conclude.

श्रीमती कान्ता कर्दमः वह सपना साकार करके दिखा दिया। आप देखेंगे कि हर क्षेत्र में महिलाएं आगे बढ़ रही हैं। आप रक्षा के क्षेत्र, शिक्षा के क्षेत्र या किसी भी अन्य क्षेत्र में देखेंगे, तो बेटी बचाओ और बेटी पढ़ाओ ...(समय की घंटी)... ऐसे ही नहीं किया है। आप देखेंगे कि बेटी और बेटे में आज कोई फर्क नहीं है।

श्री उपसभापतिः माननीय कान्ता जी, अब मैं दूसरे स्पीकर को बुलाऊंगा।

श्रीमती कान्ता कर्दमः सर, एक मिनट। मैं कन्क्लूड करती हूं।

श्री उपसभापतिः आपका समय खत्म हो चुका है।

श्रीमती कान्ता कर्दमः आप यह देखिए कि बाबा साहेब भीमराव अम्बेडकर जी का सपना था कि हर घर की महिलाएं शिक्षित बनें। ...(व्यवधान)... महात्मा ज्योतिबा फुले का सपना था कि हर घर की महिलाएं शिक्षित बनें।

श्री उपसभापतिः आप अपनी पार्टी के दूसरे वक्ता का समय ले रही हैं।

श्रीमती कान्ता कर्दमः वे आज उनका सपना साकार और पूरा कर रहे हैं। यह काम हमारे माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी कर रहे हैं। ...(समय की घंटी)...

श्री उपसभापतिः माननीया कान्ता जी, अब मैं दूसरे स्पीकर को बुला रहा हूं।

श्रीमती कान्ता कर्दमः यहां 'उज्ज्वला योजना' की बात हुई। 'उज्ज्वला योजना' में सिलेंडर पर 400 रुपये कम किए गए हैं और सामान्य लोगों के लिए 200 रुपये कम किए गए हैं।

श्री उपसभापतिः माननीय रामदास अठावले।

श्रीमती कान्ता कर्दमः मुझे समय देने के लिए बहुत-बहुत धन्यवाद। मैं अपनी पार्टी का बहुत-बहुत धन्यवाद और आभार व्यक्त करती हूं।

श्री उपसभापतिः माननीय रामदास अठावले जी, आप बोलें। उनका समय समाप्त हो गया है, वे अपने समय से दो मिनट ज्यादा बोली हैं।

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले): उपसभापति महोदय,

"मैं बहुत बार जाकर आया हूं रूस, लेकिन महिला बिल के कारण मैं आज बहुत ही हूं खुश ...(व्यवधान)...

श्री उपसभापतिः राजीव जी, प्लीज़।

श्री रामदास अठावलेः उपसभापति महोदय,

"अब मजबूत हो जाएगी नारी शक्ति, सभी महिलाओं को मिल जाएगी मुक्ति। महिलाओं की गाड़ी अब कहीं भी नहीं रुकेगी, महिलाएं अब किसी के सामने नहीं झुकेंगी। सशक्त हो गई है नारी, वह पड़ जाएगी हम सभी पर भारी। लोक सभा, विधान सभा में महिलाएं अच्छी खेलेंगी पारी, और मोदी जी के साथ अब आएंगी महिलाएं सारी। बेटी बचाओ, बेटी पढ़ाओ, लेकिन समाज को आपस में मत लड़ाओ, महिलाओं को उनके काम में मत अड़ाओ, महिलाओं पर अन्याय करने वालों पर गाड़ी चढ़ाओ। मोदी है, तो मुमकिन है, मोदी नहीं, तो मुमकिन नहीं। मोदी है, तो विकास है, मोदी नहीं, तो विकास नहीं है। मोदी है इसलिए नया संसद भवन है, मोदी नहीं, तो नया संसद भवन नहीं। मोदी है, तो जी20 की अध्यक्षता है, लेकिन मोदी नहीं, तो अध्यक्षता नहीं है।...(व्यवधान)...

DR. V. SIVADASAN (KERALA): Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN: You are not allowed to speak.

श्री रामदास अठावलेः उपसभापति महोदय,

मोदी है, तो सामाजिक न्याय है, मोदी नहीं, तो सामाजिक न्याय नहीं है। ...(व्यवधान)...

DR. V. SIVADASAN: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Please take your seat.

श्री रामदास अठावलेः उपसभापति महोदय,

महिला बिल के समर्थन में मैं यहां खड़ा हूं, क्योंकि मैं कई साल महिलाओं के लिए लड़ा हूं।...(समय की घंटी)... मोदी जी का यह निर्णय बहुत ही बड़ा है, इसलिए मैं आपके सामने खड़ा हूं।

श्री उपसभापतिः माननीय अठावले जी, आपका समय खत्म हो रहा है। प्लीज़ कन्क्लूड।

श्री रामदास अठावलेः सर, मुझे थोड़ा और बोलना है।

मोदी जी लाए हैं नारी शक्ति का वंदन बिल, पूरे भारत की महिलाओं का खुश है दिल। सारे विरोधी अब हो जाएंगे किल, ...(समय की घंटी)....

अच्छी सेहत के लिए उन्हें लेनी पड़ेगी पिल। क्योंकि देश की जनता घमंडिया गठबंधन को करेगी निल।

श्री उपसभापतिः माननीय अठावले जी, मैं अब दूसरे स्पीकर को बुलाऊंगा। ...(व्यवधान)...

श्री रामदास अठावलेः

मोदी जी बढ़ा रहे हैं विकास की स्पीड और स्किल, और विकसित भारत बनने की आशा अब होगी फुलफिल।

श्री उपसभापतिः माननीय अठावले जी, अब मैं दूसरे स्पीकर को बुलाऊंगा। प्लीज़ कन्क्लूड। आपका समय खत्म हो गया है, अब मैं दूसरे स्पीकर को बुला रहा हूं।

श्री रामदास अठावलेः सर, मुझे बोलने दीजिए।

MR. DEPUTY CHAIRMAN: No, no. I will not allow.

श्री रामदास अठावलेः महिला आरक्षण विधेयक को लाने में डा. बाबा साहेब अम्बेडकर की भूमिका और उनका योगदान भारत की जनता कभी नहीं भुला सकती है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I will examine it.

श्री रामदास अठावलेः महिलाओं के विकास के लिए डा. बाबा साहेब अम्बेडकर ही थे, जिन्होंने हिंदू कोड बिल 11 अप्रैल, 1947 को संविधान सभा में पेश किया था। डा. बी. आर. अम्बेडकर को 1948 में माननीय पंडित जवाहरलाल नेहरू द्वारा...(समय की घंटी)... हिंदू कोड बिल विकसित करने के लिए गठित उप समिति के अध्यक्ष के रूप में चुना गया था और 9 अप्रैल, 1948 को एक चयन समिति द्वारा भेजा गया था। चार साल के विचार-विमर्श के बाद यह अनिर्णायक रहा। उनके अपने शब्दों में, उन्होंने बोला था कि मार डाला और अप्रयुक्त एवं गुमनाम होकर मर गए। स्वतंत्र भारत की संसद में इस विषय पर संभवतः यह सबसे लंबी बहस थी। ...(व्यवधान)...

श्री उपसभापतिः थैंक यू, अठावले जी। मैं अब दूसरे स्पीकर को बुला रहा हूं। ...(व्यवधान)...

श्री रामदास अटावलेः कांग्रेस हिन्दू कोड बिल को स्पष्ट करने के लिए उत्सुक नहीं थी। ...(व्यवधान)... इस वजह से बाबा साहेब अम्बेडकर जी ने 27 सितम्बर 1951 को...

श्री उपसभापतिः अठावले जी, आपकी बात रिकॉर्ड पर नहीं जाएगी। आपने समय से दो मिनट अधिक बोला है। श्रीमती रिमलाबेन बेचारभाई बारा, आप बोलें। आपकी बात ही रिकॉर्ड पर जाएगी।

SHRIMATI RAMILABEN BECHARBHAI BARA (Gujarat): *"Thank you, hon. Deputy Chairman, Sir. Today, we are discussing Nari Shakti Vandan Adhiniyam in this historic House. I support this Bill and I congratulate and thank Hon. Prime Minister, Shri Narendra Modi on behalf of women of the entire nation. Hon. Deputy Chairman, Sir, there have been many governments in Bharat since independence but these governments were against women and therefore, they did not bring this Bill in the past despite having majority. Today, the members sitting in opposition are asking as to why Modi ji did not bring this Bill in last 9 years. Hon. Deputy Chairman Sir, through you, I would like to say that the Bill was brought in 2010, they had majority in government, then why it was not passed until 2014. Hon. Deputy Chairman, Sir, our Prime Minister has always been a well-wisher of women. He has always taken positive initiatives for women and he knows the sublime strength of women. Therefore, he is working hard for the upliftment of women. I belong to Gujarat. When Hon. Prime Minister was the Chief Minister of Gujarat, he had taken many initiatives to ensure safety of girl child and to provide education to girls. He launched 'beti bachao, beti padhao' campaign. He spread awareness in the entire state for education of girls through Kanya Kelavni Rath Yatra. In order to make girls and women strong, he used to say only one thing that I have come to you for begging. He was not begging for money, but he used to say to the people that if you want to give me something, please give education to your daughters. The Hon Prime Minster was begging for education of girls.

Hon. Deputy Chairman, Sir, when our Prime Minister was the Chief Minister of Gujarat, literacy rate of girls was less than 33% and drop-out ratio was also high. But Modi ji made many efforts for providing education to girls. He used to say that if a girl is educated, she can make her entire family educated and this would benefit many generations to come and the society at large. With this motto in his mind and identifying the hidden strength of girls, he worked for providing education to girls.

Hon. Deputy Chairman, Sir, I come from a tribal region. There are many problems in tribal areas but our Prime Minister has a dream to provide tap water in tribal and hilly regions through Jal Shakti Mission Yojana. Now, the women of tribal area also get tap water in every household. Now they save their time and use it for their families. Hon. Deputy Chairman, Sir, I would like to speak about Ujjwala Yojana. Earlier, poor tribal women had to go to forest to get wood. They used to cook food on earthen *chulha* (stove) and its smoke affected their lungs adversely. Their life was

^{*} English translation of the original speech delivered in Gujarati.

very difficult. Many governments have changed in the independent Bharat, but nobody bothered for them. But Hon. Prime Minister resolved this problem of tribal women as he cared for them and knew their plight.

Hon. Deputy Chairman, Sir, women perform many household duties. We never recognize the work done by women in our homes. We pay for all services we get from others. We have meters installed in our houses to pay for the electricity we use. But a woman who works the whole day for all family members is never valued or given importance by other family members. Women are full of strength and, therefore, our Hon. Prime Minister has brought this important Bill in this House to ensure participation of women in law-making. This Bill is in the interest of people as well as the country. Women are very powerful and they should participate and therefore, this Bill has been brought. In the end, I would like to say that this Bill validates the saying 'naari tu narayani' (woman, you are a Goddess) and therefore, we all should welcome this Bill and pass it unanimously.

Jai Jai Garvi Gujarat."

श्री उपसभापतिः धन्यवाद श्रीमती रमिलाबेन बेचारभाई बारा। माननीय श्री कपिल सिब्बल, आपके पास तीन मिनट का समय है।

SHRI KABIL SIBAL (Uttar Pradesh): Sir, thank you for allowing me to intervene in this very historic piece of legislation. We all know that the Bill is going to be passed. There is no doubt about it, and we all know why it was not introduced in 2014 and why it is being introduced today in 2023. We don't have to discuss that any more. But I really want to place on record my concern for the future of this Bill, and I will tell you why. There have been about three delimitations that have taken place in this country, namely, 1952, 1963, 1973, which was completed in 1976. And, as you know that there is a decadal Census that happens, which happened in 1951, 1961, 1971; and from 1973 to 1976, it took three years to do the delimitation. Then came 2002 when by a Constitution Amendment, we said that we will now do the next Delimitation in 2026. The Census of 2001 was done, the Census of 2011 was done and there has never been a delay in the Census but the Census of 2021 has not been done till date. The reason given was that during that period of time, 2019-20, there was Covid. So, the Census could not be completed. But the Covid happened in 2021 and the United States, England, China completed their Census even during the course of the Covid. There is a reason why there is a connection between the two. It is because when the Finance Commission sits, it allocates resources on the basis of population; and if you don't do your Census, then the allocations become skewed because the population has increased but you don't have a latest Census. The result is, the Finance Commission cannot allocate proper resources to regions, to the States in this country. Now, it took three years for the 1973 Delimitation process. Now, the census has not happened between 2021 and now. So, we are going to wait till 2026 for the Census to happen. Now, if the Census happens in 2026, the Census will reveal the new population figures; and the reason why Delimitation was frozen in 2002 was that the Health Ministry gave an opinion that by 2026, the entire population will not be growing any more. So, the result was that we will then see in 2026 how allocations are to be made and what delimitation is to be done. Now, as it happens, the population in the North has increased exponentially and that in the Southern States, it has not. So, there is going to be a big problem in dealing with the issue of delimitation after the Census is done. ...(Time bell rings.)... I will just finish, Sir. I am not going to waste your time because I am not going to enter into the politics. So, just give me a bit of time.

MR. DEPUTY CHAIRMAN: Please.

SHRI KAPIL SIBAL: The problem will be, this is now a time when there will be rotation, when the Delimitation process will be freshly done, and if it is not going to be completed by 2029, this is not going to happen.

So, now I want the Prime Minister and I want the Home Minister to make a statement in this House. We don't know who will come to power. But they must make a statement that if they don't complete the process by 2029, they will resign as Prime Minister and Home Minister of this country. Let them make that assurance to this House. We will then know whether (Interruptions)... That's another matter. ... (Time-bell rings)... That's another matter.

MR. DEPUTY CHAIRMAN: Please, please.

SHRI KAPIL SIBAL: But, at least, they should give that assurance to this House. We will know the genuineness of why they have moved it in 2023. So, that is one point I have finished with. There is one other point, and that is the last one and then I am done.

MR. DEPUTY CHAIRMAN: Your time is already over.

SHRI KAPIL SIBAL: Sir, give me just one minute. I am not going to waste time. I never waste time.

MR. DEPUTY CHAIRMAN: Thirty seconds, please. I have time constraints. Please. ...(Interruptions)... Please conclude. ...(Interruptions)... You sit down. ...(Interruptions)... Please let him speak. Please conclude.

SHRI KAPIL SIBAL: Can the Members of this House place their hand on their heart and say, when they go out of the House, that women of this country have been socially empowered, educationally empowered and economically empowered? And if they ask that question, the answer is 'No.' ... (Time-bell rings.)... Please ask all Members of this House to go out of this House and ask about the Scheduled Castes and Scheduled Tribes. Despite the reservation, have they been socially empowered, economically empowered and educationally empowered? The answer is 'No'. This is just a very small step, a delayed step. We want a leap forward for the empowerment of women politically. Thank you very much.

MR. DEPUTY CHAIRMAN: Thank you. Dr. Sonal Mansingh. You have five minutes.

DR. SONAL MANSINGH (Nominated): Thank you very much, Sir, for this opportunity to speak here in this majestic hall of the new building of Parliament. I am here as Nominated Member also for art and culture and that is because of Prime Minister Modi's respect and love for the heritage of India, both for culture and art. He considers culture as a soul of the nation.

Sir, *Bharat* is known as 'Mother of Democracy.' The *Janapadas*, the State Republics, were autonomous bodies, beginning with Vaishali. The elected representatives were responsible for smooth functioning of governance according to law and well-debated policies. Amrapali, known as a great and superb dancer, was called '*Janapada Kalyani'* and was also a part of this decision-making body. Today, in the largest democracy of the world, we are on the threshold of recreating those glorious Acts, one of which is the Women's Reservation Bill, a Bill which will become, in the words of late Shrimati Sushma Swaraj, a milestone. Such Bills change the lifestyle of a particular section of society. She further said, 'the 73rd, 74th and 81st Constitution Amendment Bills will come in the category of such Bills which have become milestones.' Such Bills bring revolutionary change in the life of women which provide 33 per cent reservation for women in Municipal Corporations, Municipalities and Gram Panchayats. Now, as a natural progression from there, after reservation

was granted to women in the Panchayati Raj institutions and urban local bodies, we are on the threshold and we are enthused and excited to welcome the Women's Reservation Bill, the *Nari Shakti Vandan Adhiniyam*, for which we thank Prime Minister Modi wholeheartedly. Reservation for women is reserving seats for women which flows from the Fundamental Rights guaranteed under Articles 14 and 15(3) of the Constitution of India. Moreover, reservation for women has been granted by various laws of Parliament and State Legislatures for achieving the ideals of equality and social justice like reservations in jobs, educational institutions, elections to panchayati raj, etc.

6.00 P.M.

Reservation, as envisaged in the Bill, will ensure considerable political empowerment of women in the true sense. It will pave the way for achievement of political justice for women, as promised in the Preamble and Article 38 of the Constitution of India. It will enable women to have greater participation in the decision and policy-making process. It is a long awaited affirmative step in that direction. I seek your indulgence to invoke names of Sita and Draupadi, naayikas/heroines of the great epics Ramayana and Mahabharata, who had decisive role in governance and policymaking, women as rishis of the vedic times such as Lopamudra, Maitreyi, Ghosha, Gargi, women as satyavadinis such as Savitri and Chaubal of the Upanishads, saints and seers such as Lalleshwari, Meera, Mahadevi Akka, Bahanabai, Anandamayi Maa, Mata Amritanandmayi, who brought societal changes in the attitudes and morale of male-dominated society and who provided examples of the strength and power of women, the brave deeds of women as queens who ruled over large kingdoms and as Army Chiefs, as freedom fighters, educationists, social reformers, entrepreneurs, artists and artisans, law makers, medical practitioners and healers, as councilors, mothers and home makers, women who are everywhere, coalescing and contributing their best to build a society, a nation of great power, strength and character. Nothing is too small; every detail is important. She creates, she nurtures and disciplines. She is the binding force that keeps disparate elements in family together, families that build a society by which a nation is known.

Today, we are working under the inspiring leadership of our Prime Minister, Shri Narendra Modi, who walks the talk; जिनकी कथनी और करनी में अंतर नहीं है; जो संकल्प से सिद्धि प्राप्त कर लेते हैं और जो 'एक भारत, श्रेष्ठ भारत' के सूत्र को जीवंत रखते हैं; who believes in 'सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास'; who believes in beti bachao, beti padhao and now beti badhao, who has put faith in women-led

development results of which are there for everyone to see. In his speech on Budget, 2023, he said, "नारी शक्ति की संकल्प शक्ति, इच्छा शक्ति, उनकी कल्पना शक्ति, निर्धारित लक्ष्यों को प्राप्त करने के लिए उनकी तपस्या, उनके परिश्रम की पराकाष्टा, ये हमारी मातृ शक्ति के प्रतिबिंब हैं।" ...(समय की घंटी)... Sir, one minute, please. नारी शक्ति का यह सामर्थ्य भारत की अनमोल शक्ति है। We are witness to first ever tribal woman President of India, hon. Shrimati Draupadi Murmu. We are witness to entry and participation of women in combat units everywhere. For the awe-inspiring success of Chandrayaan-3 also, credit has been given to almost 100 women scientists.

Sir, at the end, I would like to say that I am so honoured and privileged to be here to speak on this subject.

"भारत कन्या देश धन्या भूमि जन्या भारती, गगन को, अगन को, वचन को है धारती, देश बाला, दीप माला, दीप बाती भारती।"

Thank you, Sir.

श्री उपसभापतिः धन्यवाद, डा. सोनल मानसिंह जी। माननीय सदस्यगण, 70 से अधिक स्पीकर्स हैं, इसलिए कृपया limit yourself within time. Hon. Member, Shri Binoy Viswam; you have three minutes.

SHRI BINOY VISWAM (Kerala): Sir, from the Communist Party of India, the party that Geeta Mukherjee led, the great fighter who fought for women's representation throughout her life, I support the Bill.

Sir, while supporting the Bill, I request the Government to make sure that it will be implemented in 2024 elections. Remove all the hurdles in the name of census or delimitation. Make sure that it would be extended to Rajya Sabha and to all the State Legislative Councils. Make sure that the rights of the OBCs and the minorities are taken care of and they get their rightful share in the present and future law-making bodies. Having said this, let me state very clearly that the BJP is most insincere in this attempt. The Bill that they have brought is only for electoral gains. Sir, everyone knows that the BJP is the political outfit of the RSS. All of us here know that there is no space for even a single woman in the RSS. Why? Why was the *Rashtriya Sevika Samiti* formed? ...(Interruptions)... Answer me. Why was the *Rashtriya Sevika Samiti* formed? ...(Interruptions)... It was because you don't believe that a woman can sit with a man in the RSS. That is the reason. That is ideological. It is because the BJP and the RSS believe that the *nah stree swatantrayam arhati*; they follow the manu-smriti. The followers of manu-smriti cannot be sincere to a Bill for women

empowerment. We are sure of that. They are concerned only about electoral victories and for that purpose, they have brought this Bill. Sir, we all know one more thing, why the woman President of India, Shrimati Draupadi Murmu, was not seen when this House was inaugurated. Why was she not seen? She is a woman, she is an adivasi, but she has no place for that great function. That is BJP. That is RSS. ...(Interruptions)... Please tell us why, in your rule, the women of Manipur were paraded naked on the streets.

MR. DEPUTY CHAIRMAN: Your time is over. ... (Interruptions)... Your time is over. Please conclude.

SHRI BINOY VISWAM: Sir, give me one minute more.

MR. DEPUTY CHAIRMAN: No. You may conclude in 30 seconds.

SHRI BINOY VISWAM: Sir, as you insist that I conclude, I may tell you that they came with the Bill with so many hurdles, census and delimitation. I am reminded of a story where a fox invited a crane for a dinner where he is served soup on a large plate. Because of that, the crane could not sip a single drop of the soup.

MR. DEPUTY CHAIRMAN: Mr. Binoy Viswam, you have already taken an extra minute. Please conclude.

SHRI BINOY VISWAM: Sir, the same thing could happen in the future. This Bill is not meant for empowerment of women; it is only for BJP's electoral purpose. The country knows it and we will defeat you when the elections happen. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shrimati Geeta alias Chandraprabha; five minutes.

श्रीमती गीता उर्फ चन्द्रप्रभा (उत्तर प्रदेश): महोदय, धन्यवाद कि इस ऐतिहासिक पल में साक्षी बनाने के लिए आपने मुझे बोलने का अवसर प्रदान किया। मैं सुबह से उधर से सुन रही थी, 'वंदन' शब्द का जिस तरीके से वे आरोप लगा रहे थे, विरोध कर रहे थे, तो मैं जानना चाहती हूँ कि महिला सशक्तिकरण के लिए अगर 'वंदन' शब्द आया, तो उसमें आपित किस बात की है? 'महिला' वह शब्द है, जो कहने के लिए तीन अक्षरों से बना है -- 'म', 'ह' और 'ल' -- और तीनों अक्षरों में अलग-अलग अपने को परिभाषित करता है।

[उपसभाध्यक्ष (श्रीमती सुमित्रा बाल्मीक) पीठासीन हुईं।]

'म' का मतलब है 'ममता', 'ह' का मतलब है 'हिम्मत' और 'ल' का मतलब है 'लज्जा'। महिलाएँ इन तीनों को सँजो कर जब घर से बाहर निकलती हैं, राष्ट्र हित में काम करने के लिए निकलती हैं, तो किस बात की आपित? इसिलए इसी को सोच कर आदरणीय प्रधान मंत्री जी ने 'नारी शिक्त वंदन' शब्द का प्रयोग किया है। यह शब्द स्वयं में माननीय प्रधान मंत्री जी के नेतृत्व वाली हमारी सरकार में देश की माताओं-बहनों के प्रति आदर्श दर्शाता है। पिछले ९ वर्षों में आदरणीय प्रधान मंत्री जी के नेतृत्व में सरकार लगातार जिस तरीके से महिला सशित्तकरण के लिए, जन-कल्याण के लिए कार्य कर रही है, वह किसी से छुपा नहीं है। अगर हम आँकड़ों के अनुसार देखते हैं, तो 2019 के लोक सभा चुनाव में महिलाओं ने पुरुषों की तुलना में बराबर मतदान किया है। आपने महिला मतदाताओं की भागीदारी को लेकर देखा होगा कि 2019 के चुनाव में टिकट के लिए जो उम्मीदवार थे, उसमें 8,049 उम्मीदवार थे, जिनमें महिलाओं की भागीदारी केवल ९ परसेंट थी। महोदय, वर्तमान में देश की संसद में भी मात्र 15 परसेंट महिला सांसदों का प्रतिनिधित्व है, जो कि अब तक संसद में महिलाओं द्वारा सर्वाधिक प्रतिनिधित्व है। पहली बार संसद में उनका इतना प्रतिनिधित्व देखने को मिला। में पूछना चाहती हूँ कि यह स्थिति कैसे बनी है, यह स्थिति कैसे उत्पन्न हुई है, क्या कारण है कि आज प्रधान मंत्री जी को यह महिला आरक्षण विधेयक लाना पड़ा है?

स्वतंत्रता के पश्चात्, लम्बे समय से लगातार देश में, जो उधर बैठे हुए हैं, उस कांग्रेस की सरकार रही है। मैं बताना चाहती हूं कि स्वर्गीय अटल बिहारी वाजपेयी जी 1998 में जब महिला आरक्षण विधेयक लाए थे, तो कांग्रेस लगातार उसका विरोध करती रही। उस समय राज्य सभा में किसी तरीके से वह विधेयक पारित हो भी गया, लेकिन लोक सभा में आपने उसे पारित नहीं होने देने का काम किया।

महोदया, मैं बताना चाहती हूं कि 2004 में कांग्रेस की सरकार बनने के पश्चात् भारतीय जनता पार्टी इस विधेयक की मांग करती रही, लेकिन इन्होंने लगातार उस विधेयक का विरोध करते हुए उसे पारित नहीं होने दिया। उस समय कांग्रेस के द्वारा यह विधेयक लोक सभा में पारित नहीं होने दिया गया। आज कांग्रेस के लोग ओबीसी महिलाओं के अधिकारों की बात करते हैं, यह सुन कर मुझे हंसी आती है। मैं सुबह से उनकी बातें सुन रही हूं। मैं शाक्य, कुशवाहा और मौर्य समाज से आती हूं, जो कि एक पिछड़ा समाज है। देश की आज़ादी के बाद से लेकर अब तक, पहली बार इस समाज की कोई महिला अगर राज्य सभा में आई है, तो वह गीता शाक्य नाम की एक छोटे से किसान की बेटी है, जो यहां अपने समाज का प्रतिनिधित्व करने के लिए आई है। इसके लिए मैं आदरणीय प्रधान मंत्री जी और भारतीय जनता पार्टी के शीर्ष नेतृत्व को बधाई देती हूं, उनका धन्यवाद करती हूं।

आप ओबीसी की बात करते हैं, मैं जानना चाहती हूं, आप बताइए कि आज तक कांग्रेस ने ओबीसी के कितने प्रधान मंत्री बनाए हैं? ओबीसी के जो प्रधान मंत्री बने, आप लोग खुद उनके बारे में जानते हैं कि कौन-से बने हैं। मैं जानती हूं कि जब ...(व्यवधान)... आप सुनिए तो सही, सत्य तो यही है। ...(व्यवधान)... यह बात किसी से छिपी नहीं है कि आदरणीय देवेगौड़ा जी और चौधरी चरण सिंह जी जैसे ओबीसी समाज से आने

वाले बड़े नेता जब देश के प्रधान मंत्री बने, तो सामने वालों ने उनकी सरकार को चलने नहीं दिया। यह बात आप सभी जानते हैं।

महोदया, कांग्रेस के लोग पूछते हैं कि क्यों नहीं यह अधिनियम 2024 में लागू किया जाता है? इनकी पार्टी में अनेक वरिष्ठ अधिवक्ता बैठे हुए हैं। सभी अधिवक्ता इस बात को जानते हैं और उन्हें स्वयं बहुत अच्छे से पता है कि किसी भी विधेयक को कानूनी रूप देने तथा लागू करने के लिए उसे नियमों की विभिन्न प्रक्रियाओं से गुजरना पड़ता है। सब कुछ पता होने के बाद भी देश की जनता को गुमराह करने के लिए इस प्रकार की बातें की जाती हैं। ...(समय की घंटी)... मैं सिर्फ एक मिनट का समय और चाहती हूं, उससे ज्यादा नहीं चाहती।

आप ओबीसी की बात करते हैं, देश को आज़ाद हुए एक लम्बा समय हो गया है, तब आपको ओबीसी की चिंता नहीं हुई! इन्होंने ओबीसी आयोग को संवैधानिक दर्जा नहीं दिया, लेकिन मैं आदरणीय नरेन्द्र मोदी जी को बधाई देती हूं, जिन्होंने सरकार में आने के बाद ओबीसी आयोग को संवैधानिक दर्जा देने का काम किया। मैं बहुत ज्यादा नहीं बोलूंगी, मुझे पता है।...(समय की घंटी)... मैं अंत में कुछ पंक्तियों के माध्यम से अपनी बात समाप्त करूंगी।

एक माननीय सांसद यहां बैठे हुए हैं, वे अभी उत्तर प्रदेश के मुख्य मंत्री जी के ऊपर आरोप लगा रहे थे। मैं उनको बताना चाहती हूं कि ये वही मुख्य मंत्री योगी आदित्यनाथ जी हैं, जो 2017 में जब उत्तर प्रदेश के मुख्य मंत्री बने तो सबसे पहले उन्होंने अपने प्रदेश की बेटियों को सुरक्षित रखने के लिए एंटी रोमियो स्क्वॉड बना कर यह संदेश दिया है कि वे बेटियों के लिए कितने संवेदनशील हैं।

उपसभाध्यक्ष (श्रीमती सुमित्रा बाल्मीक)ः माननीय सदस्या, आप अपनी बात समाप्त करें।

श्रीमती गीता उर्फ चन्द्रप्रभाः यही नहीं, मैं एक बात और भी बता दूं, अभी ये जिनके ऊपर आरोप लगा रहे थे, उन्हीं मुख्य मंत्री आदरणीय योगी आदित्यनाथ जी ने प्रदेश की बेटियों के लिए महिला बटालियन की शुरुआत की, जिससे वे महिलाओं के विकास में अपना योगदान दे सकें।

उपसभाध्यक्ष (श्रीमती सुमित्रा बाल्मीक)ः माननीय सदस्या, आप अपनी बात पूरी करें।

श्रीमती गीता उर्फ चन्द्रप्रभाः मैं चंद पंक्तियों के साथ अपनी बात समाप्त कर रही हूं। आज आपके द्वारा हमारा 27 वर्ष पुराना सपना पूरा किया जा रहा है। प्रधान मंत्री जी, देश की नारी शक्ति की ओर से आपका कोटि-कोटि आभार, बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्रीमती सुमित्रा बाल्मीक)ः माननीय श्री संदोष कुमार पी, आपके पास तीन मिनट का समय है।

SHRI SANDOSH KUMAR P (Kerala): Madam, I rise to support this important piece of legislation. The CPI has always stood for the empowerment of women. Leaders like Geeta Mukherjee were instrumental in bringing women reservation. Now, the

important question is: Is the Government serious in implementing this Bill? Why is the Government linking both Census and delimitation with this Bill? The Government should answer it clearly. The Union Minister who brought this Bill was explaining many things, but he did not explain the connection of this Bill with the Census and delimitation. Now, they say that there is no time at all. What is the problem in implementing this in the coming elections? We have 542 Lok Sabha seats. So, 181 can be given. What is the problem in giving that? You please answer this question in a very simple manner. This is what the country wants to know. Many other issues are there. But I don't want to go into the details. What prevents you from implementing this legislation and making it practical in the coming elections? You have to answer this. You speak on different issues. Now, one important point that I would like to bring to your notice is that there is a case pending in the Supreme Court of India which was initiated by one of the prominent women organisations in India, namely, NFIW, that is, National Federation of Indian Women. That case is pending and all political parties have been made a party to it. The Government of India and almost all States are also part of that case. Last time the Supreme Court asked: What are the steps taken by the Union Government? The counsel representing the Union Government was absolutely defenceless. Now, this is a face-saving mission, in fact. India is a country which stands at 140th rank in a world report on women's role in politics. The Report recently came out and India stands at 140th position. We wholeheartedly support this Bill, but we sincerely doubt the intention of the Government. They want to make it a political jumla only. Later on, they will say, 'Oh, we have given many, many offers. Who is going to make it practical?" While supporting this Bill, which is an important piece of legislation, we sincerely doubt the intention of this Government and they want to make it another piece of jumla only. With these words, I support the Bill, but I do share my apprehensions on this Bill.

SHRIMATI P.T. USHA (Nominated): Madam, thank you for giving me this opportunity to speak on Nari Shakti Vandan Adhiniyam. First of all, my *vandan* to all the females of this country and the hon. Prime Minister who has brought this Bill. I request all my fellow colleagues to support this Bill with utmost capacity. Thank you so much, Sir, for taking us finally on this platform. This is called the real *Amrit kaal* for women -- *Swabhiman* which is given by the hon. Prime Minister -- from the President of Bharat to the women who are living in the remote villages in mud houses, that is called *Antyodaya*. All the schemes like *Ujjwala Yojana*, *Pradhan Mantri Awas Yojana*, *Beti Bachao Beti Padao Yojana*, *Sukanya Samridhi Yojana*, triple talaq and so on are not only strengthening women but it is also a matter of dignity for women. Now, I want to

draw your attention to one thing. Yesterday, hon. Prime Minister said, "This *pavitra karma* is done by me." Yes, you are right, Sir. You are doing *sapavitra karma*. I must say in the conclusion that today we must thank and offer our *pranaams* to one incredible woman, *swargiya* Shrimati Heeraben Modi, the mother who gave Bharat an illustrious son who would bring justice to the entire women population of Bharat, who would usher an *Amrit Kaal* of equality and remove all barriers that prevented women from achieving their fullest constitutional, political potential and guide the nation to the glory to serve *Bharat Mata* with commitment.

As we reach 2047, may we see Maa Bharati's daughters leading this nation and leading from front, like Rani Lakshmibai, Rani Ahilyabai Holkar, Kittur Rani Chennamma, Queen Velu Nachiyar, and every other woman of modern time, like our respected Finance Minister, Shrimati Nirmala Sitharaman, with whom I am learning on everyday basis. I want to thank all the women who are building this nation, who are raising their children, who are working in the fields, who are Atmanirbhar and who are karmayoginis, under whose able hands, Bharat will be stronger and mightier.

I will end my words here because it is not my speech; it is the feeling of gratitude. It is called 'सशक्त भारत की सशक्त भारत माताएँ'. With these words, I support this Bill. Thank you.

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदया, "नारी शक्ति वंदन अधिनियम", संविधान (एक सौ अट्ठाईसवां संशोधन) विधेयक, 2023 जो आज राज्य सभा में आया है, मैं उसके समर्थन में खड़ी हूँ। मैं यह कहना चाहती हूँ और विश्वास भी करती हूँ कि आज यह पूरा सदन सर्वसम्मति से इसको पास करके इतिहास में स्वर्णाक्षरों में अपना नाम दर्ज करेगा। महोदया, मैं इन पंक्तियों से इस बात को कहना चाहती हूँ कि:

"मोदी जी के नेतृत्व ने जिन्दगी सँवारी है, दुनिया मुड्डी में करने को अब बेटियों की बारी है।"

महोदया, हमने पढ़ा था कि कई हजार साल पहले यूनानी दार्शनिक अरस्तु जी ने कहा था कि अगर मुझे कोई 100 शिक्षित माताएँ दे दे, तो मैं उसको एक शिक्षित राष्ट्र प्रदान कर सकता हूँ। ऐसा अरस्तु जी ने कहा था। महोदया, आज 70 करोड़ महिलाओं को आज़ादी मिली है। यह कहने की बात है कि 1947 में हमें आज़ादी मिली। हमारे संविधान में तमाम संशोधन हुए। जहाँ हमें मूल अधिकार मिले, मौलिक अधिकार मिले,

[उपसभाध्यक्ष (श्रीमती कान्ता कर्दम) पीठासीन हुईं।]

वहीं पर हमें समानता का भी अधिकार मिला, लेकिन मुझे यह कहने में कोई संदेह नहीं है कि आज यहाँ पर हमारी 70 करोड़ बहनों को समानता का अधिकार देने का जो काम किया गया है, ऐसा काम हमारे आदरणीय यशस्वी प्रधान मंत्री मोदी जी ने किया है। हमारे प्रधान मंत्री जी कहते हैं कि महिलाएँ सब कुछ करने में सक्षम हैं, बशर्ते समाज एवं सरकार उनको आगे बढ़ने में सहयोग दे। भारत के वर्तमान प्रधान मंत्री जी ने महिलाओं को जीवन के हर पड़ाव पर मदद करके दृढ़ संकल्प लेने का काम किया है। अभी कांग्रेस की हमारी एक बहन रजनी जी कह रही थीं कि हमारी आदरणीया सोनिया जी, आदरणीय राहूल जी बार-बार पत्र लिखते रहे, तो फिर आप पहले यह बिल क्यों नहीं लाये, जबिक 2014 के बाद से आपकी सरकार है? मैं आपको ध्यान दिलाना चाहती हूँ, आप याद करिए कि जब 10 वर्षों तक नेशनल एडवाइज़री कमेटी की चेयरपरसन आदरणीय सोनिया गांधी जी रहीं, तो वे इस बिल को इस सदन में क्यों नहीं लाईं? मूझे अच्छी तरह याद है कि लोक सभा में कई बार यह बिल आया, कई प्रधान मंत्रियों ने इस बिल को रखा। मैं यह कहना चाहती हूँ कि बहुत कम कार्यकाल में, अल्प कार्यकाल में हमारे देश के यशस्वी पूर्व प्रधान मंत्री स्वर्गीय अटल बिहारी वाजपेयी जी ने इस बिल को लाने का काम किया था। मुझे अच्छी तरह याद है कि इसको पूरी दुनिया ने देखा था, जब उनके सहयोगी दल के लोगों ने - मैं नाम नहीं लेना चाहती - उस प्रस्ताव को छीन कर फाडने का भी काम किया था। हमें याद है कि वर्ष 2010 में यह विधेयक इसी राज्य सभा से सर्वसम्मित से पास हुआ था और हमारी पार्टी के लोगों ने उसको समर्थन दिया था। मैं पूछना चाहती हूँ कि तब आप लोगों ने उसको लोक सभा में पेश क्यों नहीं किया, आपने उसको छूपा कर क्यों रखा? आपने उसको छूपाने का काम किया है।

महोदया, मैं आपके सामने यह भी कहना चाहती हूँ कि प्रधान मंत्री मोदी जी ने महिलाओं के लिए समय-समय पर बहुत से उपयोगी काम किये हैं, बहुत से उत्साहवर्द्धक काम किये हैं। मैं यहाँ उनकी कुछ योजनाओं का उद्धरण करना चाहती हूँ। 'फ्री सिलाई मशीन योजना', 'सुरक्षित मातृत्व आश्वासन सुमन योजना', 'बेटी बचाओ, बेटी पढ़ाओ योजना', 'प्रधानमंत्री उज्ज्वला योजना', सुकन्या समृद्धि योजना जैसे बहुत से उदाहरण हैं, जिनके आलोक में हम यह कह सकते हैं कि हमारे देश के प्रधान मंत्री जी ने महिलाओं के लिए बहुत से उपयोगी काम किये हैं।

महोदया, सरकार समग्र विकास का प्रयास कर रही है। केन्द्र सरकार की तरफ से चलाये जाने वाले 'नारी शक्ति पुरस्कार' के अन्तर्गत महिला को आर्थिक सहायता प्रदान करते हुए प्रति वर्ष 8 मार्च को राष्ट्रपति जी के द्वारा पुरस्कार दिया जाता है। हम बीते वर्षों में सर्वोच्च नागरिक पुरस्कारों में भी महिलाओं की बढ़ती भागीदारी देख सकते हैं। मैं इसका उदाहरण देना चाहती हूँ। 2021 में 119 में से 29 पुरस्कार महिलाओं को दिये गये, 2022 में 128 में से 34 पुरस्कार महिलाओं को मिले, उनको पद्म पुरस्कारों से सम्मानित किया गया, जो कि आजादी के बाद सबसे बड़ी संख्या में काम किया गया। इसके बजट में भी 1.5 प्रतिशत से अधिक की बढ़ोतरी की गयी। हमारी बहनें आज खेत से खेल तक और शिक्षा से रक्षा तक काम कर रही हैं। ... (समय की घंटी)... महोदया, मुझे अपनी बात कहने के लिए अभी पाँच मिनट का समय और दीजिए।

महोदया, आधी आबादी में हमारा हिस्सा है। अंतरिक्ष यात्री के रूप में हमारी पहली महिला कल्पना चावला, पहली महिला आईपीएस किरण बेदी, पहली महिला शिक्षक फातिमा शेख, हमारी 'उड़नपरी' आदरणीया पी.टी. ऊषा जी हमारे सामने बैठी हैं और कलम क्रांति के क्षेत्र में

पहला स्थान अमृता प्रीतम जी का आता है, जिनको साहित्य अकादमी पुरस्कार के साथ पद्म पुरस्कार से भी भूषित किया गया है। ... (समय की घंटी)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): अब आप समाप्त कीजिए।

श्रीमती सीमा द्विवेदीः महोदया, जब राजनीति की बात आती है, तो सुषमा स्वराज जी को विस्मृत नहीं किया जा सकता।

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम)ः आपका समय समाप्त हो गया है। ...(व्यवधान)...

श्रीमती सीमा द्विवेदीः महोदया, हम सुषमा स्वराज जी के साथ-साथ सुचेता कृपलानी जी को याद करते हैं, सरोजिनी नायडू जी को याद करते हैं, हम अपनी ऐसी बहुत सारी बहनों को याद करते हैं, जिनका योगदान रहा है। हम लता मंगेशकर को नहीं भूल सकते, हम आशा भोसले को नहीं भूल सकते। हमारी महिलाओं ने क्या से क्या नहीं किया। हम सुभद्रा कुमारी चौहान को नहीं भूल सकते, हम महादेवी वर्मा को नहीं भूल सकते। महोदया, मैं आपके सामने एक बात कहना चाहती हूँ।...(समय की घंटी)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम)ः अब आप समाप्त कीजिए।

श्रीमती सीमा द्विवेदी: महोदया, पिछले 27 वर्षों में महिला आरक्षण विधेयक लाने के अनेक बार प्रयास किये गये थे, जो सफल नहीं हो पाये। मैं आपसे कहना चाहती हूँ कि प्रधान मंत्री जी ने महिला सशक्तिकरण के लिए बजट में जो प्रावधान किया है, वह प्रावधान तो किया ही है, इसके साथ ही बालिका विद्यालयों को मंजूरी देने और हमारी महिलाओं को राष्ट्र-निर्माण के लिए आगे बढ़ाने का काम माननीय प्रधान मंत्री जी ने किया है। हम उसको विस्मृत नहीं कर सकते। अभी हमारे माननीय पाठक जी, जो पंजाब से यहाँ आते हैं, आपने कहा कि ...(व्यवधान)... ...(समय की घंटी)... महोदया, मुझे बस पाँच मिनट बोलने दीजिए। हम आज नहीं बोलेंगे, तो कब बोलेंगे? ...(व्यवधान)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम)ः पाँच मिनट। ...(व्यवधान)...

श्रीमती सीमा द्विवेदी: आज तो हमारा दिन है, आज तो हमें सीमा में नहीं बाँधिए। ...(व्यवधान)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम)ः अभी बहुत से नाम हैं। ...(व्यवधान)...

श्रीमती सीमा द्विवेदी: आज सीमा की 'सीमा' को तोड़ दीजिए। आज आप मुझे बोलने दीजिए। ...(व्यवधान)... महोदया, मैं कहना चाहती हूँ कि अभी हमारे पंजाब से माननीय सदस्य, पाठक जी कह रहे थे कि महिला सुरक्षा के लिए दिल्ली में सीसीटीवी कैमरे लगाए गए हैं। महोदया, मैं कहना

चाहती हूँ कि महिला सुरक्षा सीसीटीवी कैमरों से नहीं हो सकती। महिला की सुरक्षा अच्छे संस्कारों और अच्छी नीतियों से हो सकती है। ...(समय की घंटी)... मैं कहना चाहती हूँ कि आज जब बेटा रात के दो बजे घर पर लौट कर आए और कोई नहीं पूछे कि बेटा, तुम कहाँ थे ...(व्यवधान)... वहीं अगर हमारी बेटी ...(व्यवधान)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम)ः सीमा जी, अब आप खत्म कीजिए। ...(व्यवधान)... अब आप खत्म कीजिए। ...(व्यवधान)...

श्रीमती सीमा द्विवेदीः बस आखिरी बात। ...(व्यवधान)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): अब मैं दूसरा नाम बुला रही हूँ। ...(व्यवधान)...

श्रीमती सीमा द्विवेदी: अगर बेटी 10 मिनट देर से आती है, तो हम पूछते हैं कि बेटी, तुम कहाँ थी? तो मैं कहना चाहती हूँ कि ...(व्यवधान)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): आपके 7 मिनट हो गये हैं। ...(व्यवधान)...

श्रीमती सीमा द्विवेदी: मैं आपसे दो बातें कह कर अपनी वाणी को विराम देती हूँ। ...(व्यवधान)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम)ः श्री रामजी। ...(व्यवधान)...

श्रीमती सीमा द्विवेदीः महोदया, बस एक मिनट। ...(व्यवधान)... बस एक लाइन। ...(व्यवधान)... महोदया, बस एक लाइन। ...(व्यवधान)... माननीय तिवारी जी, सिर्फ एक लाइन। ...(व्यवधान)... एक मिनट। ...(व्यवधान)... मैं आपके सम्मान में कहना चाहती हूँ। ...(व्यवधान)... तिवारी जी, आप बैठ जाइए। मैं आपके सम्मान में एक लाइन बोल रही हूँ। ...(व्यवधान)... माननीय तिवारी जी, अपने सम्मान में सुनिए। ...(व्यवधान)... आज मैं अपने भाइयों के सम्मान में एक बात कहना चाहती हूँ। ...(व्यवधान)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम)ः जल्दी कीजिए।

श्रीमती सीमा द्विवेदी: वह बात यह है कि :

"माना कि पुरुष बलशाली है, मगर जीतती हमेशा नारी है। सांवरिया के छप्पन भोग पर, सिर्फ एक तुलसी ही भारी है।।"

...(व्यवधान)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम)ः सीमा जी, अब आप समाप्त कीजिए। ...(व्यवधान)... श्री रामजी, आप बोलिए। ...(व्यवधान)...

श्री रामजी (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदया, आपका धन्यवाद कि आपने मुझे संविधान (एक सौ अट्ठाईसवां संशोधन) विधेयक, 2023 पर बोलने का अवसर प्रदान किया है। ...(व्यवधान)... इसके साथ ही मैं अपनी पार्टी की मुखिया बहन कुमारी मायावती जी का आभार व्यक्त करता हूँ, जिन्होंने मुझे इस बिल पर बोलने और देश की ऐतिहासिक पार्लियामेंट और नई पार्लियामेंट में समाज सेवा और देश सेवा करने का गौरव प्रदान किया। ...(व्यवधान)... उपसभाध्यक्ष महोदया, मैं इस बिल के समर्थन में खड़ा हूँ। ...(व्यवधान)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम): अभी आप बैठिए। ...(व्यवधान)... इनके बाद हम आपकी बात सुनेंगे। ...(व्यवधान)... अभी इनको बोलने दीजिए। ...(व्यवधान)...

श्री रामजी: महोदया, मैं बाबा साहेब की कुछ बातों को दोहराना चाहता हूँ। बाबा साहेब डॉ. भीमराव अंबेडकर ने 20 जुलाई, 1942 को नागपुर में 'अखिल भारतीय शोषित वर्ग महिला सम्मेलन' के आयोजन में कहा था कि मैं किसी समाज की तरक्की इस बात से देखता हूँ कि वहाँ महिलाओं ने कितनी तरक्की की है। यानी, जिस समाज की महिलाएँ प्रगति नहीं करतीं, वह समाज कभी प्रगति नहीं कर सकता। बाबा साहेब डा. भीमराव अंबेडकर महिलाओं को प्रगतिशील बनाने के लिए उनकी शिक्षा में भागीदारी, सामाजिक और आर्थिक स्तर में भागीदारी सुनिश्चित करना चाहते थे। इसलिए बाबा साहेब डा. भीमराव अंबेडकर ने 'हिन्दू कोड बिल' में महिलाओं को तमाम तरह के हक, पिता और पित की संपत्ति में बराबरी का हक दिया, तािक उनका सामाजिक स्तर बढ़ सके। उन्होंने संविधान में महिलाओं को शिक्षा और नौकरी का अधिकार देने का भी काम किया। बाबा साहेब ने संविधान के Preamble में justice और equality की बात कही। उन्होंने 25 नवंबर, 1949 को कहा कि मैंने आज इनको राजनीित में बराबरी का हक दिया, 'एक व्यक्ति, एक वोट, एक मूल्य' का सिद्धांत कायम किया, लेकिन आने वाली सरकारों को सामाजिक और आर्थिक असमानता को जल्द-से-जल्द दूर करना पड़ेगा।

महोदया, इतिहास गवाह है कि महिलाओं ने तमाम जुल्म और ज्यादितयों को सहा है। इनमें दहेज प्रथा, बाल विवाह, सती प्रथा और यहाँ तक कि शिक्षा पर लगा सामाजिक प्रतिबंध भी है। भारत की प्रथम शिक्षिका माता सावित्रीबाई फुले ने 1 जनवरी, 1848 को पुणे में लड़िकयों के लिए स्कूल खोल कर इस प्रतिबंध को खत्म किया। इन तमाम सामाजिक कुरीतियों के बावजूद भी महिलाओं ने देश की आज़ादी की जंग में बढ़-चढ़ कर हिस्सा लिया, चाहे रानी लक्ष्मीबाई हों, सरोजिनी नायडू हों, बेगम हज़रत महल हों, झलकारी बाई हों, ऊदा देवी पासी हों, बिजली पासी हों, चाहे मुजफ्फरनगर की महाबीरी देवी वाल्मीिक हों, यहाँ तक कि दुर्गा देवी, जिनको दुर्गा भाभी के नाम से जाना गया, चाहे सिक्किम की हेलेन लेपचा उर्फ सावित्री देवी हों, चाहे नागालैंड की रानी गाइदिन्ल्यू हों, चाहे गोरखा से पुतली माया देवी जी हों। इन सभी महिलाओं ने देश की

आज़ादी की जंग में अपने प्राण न्योछावर किए। ... (समय की घंटी) महोदया, मैं बस खत्म कर रहा हूँ।

उत्तर प्रदेश में जब बहन मायावती जी मुख्य मंत्री थीं, तो उन्होंने उत्तर प्रदेश में तमाम महिला कॉलेज खोलने का काम किया।

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम)ः कृपया आप अपनी बात समाप्त कीजिए।

श्री रामजीः महोदया, मैं एक मिनट में अपनी बात खत्म करता हूँ। माननीया बहन जी ने उत्तर प्रदेश में "सावित्रीबाई फुले बालिका शिक्षा मदद योजना" भी शुरू की थी, जिसमें 25 हजार रुपए और साइकिल देने का काम किया गया था।

महोदया, मैं आपके माध्यम से केन्द्र सरकार से अपील करता हूँ कि अगर महिला सशक्तिकरण करना है, तो एससी/एसटी और ओबीसी की महिलाओं को भी इसमें अलग से रिज़र्वेशन देने का प्रावधान किया जाए, क्योंकि पूरे देश के अंदर आज भी इन महिलाओं के साथ अत्याचार होता है। मैं फिर से आपके माध्यम से केन्द्र सरकार से अपील करता हूँ कि वह महिलाओं के लिए 33 परसेंट आरक्षण में एससी/एसटी और ओबीसी की महिलाओं का भी रिज़र्वेशन सुनिश्चित करने का काम करे।...(समय की घंटी).... सरकार इसको गंभीरता से संज्ञान में ले, धन्यवाद।

SHRIMATI S. PHAGNON KONYAK (Nagaland): Hon. Vice-Chairman, Madam, I stand here in support of this Bill because it is a defining moment in the history of our country for women. I stand here today because my party chose to give me the ticket.....(Interruptions)...

SHRI PRAMOD TIWARI: On a point of order. ... (Interruptions)...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम)ः आज तो महिलाओं का सम्मान कीजिए। आज महिलाओं का दिन है।...(**व्यवधान**)... आप महिलाओं का सम्मान कीजिए और आज महिलाओं को सुनिए।...(**व्यवधान**)...

SHRIMATI S. PHAGNON KONYAK: I am here today as Member of Parliament because my party chose to give me ticket in spite of many capable male ticket seekers being there. Madam, BJP is a party, which practices 33 per cent reservation in the party set up. The enabling environment created by hon. Prime Minister of the country has led to women empowerment transitioning to women-led development. Prime Minister's various initiatives like Beti-Bachao, Beti-Padhao, Ujjwala Yojana, Mudra Scheme, Ayushman Bharat Yojana, Sukanya Samriddhi Yojana have been proved to be beneficial. Now, the sex-ratio of women has increased and there are

1020 females for every 1,000 males, and this increase in sex-ratio has happened due to the various initiatives of our hon. Prime Minister. We have a Prime Minister who speaks about menstrual hygiene from the ramparts of the Red Fort and we have a Prime Minister who thinks for women.

[THE VICE-CHAIRPERSON (SHRIMATI MAMATA MOHANTA) in the Chair.]

There were many questions - what, why, how, when but Madam, if we have the political will, then, we will find a way and this Bill will be passed. I thank hon. Prime Minister and all stakeholders for keeping intact the provisions of law to safeguard the interests of Scheduled Castes and Scheduled Tribes, especially of the North East. I also take this opportunity to thank hon. Prime Minister for being the champion of women empowerment initiatives and now, with the passage of this Bill, a dawn of women-led development will begin. With these words, I support the Bill. Thank you.

उपसभाध्यक्ष (श्रीमती ममता मोहंता)ः श्री अजित कुमार भुयान। आपके पास तीन मिनट का समय है।

SHRI AJIT KUMAR BHUYAN (Assam): Madam, I support the Bill since 50 per cent of the population will be benefited due to participation of formulation of policies and programmes.

With the reservation of women at the local body level, which has been there for three decades, there is no doubt that women leadership emerged but majority of them are from families of influence. In the present Bill, there is no safety net for negating such trend. Since the Bill will be implemented by 2029, the first fifteen years, that is, three tenures of Lok Sabha and Vidhan Sabhas, women from politically influential families would get the chance to be elected. Will women be empowered in this way?

Madam, I do not want to take any individual names but there are a few constituencies from where families of influential political clout always get elected, and, even, if such constituencies get reserved for women, no outsider will get chance to be elected. Several women stalwarts have represented in parliamentary democracy in the past, and, many of them were not from politically influential families. Here, I would like to mention Bhagwati Devi who got elected from Gaya in Bihar in the year 1996. This could happen due to the very honest intent of Shri Lalu Prasad Yadav, the then

Chief Minister of Bihar, and, I salute Shri Lalu Prasad Yadav for giving opportunity to her.

Madam, when democracy in our country is getting matured, representative political participants should be from all shades and sections of the society but my strong apprehension is that the present Women's Reservation Bill may not fulfill the desired expectations of wider political participation of women. The timeframe of the Bill has been designed in such a way that a woman like Bhagwati Devi will get chance only around 2050 to represent in the Parliamentary democracy. (*Time bell rings.*) Madam, I am from North East and the only opposition voice. Please give me one minute more. You have given everybody two, three minutes more.

Madam, the Prime Minister and many senior Cabinet Ministers intervened in the discussion on the Bill and claimed that the leadership of the previous Governments was not bold enough to get the Bill passed but the Government led by Modi made it possible.

उपसभाध्यक्ष (श्रीमती ममता मोहंता)ः आपके तीन मिनट खत्म हो गए हैं, इसलिए अब आप समाप्त कीजिए।

SHRI AJIT KUMAR BHUYAN: I am concluding. Will any Member of the august House deny that the demand of 33 per cent reservation in Parliament and Assemblies originated only after the constitutional amendment of women reservation at the local level?

THE VICE-CHAIRPERSON (SHRIMATI MAMATA MOHANTA): Please conclude.

SHRI AJIT KUMAR BHUYAN: I am concluding. I have only two more points. From 1996 onwards, all successive Governments at the Centre piloted the Bill and tried to evolve consensus. Perhaps this is the first Government which does not believe in consensus behaviour and diluted the Bill as a result of which women will have to wait for years. Consensus for immediate implementation should have been made and it should have been done immediately as the Election Commission of India is capable of identifying the constituencies.

उपसभाध्यक्ष (श्रीमती ममता मोहंता): आपने एक मिनट के लिए बोला था, वह भी खत्म हो गया, इसलिए अब आप अपनी बात समाप्त कीजिए।

SHRI AJIT KUMAR BHUYAN: Finally, I conclude with a famous couplet:

"इतना गुमान में मत रहो कि सब कुछ तुमने किया कुछ तो शर्म करो, कुछ तो तुम्हारे पूर्वजों ने किया होगा, जो आज तुम यहाँ हो।"

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश)ः माननीय उपसभाध्यक्ष महोदया, आज मुझे भारत के ऐतिहासिक निर्णय में शामिल होने का भाग्यशाली अवसर प्राप्त हुआ है। मैं "नारी शक्ति वंदन विधेयक" पर 128वें संशोधन के समर्थन में आपके सामने खड़ी हूँ।

महोदया, बीते नौ वर्षों में देश महिलाओं के विज़न को लेकर आगे बढ़ा है। भारत ने अपने बीते वर्षों के अनुभव को देखते हुए, विमेन डेवलपमेंट से विमेन लेड डेवलपमेंट के प्रयासों को वैश्विक मंच पर ले जाने का प्रयास भी किया है। इस बार भारत की जी20 में महत्वपूर्ण अध्यक्षता रही। बैठकों में भी यह विषय प्रमुखता से छाया हुआ था। इस वर्ष का बजट भी विमेन लेड डेवलपमेंट के प्रयासों को नई गति प्रदान करेगा। इसमें आप सभी की बड़ी भूमिका है।

महोदया, हमारे यहाँ वर्षों से राजनीति के लिए महिलाओं का नाम बहुत बार लिया गया। महिलाओं के लिए यह किया, वह किया - ऐसे दावे बहुत हुए और अनेक बार हुए, लेकिन धरातल पर कुछ भी नहीं हुआ। मैं आत्मविश्वास के साथ कह सकती हूँ कि पिछले नौ वर्षों में माननीय प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में एनडीए सरकार ने हमारी बहनों, बेटियों और माताओं के जीवन से जुड़ी हुई हर समस्या का निदान करने का पूरा अवसर दिया है। यदि इसे राजनीतिक परिदृश्य में देखा जाए, तो मैं स्वयं आपके सामने इस बात का उदाहरण हूँ। देश के यशस्वी प्रधान मंत्री, माननीय नरेन्द्र मोदी जी ने भारत के श्रेष्ठ सदन में स्थान देकर अपने कार्यों को चरितार्थ किया है, वरना अभी तक तो यह वर्ग सिर्फ वोट बैंक के लिए था। महिलाओं की दीन-दशा सुधारने का कार्य माननीय मोदी जी की एनडीए सरकार ने किया है। गर्भावस्था के दौरान शिशु को पौष्टिक खाना मिले, इसके लिए माननीय मोदी जी ने 'प्रधानमंत्री मातृ वंदना योजना' चलाई, जिससे तीन करोड़ से अधिक महिलाओं के बैंक खातों में सीधे राशि भेजने का कार्य हुआ। शिशु का जन्म अस्पताल में हो, इसके लिए भी बृहद अभियान चलाए गए। बेटी को कोख में न मारा जाए, इसके लिए 'बेटी बचाओ, बेटी पढ़ाओ' जैसे जन आंदोलन हुए। मोदी जी ने जनता से आह्वान किया कि आप मुझे बेटी भीख में दे दीजिए, मैं बेटी को संवारूँगा और उसे आगे राष्ट्र की संपत्ति में शामिल करूँगा। बेटी बड़ी होकर स्कूल जाए और शौचालय न होने की वजह से स्कूल न छोड़ना पड़े, इसके लिए करोड़ों शौचालय बनाए गए। बेटी शिक्षा जारी रखे, इसके लिए 'सूकन्या समृद्धि योजना' दी गई, बेटियों एवं बहनों को 'प्रधानमंत्री मुद्रा योजना' दी गई, सैनिक स्कूलों के द्वार खोले गए। बेटियाँ सेना में ऑफिसर बनें, इसके लिए तीनों सेनाओं में बेटियों के लिए रास्ते खोल दिए गए। आज आप देखेंगी कि अग्निवीर में बड़ी संख्या में बेटियाँ भर्ती हुई हैं, जो एनडीए, पूणे में पहले बैच की ट्रेनिंग ले रही हैं।

महोदया, यही नहीं, गाँवों तक सेल्फ हेल्प ग्रुप की सहायता को दोगुना कर दिया है। रसोई गैस के लिए 'उज्ज्वला योजना' के अंतर्गत कनेक्शन देकर उनके जीवन को सुलभ बनाने के लिए कदम बढ़ाए गए। 'प्रधानमंत्री मातृ वंदना योजना' के अंतर्गत तीन करोड़ से ज्यादा महिलाओं को आर्थिक भुगतान किया जा चुका है।

उपसभाध्यक्ष (श्रीमती ममता मोहंता)ः माननीय सदस्या, आपके पास पाँच मिनट हैं।

श्रीमती सुमित्रा बाल्मीकः 'हर घर जल योजना' के अंतर्गत बेटियों और बहनों के लिए कार्य किए गए। महोदया, बेटियों को अंधेरे में न रहना पड़े, इसके लिए 'प्रधानमंत्री सौभाग्य योजना' चलाई गई। ...(समय की घंटी)... बेटी बीमार न पड़े, इसके लिए 'आयुष्मान भारत योजना' उनके सामने एक ताकत बनकर आई। मैं कहना चाहूँगी कि आज जिस तरीके से भारत का भाग्य बहनों के हाथों आगे बढ़ रहा है, उसके लिए मैं अपनी ओर से दो लाइनें समर्पित करना चाहती हूँ:

"सामने है मंजिल तो रास्तों में आगे बढ़ना, अभी वक्त है, जो भी हो, मन में वह इच्छा न छोड़ना। कदम-कदम पर मिलेगा साथ भाई मोदी का, बस राहें चुनने के लिए जमीन मत छोड़ना।"

धन्यवाद, जय हिन्द।

THE VICE-CHAIRPERSON (SHRIMATI MAMATA MOHANTA): Now, Dr. M. Thambidurai. You have three minutes.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you very much, Madam. On behalf of the AIDMK party and on behalf of former Tamil Nadu Chief Minister, Edappadi Karuppa Palaniswami, I stand to support this Bill. It is a great coincidence that I rise to speak and support the Bill and I introduced a similar Bill to reserve one-third of seats for women in 1998 as the Law Minister under the leadership of Vajpayee ji. But at that time, it could not be passed. Now, it is the opportunity to pass it. I congratulate the Prime Minister, Modi ji, who has come forward and whatever was dreamt at that time is going to become a reality today.

Madam, the AIADMK party played a historical role in empowering the women and make reservation for women in governance.

[THE VICE-CHAIRPERSON (SHRIMATI GEETA ALIAS CHANDRAPRABHA) in the Chair.]

Under the leadership of former Chief Minister of Tamil Nadu, Puratchi Thalaivar MGR and Puratchi Thalaivi Amma Jayalalithaa, we have given a lot of power to the women and implemented so many welfare schemes for them. You will be astonished to see that even though the Dravidian Party has said many times that we have to give more power to the women, two Chief Ministers have been given to Tamil Nadu by the AIADMIK party, Madam Jayalalithaa and Amma Janaki. But the other parties, like the

Dravidian Party, which are claiming to give more power to the women, have not given such kind of power to the women. ... (Interruptions)... This is a fact. Also, Madam, I would like to remind the House that under the leadership of Amma, Tamil Nadu had already enacted a law to reserve 50 per cent of seats for women in Panchayati Raj institutions. Reservation to women had been increased from one-third of the total number of seats to 50 per cent of the seats in the wards, villages, Panchayat unions and district councils. Also, when we are talking about women empowerment, the AIADMK party, under the leadership of Amma, fought four elections in 1991, 2001, 2011 and 2016, and won with thumping majority. She was the Chief Minister of Tamil Nadu consecutively for four times. It is a historical thing which has happened in Tamil Nadu which cannot be denied. Also, when we are talking about empowerment of women, implementation of welfare schemes for women is very important. As our Prime Minister, Modi ji, has implemented many welfare schemes, our Amma had also implemented many welfare schemes in Tamil Nadu to empower the women and to give protection to the women. For example, we are now talking about Beti Bachao. That is a scheme which was implemented originally in Tamil Nadu under the leadership of Amma, by the name of 'Cradle Baby Scheme', to save the girl child. At that time, many people used to kill the girl child. She saved a lot of girl child. That was a scheme, which was applauded throughout the world, for protecting the girl child. Also, if you take police forces, the role of women is very important. For that, all women police stations were established first in Tamil Nadu under the leadership of Puratchi Thalaivi Amma. A scheme for women commandoes in police service was also implemented in Tamil Nadu. Giving education to women is also very important. For that, free bicycles and laptops to girl students were first given by the AIADMK party under the leadership of Amma.

When MGR was alive, she made Shrimati Sathiavani Muthu a Cabinet Minister in Shri Chaudhary Charan Singh's Government. She was the first Dravidian to occupy such a position in the Central Government as the Cabinet Minister. That is the achievement of the AlADMK Party. This shows how we have given more power to women. This thing cannot be forgotten. We have dreamt to implement it. I feel sorry as I have been given short time. Our Party has four Members. Still I got it late. I can see what is happening in the House. Most of the Members from the northern States spoke. Southern States' Members are less. More empowerment is given in southern States. That is because of the Periyar Movement. That is its achievement. That is why southern States are well-off. In most of the northern States, more power has not been given. Now Modi *ji* has come forward to solve this problem and give more power to the women. That is why this Bill has been introduced. And it is successfully coming

up. He is aware of the seriousness of the situation. Many political parties asked why it could not be implemented 2014 onwards. I want to put this question to the Opposition, the UPA Government. They passed it in 2010 in the Rajya Sabha. I accept that. Why did they fail to introduce and pass it in the Lok Sabha in the remaining four years? They could have done that. I could not understand why they did not do it then. But they are blaming this Government for the delay. This is the point. You just take the figures.

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा)ः माननीय सदस्य, आपका समय समाप्त हो गया है।

DR. M. THAMBIDURAI: I am finishing. This Bill was introduced in 1998 during the period of Vajpayee *ji*. It was again introduced in 1999 during the period of Vajpayee *ji*. It was then introduced in 2003 again during the period of Vajpayee *ji*. But they could not support the Bill. (*Time-bell rings.*) It could have been passed. But it did not pass. At the same time, in 2010, they introduced it and passed it. Why did the UPA Government -- when the DMK was also part of the Government -- fail to do it? This I could not understand.

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा)ः माननीय सदस्य, आपका समय समाप्त हो गया है।

DR. M. THAMBIDURAI: AIADMK is the champion of women's causes. It is giving empowerment to women. ...(Interruptions)...

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा): आपका समय समाप्त हो गया है। ...(समय की घंटी)...

DR. M. THAMBIDURAI: They are only saying this kind of thing now. (*Time-bell rings.*) I am proud that the AIADMK under Puratchi Thalaivar MGR, Puratchi Thalaivi Amma, and Mr. Edappadi Palaniswami has given more power to the women.

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा): आपका समय समाप्त हो गया है, अब आप बैठिए।

DR. M. THAMBIDURAI: Neither the DMK Party nor the UPA Government did it. ...(Interruptions)... It is the NDA Government that is going to implement it.

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा)ः प्लीज़, अब आप कन्क्लूड कीजिए, अब मैं दूसरे माननीय सदस्य को बुलाना चाहती हूँ। DR. M. THAMBIDURAI: That is why we are supporting the NDA Government. ...(Interruptions)... That is why we are a part of the Government. Thank you very much, Madam.

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा)ः श्रीमती दर्शना सिंह जी, आपका समय पाँच मिनट है।

श्रीमती दर्शना सिंह (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदया, मैं आपको धन्यवाद देती हूं कि आपने मुझे इस ऐतिहासिक बिल पर बोलने का अवसर प्रदान किया। महोदया, मैं यह बताना चाहती हूं कि यह मेरी मेडन स्पीच है। "यही समय है, सही समय है, भारत का अनमोल समय है"- माननीय प्रधान मंत्री जी ने अनेक अवसरों पर यह बोला है और इसको उन्होंने धरातल पर भी लाने का काम किया है।

महोदया, देश की आजादी के 75 वर्ष पूर्ण होने के उपलक्ष्य में देश 'अमृत काल' का उत्सव मना रहा है। माननीय प्रधान मंत्री जी के द्वारा महिला आरक्षण बिल को नई संसद के प्रथम बिल के तौर पर पेश करना सभी महिलाओं के लिए गौरवान्वित होने का क्षण है। यह बिल राजनैतिक क्षेत्र में नारी सशक्तिकरण को सुनिश्चित करने का ऐतिहासिक कदम होगा तथा भारत के संविधान की प्रस्तावना और अनुच्छेद 38 में किए गए वायदे के अनुसार महिलाओं के लिए राजनैतिक न्याय की उपलब्धि का मार्ग प्रशस्त करेगा। यह बिल संविधान की इस मूल भावना का सम्मान है। इससे पहले भी आदरणीय प्रधान मंत्री जी ने इस देश की करोड़ों महिलाओं को सम्मान देने का काम किया है। जैसे, उन्होंने 'उज्ज्वला योजना' के माध्यम से उनको धुएं से मुक्ति दिलाई। मैं इस संदर्भ में आपको बताना चाहूंगी कि उत्तर प्रदेश में 3 करोड़ 24 लाख से ज्यादा महिलाएं 'प्रधानमंत्री उज्ज्वला योजना' का लाभ ले रही हैं, जो कि पूरे देश में सर्वाधिक संख्या है।

महोदया, 'प्रधानमंत्री आवास योजना' के तहत मिलने वाले आवास का स्वामित्व परिवार की महिला को दिया जाना, मुस्लिम महिलाओं को ट्रिपल तलाक से मुक्ति दिलाकर उन्हें नारकीय जीवन से मुक्ति दिलाने का काम करना - इस तरह के साहसिक फैसले माननीय प्रधान मंत्री जी की अगुवाई वाली सरकार ने लिए हैं। मैं बताना चाहती हूं कि देश की परंपरा एवं जीवन मूल्यों की रक्षा में महिलाओं का अभूतपूर्व योगदान रहा है। आज देश की बेटियां फाइटर जेट भी उड़ा रही हैं, देश की बेटियां सीमा पर सुरक्षा भी कर रही हैं, यहां तक कि अभी हाल ही में चंद्रयान-3 मिशन भी महिला वैज्ञानिक के नेतृत्व में सफलतापूर्वक पूर्ण हुआ है, जिससे पूरे विश्व में भारत का नाम रौशन हुआ।

महोदया, हमारा देश एकमात्र ऐसा देश है, जहां महिलाओं को शुरू से ही विशेष दर्जा दिया गया है। इसी देश में वर्ष के 365 दिनों में से 18 दिन मातृ-शक्ति की, देवी की पूजा की जाती है। अगर आप गणना करें तो देवों से ज्यादा देवियों की संख्या मिल जाएगी। हमारे यहां विद्या, धन, शक्ति एवं शांति की अधिष्ठात्री देवियां ही हैं। इतना कुछ होने के साथ ही, माननीय प्रधान मंत्री जी के नेतृत्व में आज यह बिल बहनों को और मजबूत करेगा। कुछ पार्टियों के लिए महिला सशक्तिकरण एक राजनैतिक विषय रहा है, लेकिन भारतीय जनता पार्टी और आदरणीय प्रधान मंत्री जी के लिए यह एक संवेदना का विषय है।

महोदया, भारतीय जनता पार्टी की सरकार ने महिला सशक्तिकरण के लिए अनेकों काम किए हैं। मैं उत्तर प्रदेश से हूं, मैं आपको बताना चाहती हूं कि उत्तर प्रदेश में 2017 में भारतीय जनता पार्टी की सरकार बनने से पहले बड़ा ही अराजकता का माहौल था। हमारी बेटियां और महिलाएं असुरक्षित थीं, अपराधियों के खिलाफ कोई बोलना नहीं चाहता था, लेकिन वर्ष 2017 में उत्तर प्रदेश में भारतीय जनता पार्टी की सरकार बनने के बाद उत्तर प्रदेश के माननीय मुख्य मंत्री योगी आदित्यनाथ जी ने महिलाओं की सुरक्षा के लिए कड़े कदम उठाए और उन्होंने 'एंटी रोमियो स्क्वाड' का गठन किया, जिसके परिणामस्वरूप उत्तर प्रदेश में महिलाओं की सुरक्षा सुनिश्चित हुई और आज उत्तर प्रदेश में बेटियां और महिलाएं अपने को सुरक्षित महसूस कर रही हैं। महोदया, महिलाएं बहुत ही संवेदनशील होती हैं, करुणामयी होती हैं। आदरणीय प्रधान मंत्री जी का मानना है कि महिलाओं के विकास के साथ-साथ, अब समय आ गया है कि महिलाओं के नेतृत्व में इस देश का विकास हो, हमें इस दिशा में काम करना है।

माननीय उपसभाध्यक्ष महोदया, महिला आरक्षण बिल को इससे पहले चार बार भाजपा सरकारों द्वारा लाया गया, लेकिन विपक्ष की नकारात्मक सोच एवं उनकी खराब नीयत के परिणामस्वरूप यह कभी पारित नहीं हो सका। लेकिन, 19 सितंबर 2023 को गणेश चतुर्थी के शुभ अवसर पर माननीय प्रधान मंत्री जी के द्वारा महिलाओं के पक्ष में नारी शक्ति वंदन विधेयक लाने का साहसिक एवं महत्वपूर्ण निर्णय लिया गया।

7.00 P.M.

इसीलिए हमारे यहां कहा जाता है कि,

" नारी अस्य समाजस्य कुशलवास्तुकारा अस्ति।"

अर्थात् नारी समाज की आदर्श शिल्पी है। महोदया, यह मेरी मेडन स्पीच है, इसलिए मैं थोड़ा सा अधिक समय लेना चाहूंगी। देश में जब भी महिला सशक्तिकरण की बात होगी, तब इस देश की समस्त मातृ शक्ति माननीय प्रधान मंत्री जी के इस कदम की सदैव ऋणी रहेगी। महोदया, आज का भारत नया भारत है। आज का भारत युवा भारत है। आज का भारत ऊर्जा से भरा भारत है। आज का भारत महिला सशक्तिकरण का भारत है। आज का भारत माननीय प्रधान मंत्री जी के नेतृत्व में जी20 की अध्यक्षता कर विश्व को वसुधैव कुटुम्बकम् का संदेश देने वाला भारत है। अंत में मं सभी महिलाओं की तरफ से आदरणीय प्रधान मंत्री जी का कोटि-कोटि आभार प्रकट करती हूं कि आपने हम सभी महिलाओं को सम्मान से जीने का बारम्बार अवसर प्रदान किया है। मैं माननीय प्रधान मंत्री जी के द्वारा महिलाओं के अधिकार के समर्थन में लाए गए इस महत्वपूर्ण बिल का समर्थन करती हूं, बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्रीमती गीता उर्फ चन्द्रप्रभा)ः श्री जी.के. वासन। माननीय सदस्य, आपके पास कुल तीन मिनट का समय है। SHRI G.K. VASAN (Tamil Nadu): Madam, I stand here to support this important Bill on behalf of my Party, Tamil Maanila Congress (Moopanar). For the past four decades, many Governments have been trying to pass the examination for bringing forward this Bill positively. Unfortunately, they have failed for various reasons. Today, the Bharatiya Janata Party, this Government, has passed the examination of winning and this Women's Reservation Bill is being passed in both the Houses. This is a dream come true for our women in the country. I thank and support the Government on this historic day.

Madam, responsibility and empowerment are the need of the hour today after this Bill is passed which the forefathers of our nation wished. I am sure this will be achieved through the continuance of this Government after the next election, especially when this Bill is being passed in the 75th year of Independence, the Amrit Kaal, which is very special. Today, our women in the country are achieving exemplary goals in various fields. They are in top positions in the Army, the Navy and the Air Force and doing wonders. We are examples for the world. Yesterday, we discussed about women's role in space and science. Women in India excel in all fields. We see women in various capacities. Today, the first person of the country, the President of India, Governors, Ministers, Party Presidents, etc. are women. Unfortunately, we are very low in legislation. That is why, we have come forward to introduce this important Bill.

Madam, to conclude, I wish to quote the famous and apt lines of poet Bharati, a popular immortal poet of Tamil Nadu.

"We women have come to rule scholastically,
And create the laws for this world.
Clap and rejoice! For the women are no less to men,
In reaching the heights of knowledge."

To put in English, the immortal poet Bharati says that women have come to govern officers and enact laws. The world will prosper in wisdom if we respect women as equal to men. The valour of men is to protect women's self-esteem. Then, there will be nobody else to degrade and now the time is ripe to fulfil our long-pending aspiration.

(MR. DEPUTY CHAIRMAN in the Chair.)

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^{*} English translation of the original speech delivered in Tamil

As a representative and leader of Tamil Maanila Congress (Moopanar), I support this Bill wholeheartedly and thank the Government and the Prime Minister for bringing forward this Bill at the right time. Thank you very much.

श्रीमती संगीता यादव (उत्तर प्रदेश): माननीय सभापित महोदय, आपने मुझे नारी शक्ति वंदन अधिनियम पर बोलने का अवसर दिया, इसके लिए मैं आपको आभार प्रकट करती हूं और आपके माध्यम से सदन को प्रणाम करती हूं। महोदय, यह मेरी मेडन स्पीच है, तो आपका संरक्षण भी चाहूंगी।

माननीय सभापति जी, मैं देश के यशस्वी प्रधान मंत्री जी को देश की आधी आबादी की तरफ से साधुवाद देती हूं कि लोकतंत्र के इस नवनिर्मित मंदिर में वे पहला अधिनियम महिलाओं के राजनीतिक अधिकार को दिलाने के लिए लेकर आए हैं। माननीय उपसभापति जी, कल हम लोक सभा में माननीय गृह मंत्री जी को सुन रहे थे। उन्होंने स्पष्ट किया कि महिलाओं को राजनीतिक अधिकार देना या सशक्त करना कभी भी भारतीय जनता पार्टी का राजनीतिक एजेंडा नहीं रहा है। नारी शक्ति वंदन अधिनियम तो महिलाओं की मान्यता व उनके सिद्धांतों से जुड़ा हुआ है। यह मातृ शक्ति को सम्मान देने वाला अधिनियम है और महिलाओं के लम्बे संघर्ष को खत्म करने वाला अधिनियम है।

उपसभापित महोदय, मैं ग्रामीण क्षेत्र से वर्ष 2017 से लेकर वर्ष 2022 तक एम.एल.ए. रही। इन साढ़े नौ वर्षों में ग्रामीण महिलाओं के जीवन स्तर में क्या सुधार आया है और कैसे उनकी सोच बदली है, इसके संबंध में मैं कुछ अपने examples देकर बताना चाहती हूं और यह भी आंकड़ों के साथ बताऊंगी कि महिलाओं को आगे बढ़ाना हमारा राजनीतिक एजेंडा नहीं है। हम आगे तो बढ़ रहे हैं, आधुनिकता का नारा भी लगा रहे हैं, परंतु जब महिलाओं से जुड़े हुए मुद्दे आते हैं, तो सत्ता चुप हो जाती है। इसका बहुत बड़ा example Right to Hygiene से ले सकते हैं। महिलाओं के स्वास्थ्य के लिए Right to Hygiene बहुत ज़रूरी था। सैनिटरी पैड के बिना यह कभी संभव नहीं था। हमारे देश को महिला प्रधान मंत्री भी मिली थीं, लेकिन कभी भी यह चर्चा का विषय नहीं रहा। माननीय उपसभापित महोदय, मैं आपको बताना चाहूंगी कि माननीय मोदी जी ने वर्ष 2020 में 15 अगस्त को लाल किले से सैनिटरी नैपिकन का उल्लेख किया, उसके बाद से यह एक अभियान बना और हज़ारों-लाखों महिलाओं को न जाने कितनी ही बीमारियों से हमने बचाया है।

उपसभापित महोदय, मैं इसी में एक और उदाहरण जोड़ना चाहूंगी। मैं जब विधायक थी, तो ग्रामीण स्तर पर लोगों को बीमारी का इलाज कराने के लिए हम लोग मुख्यमंत्री विवेकाधीन कोष से पैसे दिलाते थे। मैं अपना एक अनुभव साझा करना चाहती हूं और उम्मीद करती हूं कि हमारे पुरुष भाई मेरी बात का बुरा नहीं मानेंगे। महोदय, जब पित को कोई बीमारी हो जाती थी, तब इलाज के लिए पैसे लेने के लिए पित्नयां आती थीं, तो बोलती थीं कि बहन, पैसे मिलने में ज्यादा टाइम तो नहीं लगेगा। अगर ज्यादा समय लगेगा, तो बता देना, मैं अपनी खेती-बाड़ी बेच दूंगी, लेकिन इनका इलाज करा कर इनको ठीक कराऊंगी। लेकिन जब हमारी बहनें किसी गम्भीर बीमारी से ग्रिसत होती थीं और पुरुष भाई आर्थिक सहायता के लिए आते थे, तो बोलते थे कि बहन, कितना टाइम लगेगा, थोड़ी और मेहनत करो, पैसे मिलेंगे तो इलाज शुरू करवा देंगे। इस सोच में अगर किसी ने फर्क डाला है, तो वह 'आयुष्मान कार्ड योजना' ने डाला है। महोदय, आज जब मैं ग्रामीण क्षेत्र में जाती हूं तो जगह-जगह मुझे मेरी बहनें मिलती हैं और कहती हैं कि आयुष्मान कार्ड का लाभ अधिकांश महिलाएं उठा रही हैं।

माननीय उपसभापित महोदय, अगर हम 'स्वच्छ भारत मिशन' के बारे में बात करेंगे तो यह भी बहुत चिंताजनक बात थी कि देश की आज़ादी के इतने वर्ष बाद ग्रामीण इलाकों में शौचालय की कमी थी। हमने 11 करोड़ परिवारों के लिए शौचालय बनवाए हैं। मैं विपक्ष को सुन रही थी, तो कुछ लोग कह रहे थे कि बीजेपी वाले हैं, छोटी बात करते हैं - वाकई में हम छोटी बात कर रहे हैं, लेकिन अगर आप लोगों ने पहले यह छोटी बात की होती, तो हमें कहने की ज़रूरत नहीं पडती।

में उज्ज्वला योजना के बारे में भी आपको एक छोटा सा अनुभव बताऊंगी। जब कभी ग्रामीण क्षेत्र में खाना बनने का समय न हो और हम लोग पहुंच जाते थे, किसी भी महिला से कोई चाय बनाने के लिए कह देता था, वे कहती तो कुछ नहीं थीं, लेकिन मैं उनके घर में जाती थी, तो उनके चेहरे पर झिझक देखती थी, परेशानी देखती थी। आज जब हम वहां जाते हैं, तो वे महिलाएं कहती हैं कि बहन आप बैठिए, हमारे पास मोदी जी का दिया हुआ सिलेंडर है। महोदय, जीवन में यह जो बदलाव आया है, यह मैंने अपने अनुभव से देखा है, सुना है और मैं आपको बताना चाहती हूं कि कैसे हमने गैर-राजनीतिक कार्य महिलाओं को सशक्त करने के लिए किए हैं। जब बेटी बचाओ, बेटी पढाओ की बात आती है, जब माननीय प्रधान मंत्री जी इसकी बात करते हैं..। तो मैंने देखा कि लोगों ने अपनी गाडियों के पीछे लिखा, अपने घर की दीवार पर लिखा, social media पर अपनी DP बनाई और उसी की देन है कि हमारे यहां घरेलू हिंसा कम हुई है, sex ratio बढ़ा है, महिलाओं के प्रति सोच बदली है और जब 'Selfie with daughter' शुरू हुई, तो बच्चियों का समाज में सम्मान बढ़ा है। मैं आपको एक और अनुभव बताती हूं। 2014 में जब मोदी जी प्रधान मंत्री बने, तब 'प्रधान मंत्री जन-धन योजना' आई। उस समय मैं विधायक नहीं थी, पार्टी की छोटी-सी कार्यकर्ता थी। मैंने गांव-गांव जाकर camp लगाना शुरू किया। जब वहां महिलाएं घूंघट में आती थीं, तो वे यकीन नहीं कर पाती थीं कि एक form भरने से खाता खुल जाएगा। जब खाते खुल गए, तो वे मुझे कई बार धन्यवाद देने भी आईं और आज 52 करोड़ जन-धन खातों की अधिकांश लाभार्थी हमारी महिलाएं हैं। जब ये खाते खुले, तो मखौल भी उड़ाया जा रहा था, लेकिन आज जब बिना leakage के पैसे पहुंचते हैं, तो इससे हमारे P.M. साहब की दूरदर्शिता दिखाई देती है। इसी की अगली कड़ी 'प्रधान मंत्री मुद्रा योजना' है। हमारे प्रधान मंत्री मोदी जी ने सोचा कि महिलाओं का bank में आना-जाना शुरू हो गया है, इसलिए अब अगली कड़ी यह है कि वे कुछ loan लेकर व्यापार भी शुरू कर सकती हैं। आज 'प्रधान मंत्री मुद्रा योजना' की 70 per cent लाभार्थी हमारी महिलाएं हैं।

माननीय उपसभापित जी, बेटियों को आगे बढ़ाने के लिए हम लोग लगातार प्रयास कर रहे हैं। मैं इसमें कुछ आंकड़ें देना चाहती हूं कि कैसे हम ग्रामीण स्तर और राजनीतिक स्तर, दोनों स्तरों पर चल रहे हैं। हमारी सरकार ने महिला सशक्तिकरण पर विशेष बल दिया है। जहां हमारे यशस्वी प्रधान मंत्री ने स्व सहायता समूह के माध्यम से ग्रामीण तबके की महिलाओं को आर्थिक और सामाजिक रूप से आत्मनिर्भर बनाने की दिशा में कार्य किया है, वहीं अपने मंत्रिमंडल में सबसे ज्यादा महिला मंत्रियों का रिकॉर्ड रखकर उनको राजनीतिक रूप से सशक्त भी किया है। आठ महिला राज्यपाल बनाने का रिकॉर्ड भी हमारी सरकार के पास है। देश के सर्वोच्च पद पर आज माननीय राष्ट्रपति द्रौपदी मुर्मू जी हैं। मैं आज बताना चाहती हूं और यहां पर सबसे निवेदन भी करना चाहूंगी कि हम एक इतिहास रचें। हम यह बिल राजनीतिक एजेंडे के रूप में नहीं, बल्कि महिलाओं के सशक्तिकरण के लिए लेकर आए हैं, इसलिए उसमें सभी का समर्थन मिले। मैं अभी सुबह से सून रही थी - क्योंकि मेरा लास्ट में नंबर आया है, अच्छा है सूनने का मौका मिला, यहां पर लोग कह रहे थे कि ऐसे बिल की क्या जरूरत है। मैं उसमें दो-चार बातें रखना चाहूंगी। आज हमारे देश की स्वतंत्रता के 75 वर्ष पूर्ण हो गए हैं। हमारा संकल्प है कि देश को 2047 तक पूर्ण विकसित देश बनाना है। इस उद्देश्य के लिए माननीय मोदी जी ने 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' का मूल मंत्र दिया है, लेकिन इस उद्देश्य की प्राप्ति के लिए आधी आबादी को राजनीतिक भागीदारी देना बहुत जरूरी है। माननीय उपसभापति जी, लोक सभा के 539 संसद सदस्यों में से मात्र 82 ही महिला सांसद हैं। मुझे बताते हुए हर्ष हो रहा है कि 2019 के चुनाव में महिलाओं की अभी तक की सर्वाधिक भागीदारी है। सर, यही हाल देश की विधान सभाओं का भी है और लगभग पूरे देश में विधान सभाओं में महिला विधायकों का औसत केवल आठ प्रतिशत है। संसद में यह 15 per cent से भी कम है। इन आंकड़ों से जाहिर होता है कि आधी आबादी को उनका हक़ दिलाने की बातें तो बहुत जोर-शोर से की जाती रही हैं, लेकिन बराबरी का दर्जा कभी नहीं दिया गया है। हर क्षेत्र में महिलाएं आज परचम लहरा रही हैं, वह चाहे sports हो या space हो। अब यह सोचने का समय है कि प्राचीन भारत की नारी की गौरवशाली यात्रा कहां पीछे रह गई। हम तो धन के लिए लक्ष्मी जी की और विद्या के लिए सरस्वती जी की पूजा करते रहे हैं। मैं इसमें ज्यादा नहीं जाना चाहूंगी, क्योंकि हमारी पार्टी के माननीय राष्ट्रीय अध्यक्ष जी ने सुबह बहुत विस्तार से इस पर चर्चा की है, इसलिए मैं ज्यादा नहीं बोलूंगी, लेकिन मैं इतना जरूर कहूंगी कि भारत में अर्द्धनारीश्वर के रूप में सम्मान पाने वाली स्त्री, पुरुषों से कैसे पीछे रह गई, इसके बारे में सोचने का समय है और उसी परिणति के रूप में यह 'नारी शक्ति वंदन अधिनियम' हमारी पार्टी लेकर आई है, हमारी सरकार लेकर आई है। आज भारत विश्व गुरु बनने की ओर अग्रसर है - जैसा कि हमने G20 की अध्यक्षता में देखा। G20 की बैठक में महिला नेतृत्व की भागीदारी पर चर्चा हुई। ऐसे में अति आवश्यक है कि देश की आधी आबादी की राजनीतिक भागीदारी बढ़ाने का हर संभव कानून बनाया जाए। महोदय, यहां मेरी पार्टी के साथ-साथ अन्य पार्टी के नेतागण भी मौजूद हैं। आज जब हम किसी भी राजनीतिक पार्टी में देखते हैं, तो महिलाओं की सक्रिय भागीदारी पुरुषों के बराबर ही दिखाई देती है, पार्टी कार्यकर्ता के रूप में अब उनकी पुरुषों के बराबर भागीदारी है। अब हर महिला का कार्यकर्ता के रूप से जन प्रतिनिधि बनने का सफर एक सपना है, एक इच्छा है। मैं यह चाहूंगी कि महिलाओं की इच्छा पूरी करने में पूरा सदन सरकार का सहयोग करे। मुझे हर्ष है कि भारतीय जनता पार्टी के संगठन के पदों पर महिला आरक्षण पहले से ही लागू है। मैं यह बताना चाहूंगी कि राष्ट्रीय और राज्य स्तर पर हमारी महिला मतदाता बहनों की हिस्सेदारी लगातार बढ़ रही है। 1971 में यह महज 48 परसेंट थी, 2014 में यह 67 परसेंट से भी ज्यादा हो गई है। ... (समय की घंटी)... सर, मेरी मेडन स्पीच है, मैं दो मिनट का समय लूंगी।

श्री उपसभापतिः आपको already maiden speech के तहत दस मिनट का समय मिला। Please, आप 30 seconds लीजिए। कुल 70 वक्ता हैं और अभी बहुत से लोग बोलने के लिए बाकी हैं।

श्रीमती संगीता यादवः जागरूक मतदाता के रूप में हमारी बहनें मतदान के माध्यम से राष्ट्र निर्माण में अपनी भूमिका निभा रही हैं। अब समय आ गया है कि आधी आबादी को राजनीतिक सहभागिता का समान अवसर मिले। माननीय सर, मैं अभी सुन रही थी ...(समय की घंटी)...इससे पहले कांग्रेस पार्टी की अध्यक्षा महिला थीं, लेकिन महिला आरक्षण बिल नहीं आया। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please.(Interruptions)... मैं दूसरे speaker को बुला रहा हूं।

श्रीमती संगीता यादवः देश की प्रधान मंत्री भी महिला थीं और राष्ट्रपति भी महिला रहीं, लेकिन यह बिल नहीं आ सका। मैं आज सभी से निवेदन करती हूं कि इस बिल का समर्थन करें। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Shri Hishey Lachungpa.(Interruptions)... You have three minutes.(Interruptions)... Nothing is going on record.(Interruptions)... You have three minutes only.

SHRI HISHEY LACHUNGPA (Sikkim): *"Hon. Deputy Chairman, Sir, today on behalf of the people of Sikkim, I rise to support the One Hundred and Twenty-Eighth Constitution (Amendment) Bill, 2023, the Nari Shakti Vandan Bill. I would like to congratulate the Govt. of India as well as the women of this country as this Bill is going to be passed today and will come into force soon. A lot of work has been done in Sikkim for the empowerment of women, particularly during the SDF government. In Panchayats and urban local bodies, 50 per cent reservation for women was made possible by our government in 2011-12. We had also provided for 33% reservation to women in government jobs in 2014. On this historic day, I would also like to urge upon the Central Government to fulfil the long pending demand for reservation of seats for Limbu and Tamang community in the Sikkim Legislative Assembly since 2003, when they were recognised as Scheduled Tribes. The people of Sikkim will be grateful to the Government of India if this demand is accepted. Along with this Bill, my request to the government is to look after the interest of all Sikkimese Community. With these words, on behalf of the people of Sikkim, once again I express my support to the Bill. Thank you. Jai Sikkim."

डा. कल्पना सैनी (उत्तराखंड): उपसभापति महोदय, मैं आज लोकतंत्र के नए घर में, जिसमें आत्मा वही पुरानी है, नारी शक्ति वंदन बिल के समर्थन के लिए खड़ी हुई हूं। महोदय, मैं हृदय से

^{*} English translation of the original speech delivered in Nepali

आपका आभार व्यक्त करती हूं कि आपने मुझे इस महत्वपूर्ण बिल पर, जो स्वर्णिम इतिहास का हिस्सा बनेगा, बोलने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद। मुझे नहीं लगता कि इस पर किसी भी सदस्य का विरोध होना चाहिए। यह हो सकता है और हुआ भी है कि विभिन्न दलों ने इसमें अपना क्रेडिट लेने का प्रयास किया है। मैं अपनी बात को, चूंकि मेरे पास सीमित समय है, बहुत संक्षेप में कहने का प्रयास करूंगी। जब सत्ता थी, तब अंतिम छोर पर बैठी भारत की उस संघर्षशील नारी के लिए दूरगामी नीतियां बनाकर प्रयास नहीं किए गए और न ही भारत की इस आधी आबादी को संरक्षण देना चाहा। और तो और मेरे देश की गौरवशाली महिलाओं के इतिहास की भी चर्चा नहीं हुई। मैं अपने लोकप्रिय, यशस्वी प्रधान मंत्री आदरणीय मोदी जी को धन्यवाद देती हूं जिन्होंने न सिर्फ महिलाओं के लिए सोचा, बल्कि अपनी सरकार की दूरगामी नीतियों के द्वारा उस महिला के जीवन में आमूल-चूल परिवर्तन भी किया। मुझे याद है कि गुजरात के मुख्य मंत्री रहते हुए, आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी ने किस तरह से घर-घर जाकर छोटी बच्चियों के स्कूल में दाखिले का अभियान चलाया। इस तरह की हर छोटी शुरुआत से लेकर नारी के जीवन को बदलते हुए आज वे इस विधेयक तक आ पहुंचे हैं। मैं उनका हार्दिक अभिनंदन करती हूं, उन्हें धन्यवाद देना चाहती हूं। हालांकि आज भी विपक्ष ने भ्रमित करना चाहा, वे न्यायोचित रास्ते का विरोध करते रहे, पर मैं अपनी बात को संक्षेप में ही कहूंगी। मैंने कुछ पंक्तियां लिखी हैं, उनमें अपनी बात को व्यक्त करते हुए आपका समर्थन चाहती हूं:-

> "हे संघर्षशील भारत की नारी मुझे बताओ तो, घर-घर शौचालय बनवाकर, महिलाओं को अभिशापित जीवन से मुक्ति दिलाने का माध्यम कौन बना - मोदी जी।

हे संघर्षशील भारत की नारी मुझे बताओ तो, बेटी बचाओ और बेटी पढ़ाओ के द्वारा बेटी का जीवन संवर्धित, संरक्षित करने का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो, उज्ज्वला योजना लाकर धुएं से घुटते जीवन से बचाने का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो, तीन तलाक के खिलाफ कानून बनाकर बराबरी का स्तर दिलाने का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो, प्रधान मंत्री आवास योजना से घर की आधिकारिक स्वामिनी बनाने का माध्यम कौन बना! हे संघर्षशील भारत की नारी मुझे बताओं तो, किशोरियों, गर्भवती महिलाओं के लिए विशेष योजना चला स्वास्थ्य को सुनिश्चित करने का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो, कोसों पैदल चलकर भी प्यासे जीवन से बचने का हर नल में जल, जल जीवन मिशन द्वारा मजबूर होने से बचाने का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो, तुम्हारे गांव के घर-घर में बिजली व राशन पहुंचाकर जीवन को सुगम बनाने का माध्यम कौन बना!

हे संघर्षशील भारत की नारी मुझे बताओ तो, संघर्ष भरे अनुसूचित जनजाति जीवन को महामहिम तक लाने का माध्यम कौन बना!...(समय की घंटी)...

श्री उपसभापतिः मैडम, प्लीज़ कन्क्लूड करें। आपका समय खत्म हो गया है।

डा. कल्पना सेनी: सर, एक मिनट का समय और दीजिए।

हे संघर्षशील भारत की नारी मुझे बताओ तो मैं गांव गली की ओबीसी महिला आज उच्च सदन की सबला बन बैठी हूं इस का माध्यम कौन बना!...(समय की घंटी)...

श्री उपसभापतिः मैडम, प्लीज़ खत्म करें। मैं दूसरे स्पीकर को बुलाऊंगा।

डा. कल्पना सैनीः हे संघर्षशील भारत की नारी मुझे बताओ तो आज महिला आरक्षण बिल से राजनीतिक अधिकार सुरक्षित होंगे, इसका माध्यम कौन बना!

श्री उपसभापतिः प्लीज़, कन्क्लूड कीजिए।

डा. कल्पना सैनी: महोदय, मैं इसके साथ आपको धन्यवाद देते हुए, अपनी वाणी को विराम देती हूं और इस बिल का समर्थन करती हूं।

MR. DEPUTY CHAIRMAN: Now, Shri Jose K. Mani. You have three minutes for your speech.

SHRI JOSE K. MANI (Kerala): Sir, about twelve years ago, during the year 2011, I had an opportunity to participate in the Inter-Parliamentary Union meeting in Switzerland along with our Lok Sabha Speaker. There, I was asked to speak on a Plenary Session and the topic was 'Women Empowerment'. I was given five minutes' time and I spoke about the greatness of India. I spoke about the then first citizen of India, the President, a woman, Shrimati Prathibha Patil. I spoke about the then Lok Sabha Speaker, Ms. Meira Kumar. I spoke about the then Chief Minister of Delhi, Shrimati Sheila Dikshit. I spoke about Jayalalitha, the then CM of Tamil Nadu and I spoke about Ms. Mayawati. I came to my small beautiful State of Kerala, which I said, 'the God's own country, and the most literate State in India. We have a reservation for the local bodies of 50 per cent and we have the best governance in the local body in India.' Then, I came to the subject that we have introduced in the Rajya Sabha about the 33 per cent reservation. At that time, my five minutes' time had been elapsed, that was exhausted and my microphone was switched off and I came back to my chair and the next speaker was called on. But, the Chairman was a lady. She came to me, to my chair and asked as to what did you say last. 'Did you pass it in the Rajya Sabha and Lok Sabha?' I said, 'No, it is being introduced.' Then, she told me 'that you should pass it at the earliest and you should take the initiative. I was just thinking why in another country, a lady was asking me to pass the legislation. It was not of her concern. But, I later came to know that being in the largest and the biggest democratic country in the world, when we pass a legislation like reservation for women, then, there will be a compulsion for the other democratic countries to pass the same Bill. Having said that, the whole world is watching, today in Rajya Sabha and yesterday in Lok Sabha, not only the Bill passing but whether they are going to implement it, how candid and how sincere the Government's approach in implementing it is. If the Indian citizens are watching this, my only request is that you need to implement it immediately during the 2024 election itself. What is the hassle? You said that you need to go for the census and for the delimitation. You have the list of all the electorates, the female and male voters of 2019 Lok Sabha elections. (Timebell rings.) Two minutes, Sir.

MR. DEPUTY CHAIRMAN: No.

SHRI JOSE K. MANI: Always when I speak, you are very strict.

MR. DEPUTY CHAIRMAN: You have 30 seconds more to speak.

SHRI JOSE K. MANI: I think, the men should speak more for the ladies than the ladies. I will take last a few seconds.

Sir, they have called for this Special Session. If it is a Special Session, then, you need to implement it in 2024. Otherwise, you should have brought it in a normal Session, that is, in the Winter Session. Why did you call for it now? It is all.. (Timebell rings.)

MR. DEPUTY CHAIRMAN: Thank you. I am calling the other speaker now.

SHRI JOSE K. MANI: I am just asking about the sincerity of it. *

MR. DEPUTY CHAIRMAN: Nothing is going on record. Now, Shri Vivek Thakur.

श्री विवेक ढाकुर (बिहार): उपसभापित महोदय, आपने मुझे इस महत्वपूर्ण संविधान संशोधन विधेयक, नारी शक्ति वंदन अधिनियम पर अपने विचार रखने का अवसर प्रदान किया, इसके लिए आपका बहुत-बहुत धन्यवाद। "If not us, then who? If not now, then when?" ये शब्द मेरे नहीं हैं, यह कथन अमेरिका के राष्ट्रपित रहे जॉन एफ. केनेडी का है। यह उन्होंने तब कहा था, जब अमेरिका में सिविल राइट्स मूवमेंट चल रहा था। आज हमारे समक्ष भी यही प्रश्न है, "If not us, then who? If not now, then when?" भारत की महिलाओं को उनका हक दिलाने के लिए आज़ादी के इस अमृत काल में आदरणीय प्रधान मंत्री जी ने जो किया है, उसकी जितनी प्रशंसा की जाए, वह कम है।

आदरणीय उपसभापित महोदय, 26 वर्ष हो गए हैं, जब इस संकल्पना ने संशोधन का आकार लिया था, जब भारत अपनी आज़ादी के 50 वर्ष पूर्ण कर चुका था। आज आदरणीय प्रधान मंत्री जी की संकल्पबद्धता का ही परिणाम है कि यह संशोधन पास होकर मूर्त रूप ले रहा है।

आदरणीय उपसभापति महोदय, क्या केवल ऐसा बोलने से कि यह बिल हमारा है, आपकी जिम्मेदारी पूर्ण हो जाती है? तेरा-मेरा करने से क्या भला होगा? मैं उनके लिए एक शेर पढ़ना चाहूंगा:-

न मेरा एक होगा, न तेरा लाख होगा, तारीफ तेरी, न मेरा मजाक होगा, गुरूर न कर शाह-ए-शरीर का, यह शरीर भी एक दिन खाक होगा।

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^{*} Not Recorded

आदरणीया सोनिया जी ने कल लोक सभा में हुई बहस में एक और बात कही, जिससे मैं असहमित व्यक्त करता हूं। कल लोक सभा में उन्होंने महिलाओं के संदर्भ में यह कहा कि धुएँ से भरी रसोई से लेकर स्टेडियम की जगमगाती रोशनी तक स्त्री का सफर बहुत लंबा है। यह आपकी सरकारों में हुआ करता था, जब स्त्रियों की रसोई से धुआँ उठता था, आज उनकी रसोई उज्ज्वला से उज्ज्वल है। यह हमारे लिए गर्व की बात है कि जहां अमेरिका जैसे राष्ट्र को महिलाओं को वोटिंग राइट देने में 120 वर्ष लग गए, वहां भारत की संविधान सभा ने महिलाओं को शुरुआत से समान मताधिकार दिया। क्या इसके बाद हमारी जिम्मेवारी पूरी हो जाती है? क्या हम आश्वस्त हो चुके हैं कि हमने महिलाओं को उनके अधिकार दे दिए हैं - नहीं दिए है। सितारों से आगे जहाँ और भी हैं।

उपसभापति महोदय, इस बिल का भी एक जीवन है। इसकी आयु 26 साल है और इस जीवन में इस बिल का काफी उतार-चढ़ाव, * possible to impossible जैसा जीवन रहा है। ...(व्यवधान)...

DR. V. SIVADASAN: Sir, the camera....(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... Please take your seat. ...(Interruptions)... आप बोलिए।

श्री विवेक टाकुर: इस जीवन में इस बिल का काफी उतार-चढ़ाव, * possible to impossible जैसा जीवन रहा है। ...(व्यवधान)... किंतु आज 26 साल के बाद इसके फलीभूत होने का ऐतिहासिक दिन आ गया है, लेकिन इसके अनुभव और त्याग की चर्चा न हो, तो चर्चा अधूरी रह जाएगी।

आदरणीय उपसभापित महोदय, यह संशोधन लाना क्यों जरूरी था, मैं इसकी चर्चा करना चाहूंगा - मिहलाओं के लिए अकसर ग्लास सीलिंग की चर्चा होती है, ग्लास सीलिंग अर्थात वे बाधाएं जो दिखाई नहीं देती हैं, राजनीति के संदर्भ में इस ग्लास सीलिंग की मोटाई, लम्बाई, चौड़ाई कुछ ज्यादा होती है - और उसकी बानगी में पूर्व के प्रमुख नेताओं द्वारा दिए गए बयान सदन के समक्ष रखना चाहूंगा। एक हिन्दी भाषी राज्य की पार्टी के संस्थापक ने मिहला आरक्षण का जब विरोध किया, तो कहा कि सिर्फ अमीर और शहरी मिहलाओं को फायदा होगा, गांव की गरीब मिहलाओं को नहीं, क्योंकि वे आकर्षक नहीं होतीं और जब मिहला आरक्षण बिल पास हुआ, तो पार्लियामेंट में भी सीटी बजाने वाले लोग आएंगे - यह दुखद वाकया इसके साथ हो चुका है। जद(यू) के पूर्व राष्ट्रीय अध्यक्ष ने मिहला आरक्षण का विरोध करते हुए परकटी मिहला जैसे शब्दों का इस्तेमाल किया था और लालू जी ने तो अपने सांसद से बिल की कापी को ही फड़वा दिया था। अब आप सोच सकते हैं कि ग्लास सीलिंग के कैसे उदाहरण हैं! ये सब वाकये हो चुके हैं।

^{*} Expunged as ordered by the Chair.

में राजनीति में ग्लास सीलिंग का एक और उदाहरण आपके समक्ष रखना चाहूंगा। तमिलनाडु विधान सभा में अम्मा जी के साथ क्या हुआ, यह हम सब जानते हैं। अगर सदन में 33 प्रतिशत महिला विधायक होतीं, तो तमिलनाडु के सदन का यह दुखद वाकया भी नहीं होता।

आदरणीय उपसभापति जी, यही ग्लास सीलिंग है, जिसको दूर करने का प्रयास यह बिल करता है। ऐसा ही एक उदाहरण मुझे याद आता है, जो सीधे तौर पर इस बिल से जुड़ा हुआ है। जब स्वर्गीय गीता मुखर्जी ने इस बिल को प्रस्तुत किया था - लेफ्ट के हमारे साथी मौजूद हैं, वे जानते हैं कि उनको कितना विरोध झेलना पड़ा था, परंतु दलगत राजनीति से ऊपर उठकर महिला सांसदों ने उनका साथ दिया। ...(व्यवधान)... उसमें सबसे प्रमुख नाम स्वर्गीय सुषमा स्वराज जी का था। ...(व्यवधान)...अगर आप बिल को लेकर संघर्ष करेंगे, तो मैं आपके साथ हूं। ...(व्यवधान)...

DR. JOHN BRITTAS (KERALA): Sir,...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... Please, take your seat. ...(Interruptions)... Mr. John Brittas, please take your seat. ...(Interruptions)... Mr. John Brittas, please. ...(Interruptions)... आप बोलिए। ...(व्यवधान)...

श्री विवेक टाकुर: यह तब होता है जब सदन में महिलाओं का प्रतिनिधित्व बढ़ता है, तब उनकी सामूहिक क्षमता भी बढ़ती है। ...(व्यवधान)... कल लोक सभा की चर्चा में भी और आज सदन में भी चर्चा के दौरान यह बात विपक्ष के साथियों ने रखी कि आप बिल को कब लागू करेंगे, तारीख बताइए, तारीख कब बताओगे? इसी से मुझे राम मंदिर आंदोलन का दौर याद आता है। महोदय, जब हमसे यह सवाल पूछा जाता था, हम पर तंज कसते हुए कहते थे, "राम लला हम आएंगे, मंदिर वहीं बनाएंगे, लेकिन तारीख नहीं बताएंगे।" आज स्थिति यह है कि वहां पर भव्य राम मंदिर का निर्माण हो रहा है। मैं अपने मित्रों को यही बताना चाहूंगा कि तारीख बताई नहीं जाती, तारीख बनाई जाती है। ...(समय की घंटी)...

श्री उपसभापतिः विवेक जी, आप खत्म करिए।

श्री विवेक ठाकुरः सर, मुझे दस मिनट का समय बताया गया था।

MR. DEPUTY CHAIRMAN: No, please conclude. ...(Interruptions)... आपका समय over हो गया, अब मैं दूसरे स्पीकर को बुलाऊंगा।

श्री विवेक टाकुर: सर, लोग 2010 में राज्य सभा में महिला आरक्षण का कानून तो पारित कर देते हैं, परंतु लोक सभा में एलायंस का बहुमत होने के बावजूद भी वे लोग उसे अटका देते हैं।

श्री उपसभापतिः अब मैं दूसरे स्पीकर को बुला रहा हूं। विवेक जी, प्लीज़ कन्क्लूड कीजिए।

श्री विवेक टाकुर: सर, मैं दो मिनट में कन्क्लूड कर रहा हूं।

MR. DEPUTY CHAIRMAN: No, please. Only thirty seconds.

श्री विवेक टाकुरः सर, इस महिला सशक्तिकरण की योजना के 9 साल में बेमिसाल aspiration बढ़ा, confidence बढ़ा और महिलाओं की राष्ट्र निर्माण में अहम भूमिका सामने आई है। इसके कई उदाहरण हैं, जिनकी चर्चा भी इस सदन में हो चुकी है और यह प्रधान मंत्री जी की women development के बजाय women-led development के स्पष्ट vision का सूचक है। ...(समय की घंटी)... मेरा यही कहना है कि तारीख मांगने वालों को संविधान पढ़ना चाहिए।

MR. DEPUTY CHAIRMAN: Now, Dr. Anbumani Ramadoss. Please speak. Only your speech will go on record. Nothing else is going on record.

DR. ANBUMANI RAMADOSS (Tamil Nadu): Thank you Deputy Chairman Sir. On behalf of my party, Pattali Makkal Katchi (PMK), I rise to support this Bill. In India, till about 100 years ago, women were not allowed to go out of the houses. Till about 75 years ago, women were not allowed to vote. Till about 50 years ago, women were not allowed to go to allowed to go to colleges. Till about 25 years ago, women were not allowed to go to work. Today, it is all changed. Women are being empowered, but at a very, very slow pace and in very few numbers. Down 25 years, I would like to see a situation in India where women are so empowered that men will try to bring in a similar Bill in Parliament for themselves in this august House.

Sir, after the 73rd and the 74th Constitution Amendments brought in 1992 and 1993, we had the first local body elections in 1996. During the elections, many of the party cadres had made their wives, their daughters and their mothers as *Panchayat* Presidents or *Samiti* Presidents or *Zila Parishads* thinking that they could control them through proxy. But then I saw after two years, the women acted independently. By the end of their tenure, they did wonderfully well in the positions they held and some of them got re-elected again and went on to become MLAs, MPs and ministers. So if we give women an opportunity, they, definitely, will excel in whatever they are doing. Sir, I have two requests to the Government. One, to kindly bring in the OBC representation in this Bill. Either today or, at least, during the Winter Session, bring in an amendment so that OBC women are equally represented because they comprise 60 per cent of Indian population and without the empowerment of OBC women, India cannot develop. Second, we have three pillars of democracy, the Legislature, the Executive and the Judiciary. We have fulfilled the demand of the Legislature because we have reservation for women in the local bodies and, today, we are bringing in for

MLAs and MPs. I kindly request the Government to bring in reservation for women in the Executive as well as the Judiciary also. After 75 years post Independence, we still have not had a woman Chief Justice of India and there are very few women judges in the High Court and the Supreme Court. We need more women officers in IAS, IPS, IFS and defence sector. So the Government should bring in a Constitution Amendment so that women are empowered in the Executive as well as the Judiciary.

MR. DEPUTY CHAIRMAN: Please conclude.

DR. ANBUMANI RAMADOSS: Sir, I would like to end by saying that if boys get education, he is only educated, but if girls get education, the entire family gets educated. I would urge upon the Government to empower women, respect them and give them empowerment in all sections of society and that is when India will become a developed country. Thank you very much. With these words, I support the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023.

MR. DEPUTY CHAIRMAN: Thanks for confining yourself within time. Now, Shri Biplab Kumar Deb, तीन minute....(Interruptions)...

DR. V. SIVADASAN: *

MR. DEPUTY CHAIRMAN: Nothing is going on record. ...(Interruptions)... Please. Shri Biplab Kumar Deb, three minutes. ...(Interruptions)... आप बोलिए, केवल आप की बात रिकार्ड में जा रही है, और कोई बात रिकार्ड में नहीं जा रही है। ...(व्यवधान)....

श्री बिप्लब कुमार देव (त्रिपुरा): माननीय उपसभापित महोदय, मैं 'नारी शक्ति वंदन विधेयक', "कॉन्स्टिट्यूशन (128वाँ अमेंडमेंट) बिल, 2023" के समर्थन में खड़ा हुआ हूँ। ...(व्यवधान)... माननीय उपसभापित महोदय, आज जब मैं घर से आ रहा था, तो मुझे मेरे दो-चार मित्र मिले, स्वाभाविक है पुरुष मित्र। वे मुझसे बोल रहे थे कि सुना है कि आज आप बोलने वाले हैं, तो बाद में आप लोगों का क्या होगा? मैं तब से सोच रहा हूँ कि मैं अपने मित्र को जाकर क्या बताऊँ? मैं तो यह सोच रहा हूँ कि अगर मेरी माँ ऐसा सोच लेती, तो बिप्लब देब यहाँ कहाँ पहुँचता! इसलिए मैं माननीय प्रधान मंत्री जी को बहुत-बहुत बधाई देता हूँ। मैंने इस सभागार में सुबह से देखा है कि अपने-अपने दल के नेता का नाम सब लोग लेते हैं, हममें से किसी ने विरोध नहीं किया, लेकिन

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^{*} Not recorded.

जैसे ही हम मोदी जी का नाम लेते हैं, उनको जैसे साँप सूँघ जाता है। वे देश के प्रधान मंत्री हैं! ...(व्यवधान)... वे देश के प्रधान मंत्री हैं! ...(व्यवधान)...

श्री उपसभापतिः आप चेयर को एड्रेस करिए, प्लीज़।

श्री बिप्लब कुमार देबः सुबह से शाम तक, मैं मना नहीं कर रहा हूँ, आप अपने प्रदेश के नेताओं का नाम लीजिए,

श्री उपसभापतिः आप इधर देख कर बोलिए।

श्री बिप्लब कुमार देवः किन्तु प्रधान मंत्री का नाम आते ही जैसे आसमान टूट पड़ता है। मैं आज आपको बताता हूँ, आप सुनने की क्षमता रखिए। जब हम छोटे थे, तब से हमने सुना कि देश में सामाजिक और आर्थिक सुधार हो रहा है। असलियत में देश में आर्थिक और ...(व्यवधान)... आर्थिक और सामाजिक सुधार अगर किसी ने किया है, तो माननीय प्रधान मंत्री, नरेन्द्र भाई मोदी ने किया है। आप सुन लीजिए। सामाजिक सुधार की बात बहुत से लोगों ने बोली है। सामाजिक सुधार की बात नरेन्द्र भाई मोदी बोलते हैं और करते हैं। तीन तलाक उन्होंने ही खत्म किया। आर्टिकल 370, -- गृह मंत्री, अमित शाह जी बैठे हैं -- माननीय प्रधान मंत्री जी के नेतृत्व में ही यह सुधार हुआ है। राम मंदिर बन रहा है, यह सामाजिक सुधार हुआ है। आज महिला आरक्षण बिल आया है, तो एक सामाजिक सुधार हो रहा है। ...(समय की घंटी)... जब तक मातृ शक्ति नहीं बनेगी, तब तक भारत माता की जय कैसे होगी!

श्री उपसभापतिः बिप्लब जी, 30 सेकंड प्लीज़, हमारे पास टाइम कंस्ट्रेंट है।

श्री बिप्लब कुमार देबः उपसभापति महोदय, मैं विरोधी पक्ष के अपने कांग्रेस के मित्रों को बताना चाहता हूँ कि हमने कुछ नहीं बोला, मैं बताऊँगा ...

श्री उपसभापतिः प्लीज़, आप इधर चेयर को एड्रेस करिए।

श्री बिप्लब कुमार देबः सुनिए, कपिल सिब्बल जी आए थे, उन्होंने यहाँ आकर तीन मिनट में अपना वक्तव्य रखा। उन्होंने कहा कि इस महिला आरक्षण बिल में कमी है, हम इसको 2029 तक भी लागू नहीं कर सकते हैं...(व्यवधान)... और अगर हम इसको 2029 तक लागू नहीं करेंगे, तो होम मिनिस्टर और प्राइम मिनिस्टर रेजिंग्नेशन देंगे कि नहीं। इसका मतलब कांग्रेस ने मान लिया कि 2024 में भारतीय जनता पार्टी और एनडीए को ही रहना है। ...(समय की घंटी)...

श्री उपसभापतिः धन्यवाद, बिप्लब जी।

श्री बिप्लब कुमार देब: यह हमने नहीं बोला, कपिल सिब्बल जी बोल कर गए। ...(समय की घंटी)...

श्री उपसभापतिः बिप्लब जी, धन्यवाद। अब मैं दूसरे स्पीकर को बुला रहा हूँ।

श्री बिप्लब कुमार देबः इसलिए आप लोगों ने मान लिया कि महिला आरक्षण हो या कोई भी बात हो, वह हम लोगों को ही करना है।

मैं माननीय प्रधान मंत्री जी को धन्यवाद देता हूँ और साथ ही साथ भारत की सभी महिलाओं को, इस सभागार में जितनी भी महिलाएँ हैं, उन सबको नमन करता हूँ। अगर आप लोग राज्य सभा में मेरी जगह भी लेना चाहते हैं, तो ले लीजिए, लेकिन तब भी महिलाओं को आने दीजिए, धन्यवाद।

श्री उपसभापतिः ऑनरेबल श्री रवंगवरा नारजारी। आपके पास तीन मिनट हैं।

श्री रवंगवरा नारजारी (असम): माननीय उपसभापति महोदय, संविधान (128वाँ संशोधन) विधेयक, 2023 पर बोलने के लिए आपकी अनुमति के लिए मैं आपका आभारी हूँ। महोदय, मैं इस विधेयक का समर्थन करने के लिए खड़ा हुआ हूँ, जो राष्ट्रीय राजधानी क्षेत्र, दिल्ली की राज्य विधान सभा सहित लोक सभा और राज्यों की विधान सभाओं में महिलाओं के लिए कुल सीटों में से एक-तिहाई कोटा प्रदान करने का प्रावधान करता है। विधेयक का इरादा स्पष्ट रूप से महिला सशक्तिकरण के माध्यम से नारी शक्ति को आगे लाकर 'सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास' की भावना से 2047 तक विकसित भारत हासिल करना है। हालाँकि महिला आरक्षण का विधेयक संसद में कई दशकों से लंबित है और इसके लंबित होने का कारण केवल अपेक्षित संख्या प्राप्त न कर पाना था। मुझे खुशी है कि इसे पारित करने के लिए मोदी जी द्वारा आज संसद में इसे नए सिरे से लाया गया है। इस विधेयक को मंजूरी मिलते ही महिलाओं के लिए राज्यों और राष्ट्रीय स्तर पर नीति निर्माण मंच पर जन-प्रतिनिधि के रूप में भाग लेने का द्वार खुलेगा। मैं इसमें एससी/एसटी समुदाय के लिए भी आरक्षण के प्रावधान पर हर्ष महसूस करता हूँ। इससे दलित समुदाय के महिला सशक्तिकरण का द्वार खुलेगा। मैं यूनाइटेड पीपुल्स पार्टी लिबरल (यूपीपीएल) की ओर से इसका हार्दिक स्वागत करता हूँ और इस विधेयक का तहे-दिल से समर्थन करता हूँ। मैं माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी को उनके इस साहसिक कदम के लिए धन्यवाद देता हूँ, जिससे महिला शक्ति मजबूत होगी। मुझे उम्मीद है कि यह विधेयक सर्वसम्मति से पारित हो जाएगा। जैसा मोदी जी कह रहे हैं, यही सही समय है। समय मोदी जी का इंतजार कर रहा था और मोदी जी ने किसी का इंतजार न करते हुए यह कर दिखाया। यदि हर राजनीतिक दल सचमूच महिलाओं का सशक्तिकरण चाहता है, तो महिला आरक्षण विधेयक का मुद्दा एक बार सर्वसम्मति से हल किया जाना चाहिए और पारित किया जाना चाहिए। मैं भारतीय महिलाओं का अभिनंदन करना चाहता हूँ कि आज उनको माननीय प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में नई संसद से एक नया अधिकार मिलने जा रहा है। धन्यवाद।

श्री उपसभापतिः धन्यवाद। डा. के. लक्ष्मण। आपके पास तीन मिनट हैं।

DR. K. LAXMAN (UTTAR PRADESH): Mr. Deputy Chairman, Sir, it is indeed a privilege for me and I feel honoured to stand in support of this Women's Reservation Bill. It is supposed to be a historical Bill which can be written in golden letters of Indian annuls. At the outset, I would like to thank our beloved Prime Minister, Shri Narendra Modiji for bringing out such an important Bill for women reservation. नव भारत के निर्माण के लिए नए संसद भवन के अंदर एक महत्वपूर्ण और ऐतिहासिक पहला बिल लाया गया, इसके लिए मोदी जी को धन्यवाद। मोदी जी के नेतृत्व में यह काम संभव हुआ। कई लोगों द्वारा तो कई साल से प्रयास किया जा रहा था, पर यह किसी से मुमकिन नहीं हुआ। यह मोदी जी से मुमिकन हुआ, इसलिए मोदी जी हैं, तो मुमिकन है। जब मोदी जी 'सबका साथ, सबका विकास' का नारा देते हैं, तो वे समाज के विभिन्न वर्गों के हित के लिए काम करते हैं। मैं कल से सुन रहा था, खास तौर से हमारे कांग्रेस के भाई और हमारे बाकी क्षेत्रीय दल ओबीसी समाज के बारे में इतने हमदर्द बन रहे हैं कि मुझे समझ में नहीं आता। जब यह महिला आरक्षण का मुद्दा आया, तो इसमें ओबीसी समाज को क्यों जोड़ा जा रहा है, यह मेरी समझ में नहीं आता है, क्योंकि कांग्रेस तो हमेशा ओबीसी विरोधी रही है। नेहरू जी के जमाने से लेकर आज राहल गाँधी तक अगर हम इतिहास के पन्नों में देखेंगे, तो पता चलेगा कि नेहरू जी ने काका कालेलकर कमीशन गठित किया। तब से लेकर मंडल कमीशन तक जब-जब, समय-समय पर ओबीसी समाज के आरक्षण का मुद्दा आया, तब-तब कांग्रेस ने हमेशा इसके खिलाफ काम किया। काका कालेलकर कमीशन के ऊपर दोनों सदनों में कम से कम चर्चा तक नहीं करते हुए कांग्रेस ने किस तरह उसको ठंडे बस्ते में डाल दिया। आज कांग्रेस मगरमच्छ के आँस्र बहा रही है। They are trying to shed crocodile tears towards OBCs. इतना ही नहीं, मंडल कमीशन की सिफारिश के समय जब सदन में चर्चा हो रही थी, तो एक विरोधी दल के नेता के नाते कांग्रेस के नेता, राजीव गाँधी जी ने किस तरह ओबीसी समाज के आरक्षण का विरोध किया। मंडल कमीशन में तो कम से कम सरकारी नौकरियों में, सरकारी शिक्षा में आरक्षण प्रदान करने का मुद्दा था, उसी के लिए वह नहीं मानी थी।...(समय की घंटी)... आज राजनीति में अगर कांग्रेस आरक्षण के ऊपर संसद में चर्चा कर रही है, तो यह ठीक नहीं है। इसलिए मैं बोलता हूँ कि कांग्रेस ने हमेशा ओबीसी समाज को * दिया। नरेन्द्र मोदी जी जब से प्रधान मंत्री बने, तब से लेकर आज तक उन्होंने ओबीसी समाज के हित के लिए इतनी योजनाएँ बनाईं और इतने काम किए। ...(समय की घंटी)... सर, मुझे दो मिनट दे दीजिए।

MR. DEPUTY CHAIRMAN: Please conclude.

डा. के. लक्ष्मणः मैं यही बताना चाह रहा हूँ कि मोदी जी दो बार प्रधान मंत्री बने। जब तीसरी बार भी उनके प्रधान मंत्री बनने का माहौल बन गया, तो ये सह नहीं पा रहे हैं।...(समय की घंटी)...

^{*} Expunged as ordered by the Chair.

हमेशा मोदी जी की जाति के ऊपर टिप्पणी करना या चाय बेचने वाला बोल कर टिप्पणी करना बहुत गलत है।

श्री उपसभापतिः डा. लक्ष्मण, अब मैं दूसरे स्पीकर का नाम बुलाऊँगा, प्लीज़।

डा. के. लक्ष्मणः चाय बेचना कोई गुनाह नहीं है, उन्होंने देश को तो नहीं बेचा है। चाय बेच कर पहले उन्होंने गरीब परिवार को चलाया, फिर इस देश को चलाया और आज पूरा विश्व मोदी जी की ओर देख रहा है।

श्री उपसभापतिः आप कन्क्लूड कीजिए, मैं दूसरे स्पीकर का नाम बुला रहा हूं।

डा. के. लक्ष्मणः महोदय, मैं जिस तेलंगाना से आता हूं, वहां के हमारे बीआरएस के नेता...(समय की घंटी)... ओबीसी और महिलाओं का हमदर्द बता रहे हैं।

श्री उपसभापतिः आप कन्क्लूड कीजिए प्लीज़। मैं दूसरे स्पीकर का नाम बुला रहा हूं।

डा. के लक्ष्मणः तेलंगाना राज्य बनने के बाद उन्होंने एक भी महिला को मंत्रिमंडल में शामिल नहीं किया, लेकिन वे आज महिलाओं के बारे में बात कर रहे हैं और आँसू बहा रहे हैं।

श्री उपसभापतिः माननीय प्रफुल्ल पटेल जी।

डा. के लक्ष्मणः इसी तरह बीआरएस ने ओबीसी समाज का किस तरह अपमान किया, आज सदन में ...(व्यवधान)...

श्री उपसभापतिः माननीय प्रफुल्ल पटेल जी। Nothing is going on record. The next speaker is Shri Praful Patel; not present. The next speaker is Shri Mahesh Jethmalani.

(MR. CHAIRMAN in the Chair.)

SHRI MAHESH JETHMALANI (Nominated): Sir, how much time do I have if I may ask?

MR. CHAIRMAN: How much time do you need?

SHRI MAHESH JETHMALANI: Sir, fifteen to twenty minutes.

MR. CHAIRMAN: Alright! You get five minutes; go ahead.

SHRI MAHESH JETHMALANI: Sir, I should have pitched my case higher.

Hon. Chairman, Sir, with your kind permission, I rise to wholeheartedly support this most significant and path-breaking Constitution Amendment; the 128th Amendment Bill, 2023, also known as the Nari Shakti Vandan Adhiniyam, 2023.

Sir, our first experience with women's representation in a legislature was in the Constituent Assembly. Fifteen women Members represented us in the Constituent Assembly and out of fifteen, ten spoke and all ten of them did not pitch for reservation. They did not pitch for reservation and they said that we want women's representation based on merit. Hansa Mehta's speech summarises the expectation of women Members. "We have never asked for privileges of reserved seats, quotas or separate electorates. What we have asked for is social justice, economic justice and political justice". All Members who spoke reposed great faith that men who have fought and struggled for the country's freedom would guarantee the rights and liberties of women.

Now, Sir, what is the experience up till 2014, when NDA Government first came to power? A quick look because questions have been asked why not 2014; questions have been asked why you are unfolding your social welfare programme over here. But a quick look at the objects only to remind them of their promises in the Constituent Assembly, the hopes of the women in that Constituent Assembly and the faith they reposed in the men of the future that rule this country. I read paragraph 2 only to remind them of what in their long tenure including the ten years of UPA Government they did not do. The Government has taken a number of steps to bring Nari Shakti to the forefront through women's empowerment and women-led development resulting in substantial improvement in financial independence of women and availability of equal access to education and health. The Government has also emphasised the ease of living especially for women through various initiatives including Ujjwala Yojana, access to toilets under Swachh Bharat Mission, financial inclusion through MUDRA Yojana, etc. However, the empowerment of women will require greater participation of women in the decision-making process as they bring different perspective and enrich the quality of legislative debates and decisionmaking. Sir, had they done their job in their tenure? The first five years were spent in empowering women through financial inclusion, social justice and dignity. It did not strike them at all. The shame of open defecation did not strike them at all. It is us who did it in the first tenure.

The next question that is raised is, can this be implemented before 2024. Sir, it cannot be implemented in 2024, as it is given, unless certain things have to be

ignored. Every time, when there is introduction of reservation, and we are now talking about, women's reservation, three procedures have to be followed - (a) The latest Census figures; (b) - the readjustment of boundaries by a Delimitation Commission and (c) - identification and notification of constituencies for the purpose of reservation, in this case women's reservation, by the Election Commission. Now, it is possible that even if we could omit the first two steps by using the Census of 1971, that is the Census that prevails today, as per the Constitution, that we go for territorial boundaries of constituencies as per the Census of 1971. In 1971, there were 55 crore people; today, there are 1.4 billion people. So, you will have to go by a Census which is dated. You have twice the number of seats, if you do a fresh Census today. Secondly, the procedure of identifying reserved constituencies for women cannot be completed by February, March 2024, because there is a procedure involved. And, consider if you want to avoid this procedure, the Election Commission has to follow a particular procedure. First of all, it publishes its proposal. This will be done even if you want to give up. If you want to go by the present Census, not wait for the next Census. If you want delimitation to be dispensed with by the Delimitation Commission, you still have to go through an Election Commission identification process of reservation seats. Now, that requires a procedure. The procedure is, first publish proposals for constituencies to be reserved for women in the Gazette of India and the official Gazette of the State concerned. Secondly, specify a date on which such proposals will be further considered. And, third, consider all objections which may have been received by it. ... (Interruptions)... I am not yielding, then, why are you talking?

MR. CHAIRMAN: Carry on.

SHRI MAHESH JETHMALANI: Consider all objections which may have been received by it, that is, the Election Commission, before the dates specified for its consideration, hold one or more public sittings at such place or places in each State as it thinks fit. This is a mandatory procedure and it accords to transparency, it accords to justice, it accords to the views of all stakeholders. The Commission also sits as a court when it identifies constituencies for reservation. It sits as a court and can take evidence on oath for determination of reserved constituencies. This procedure is meant to guarantee fairness, transparency and natural justice to all stakeholders. No Member of either House would want to do away with this procedure before constituencies reserved for women are identified. ... (Time-Bell rings.)... The alternative is to leave it to the arbitrary diktat of the Election Commission with the

inevitable discontentment and heartburn which it will cause to you people. The Members, who insist on implementation of it for the 2024 Lok Sabha Elections, have with respect, not understood the inbuilt safeguards of the reservation procedure and a demand for haste will only be at your own peril.

8.00 P.M.

Is it possible before 2029 or at the earliest after 2024? Yes. On the other hand, the scheduled 2021 census was postponed due to COVID. It is supposed to commence in the beginning of 2024. There is now digitalization of the census procedure. The census can be completed expeditiously and possibly within 2024 itself. Thereafter, the next two steps of delimitation by the Delimitation Commission pursuant to the census and identification of reserved constituencies of women can be completed by 2025. ...(Interruptions)... Yes, by 2026. By 2026, reservation for women in State elections can be a reality and, consequently, even so for the 2029 Lok Sabha elections. I am afraid you people do not know the procedure that is required for the identification. ...(Interruptions)... Please don't mix up ...(Interruptions)... Please don't mix up OBC...(Interruptions)...

MR. CHAIRMAN: Please conclude now. ... (Interruptions)...

SHRI MAHESH JETHMALANI: I will conclude in short, Sir. ... (Interruptions)...

MR. CHAIRMAN: Conclude on a pleasant note.

SHRI MAHESH JETHMALANI: One of my young friends, Kartikeya Sharma, an hon. Member of this House, said that this is a Bill whose time is due. I say that this is a Bill whose time is overdue. I, wholeheartedly, support this Bill.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, first let me request you that I talk from this seat.

MR. CHAIRMAN: I appreciate.

SHRIMATI NIRMALA SITHARAMAN: Thank you, Sir. Mr. Chairman, Sir, thank you for giving me an opportunity to talk on this very historic Bill, as the hon. Member, Shri

Mahesh Jethmalani, mentioned, whose time is long overdue. Time has come, is not the word, but it is long overdue. I actually...(Interruptions).. Thank you very much, Pramod Tiwariji....(Interruptions).. Thank you.

MR. CHAIRMAN: But it speaks of a high level of attention, 360 degree.

SHRIMATI NIRMALA SITHARAMAN: That is right, Sir. I am very grateful that you reminded. ... (Interruptions).. Sir, I speak in favour of, and this is an intervention that you permitted me, the Nari Shakti Vandan Adhiniyam. This proposed 128th Amendment has actually been very thoughtfully crafted considering that we are at a very critical stage of our development process. We have seen the success and I certainly want to credit Shri P. V. Narasimaha Raoji's Government for having brought in the 33 per cent reservation in the Panchayati Raj at that time. As a result, we have seen the groundswell at the Panchayat level, where 33 per cent reservation today by many States has been increased to 50 per cent as well. About 20 States have already brought in 50 per cent reservation and showing, therefore, the contribution of women at the Panchayat level. Although it started with 33 per cent, now it has gone up to 50, there are no regrets and actually people are happy that there is actual participatory process which is seen on the ground. In this context, I remember one of the earliest steps, that as Chief Minister, the hon. Prime Minister in Gujarat had taken up, was to encourage this 50 per cent. Also unanimous elections he would incentivise so that it was non-partisan and that it was on a common call taken by the Panchayats. So, innovative ways of wanting people's participation has been always attempted to. So, this one is long overdue because it partly also answers a lot of Members who have been saying from the morning, as to why it took nine long years for us to bring the Bill now. I would like to respond and equally as I am going down talking about this Bill, it is important that we build consensus and also show that we are committed for the economic, social empowerment of women as well. We have heard several Members today speaking about how since 2014, there have been very sincere ground level attempts to provide house, provide drinking water, provide smoke free kitchen, provide dignity which was the word used by Mahesh Jethmalaniji just before me, about providing toilets and so on. So, these are also the fundamental bricks which build on empowering women. So, social empowerment, economic empowerment, I will go into a bit of detail a little later. So, what this proposed Bill provides for is reservation of seats for women in the House of People, in Lok Sabha. I have heard some Members saying that reservation should also be brought in for the Upper House. With the indirect election process and the way in which preference is shown in the voting, it is just not going to be possible to do any reservation. Let us keep that outside of this discussion, although it is well meant, I mean, that well meaning suggestions have come in, but that is not going to be workable if it is not a direct election. This Bill, actually, provides, therefore, reservation of seats for women in the House of People, Lok Sabha and also in the Legislative Assemblies of every State and also in the National Capital Territory of Delhi. It proposes, Sir, and again people have picked up on this word, but I reiterate it, that as nearly as, maybe, one-third seats shall be reserved for women. So, these are the first two salient features of this Bill. What it would do is to bring in a new Article 330A which is intended for reservation of seats for women in the Lok Sabha. Second, it also brings in a new Article 332A which proposes reservation of seats for women in the State Legislative Assemblies. Another article, which is an existing article, which is Article 239AA, is proposed to be amended for providing reservation for Legislative Assembly of National Capital Territory of Delhi. So, all these three are happening. It also then intends that there shall be reservation for women belonging to Scheduled Castes, Scheduled Tribes in respect of the seats reserved for Scheduled Castes and Scheduled Tribes. So, consequential amendments, over and above all this, will also be made to the relevant Acts for Puducherry and for J&K. Now we come to the point on which again the previous speaker has gone into greater detail with his legal acumen to say how exactly this is going to be implemented, I will have a minute on that. As far as implementation of the proposed reservation for women is concerned, a new Article 334A shall be inserted into the Constitution. It intends that after the Bill is enacted and after the Bill comes into operation and thereafter whenever the first census takes place and the relevant figures for that census are published, a fresh delimitation exercise shall be undertaken for the purpose of delimitation of seats for providing reservation for women in Lok Sabha, in State Legislative Assemblies and also in the Legislative Assembly of Delhi.

Now, this exercise of delimitation will be limited to identifying the number of seats and those seats which are to be reserved for women, and it shall not affect *inter se* distribution of seats of Lok Sabha and the State Legislative Assemblies. So, we just want to make this absolutely clear as to what this Constitutional Bill is proposing to do, and the provision that reservation of seats shall cease after a period of 15 years from the commencement of this proposed law. So, this is where we are coming up with this Constitution Amendment. It also very clearly states that this reservation of seats shall not apply until the Lok Sabha or Legislative Assembly of a particular State or the Legislative Assembly of Delhi is dissolved. So, that is the main feature of this proposed Constitution Amendment. Is this the first time we are talking about this

reservation of seats for women? Not at all. There have been four genuinely serious attempts to get this Bill through.

The first ever attempt was in 1996 on 12th September in the Eleventh Lok Sabha where Shri H.D. Devegowda was the Prime Minister. That Bill which was brought in was referred to a Joint Committee headed by Shrimati Geeta Mukherjee, who immediately took up the work and within three months; on 9th December, 1996 she gave her report and the Bill remained there for almost a year, but because of the dissolution of the Eleventh Lok Sabha on 4th December, 1997 this Bill also lapsed. One particular feature I would like to highlight is that this Bill provided for rotation of seats. ... (Interruptions)... So it provides for rotation of seats. ... (Interruptions)...

The second attempt was made on 14th December, 1998 by Shri Atal Bihari Vajpayee Government in the Twelfth Lok Sabha. In this, the Bill was almost identical to the one which was presented earlier but a 15 year period was brought in. This Bill also lapsed due to the dissolution of Twelfth Lok Sabha on 26th April, 1999.

The third attempt was again made by Prime Minister Atal Bihari Vajpayee on 23rd December, 1999; that was in the Thirteenth Lok Sabha and then the Bill had not been pursued at all because they could not develop any consensus. Again, this also lapsed on the dissolution of the Thirteenth Lok Sabha on 6.2.2004.

The fourth attempt, which is the most recent attempt, happened on 6th May, 2008; in Rajya Sabha the Bill was introduced under Dr. Manmohan Singh's Government, UPA-II. It was a very identical Bill to the one which was previously tabled, which could not be pursued in Lok Sabha. The Bill which was brought in Rajya Sabha was referred to the Department-related Standing Committee on Personnel, Public Grievances, Law & Justice on 8th May, 2008 for examination. It was taken up for consideration and got passed in Rajya Sabha in March, 2010 and then it was transmitted to Lok Sabha on 12th March, 2010. It was just transmitted. But, till 2014, it could not be taken up for various reasons. I am not going into the detail as to why it could not be cleared, but it did not get cleared. And it lapsed--it is important for us to know--on the dissolution of the Thirteenth Lok Sabha on 18th May, 2014. So, I may be pardoned if I am repeating something which the hon. Members already know. There is no Bill which is pending that I have to bring back here to say, 'We will consider this one, it has been waiting since then! No Bill is waiting! With the dissolution of Lok Sabha, that Bill which was passed in Rajya Sabha but which did not remain here, which naturally got transmitted to Lok Sabha, also lapsed. So, there is no Bill before us.

Sir, empowerment of women in India is not a new thing. I just would like to go back in history to identify a few names which stand out for a lot of proof that is so required to say that this civilization always held women high. Now, I am not going into saying, 'Did we treat them as goddess? Give us equality!' I have heard a lot of Members say with a lot of concern. "We don't want to be treated like goddess, treat us equal." But it is a fact that we have held women very highly and the women also had the courage to stand up and speak for themselves. So, it is not a new thing for us.

I will just give you the example of Satyakama's mother. An Upanishad has been given in his name! He was a bright star. But when he went in search of his Guru, the Guru asked him, 'Okay, you want to become my student, but who is your father? Would you please tell me?' He didn't know the name of his father. He goes back to his mother, Jabala, to ask her, 'Mama, please tell me who my father is. I have to go, tell my Guru. Otherwise, he will not admit me!' The mother had the courage to tell him, 'I don't know who your father is, go tell this to your Guru!' The boy, in all his earnestness, goes back to the Guru and says, 'Sorry, this is the reply given by my mother!' The Guru understands the situation and readily admits him for his sincerity. That is the civilization we are talking about.

It is not a civilization which treated women of one particular group or another particular group differently. We have treated all women with fairness. There can be differences during the age as we are coming down to today. But that is Satyakama and Jabala. Jabala, the mother, who could tell her boy to say with pride that you know your mother's name but the mother doesn't know the father, and the Guru had no objection!

Sir, similarly, when Adi Shankara had an argument with Mandana Mishra. When there was a debate going on, who was the judge there? A woman, Ubhaya Bharati, Mandana Mishra's wife. Could she have been admitted or accepted as a judge between the two people debating if only there was some hesitation about dealing with women differently? They readily accepted her. She had the scholarship; that is one thing. But to accept a woman to judge between the two of them as to who is going to be the victor also reflects that men in India, learned or otherwise, didn't have a different idea of woman. Ubhaya Bharati's example tells us that.

There are of course 22 women who contributed very richly to our Vedas and Upanishads. I am not taking their names--Gargi and Lopamudra stand out. Similarly, I heard Members this morning also recall eminent fighters and warriors from the South. I will also name Avvai, who gave great, simple two-line aphorisms, which always enamours all of us. Karaikkal Ammaiyar was a great Bhakti saint. She is

treated as a Nayanar. So, in India, women have had a role in literature, a role in very many different situations. About women warriors, Rani Abbakka, Kittooru Chennamma, Velu Nachiar, Rani Gandilu, Lakshmi Sehgal and, of course, Jhansi ki Rani, all of them are there. I just have a random list. So is their prowess in science. E.K. Janaki Ammal was one of the earliest scientists of India. Aseema Chatterjee, Anandiben Joshi, Anna Mani and Darshan Ranganathan were all women of eminence in science. So, we have had this culture of allowing women to do whatever their aspirations lead them to do and we have respected it.

Of course, as they say in Hindi, विकृतियाँ have come into the system. We will have to cleanse that, and efforts are being made. In this, I want to highlight that the party that I represent, the BJP, has been consistent in its support for women's reservation. The BJP held its National Convention in 1994 in Vadodara and they very clearly stated that we stand for reservations for women in the Parliament and also in the State Assemblies. If that was in 1994, in 1998, the BJP reiterated its commitment for women's reservation by introducing it in the Lok Sabha, which I just mentioned a while ago, under our Prime Minister, Shri Atal Bihari Vajpayee. In July 2003, the BJP held a National Executive meet at Raipur in Chhattisgarh and there they passed a resolution seeking one-third of all Lok Sabha constituencies to be converted for reserving for women. Progressively, that opinion has been refined now, that in 2007, in the National Executive meet, it approved 33 per cent reservation for all organizational positions within the party and in 2008, the BJP amended its Constitution to provide 33 per cent reservation to women in its cadre posts as well and let me take this opportunity, Sir, in all humility, while thanking my Party, I am one of the beneficiaries of this reservation for women that I am here today and I thank my party for having given me that opportunity. So, the BJP has been consistently supportive of women's reservation. I remember, those days were early days for me as a Party spokesperson, but the now lapsed Bill which was passed in Rajya Sabha in 2010, -- the late Shri Arun Jaitley supported it passionately in the Raiya Sabha and it was passed in the Rajya Sabha -- when it transmitted to Lok Sabha, it did not get through. So, the BJP has been absolutely steady in its support for women's reservation and this morning I heard some hon. Members referring to some very picturesque moments when late Shrimati Sushma Swaraj had waited outside the Parliament House, received Shrimati Brinda Karat, an hon. former Member of the Raiya Sabha and they both hugged each other in joy that the Raiya Sabha passed the Bill and it is now the turn for Lok Sabha. So, across party lines, there was a sense of wanting to achieve this and today we remember late Shrimati Sushma Swaraj and of course, even today, the activists and also former Members of Parliament who have all been pursuing this agenda. To further this point, in 2014, prior to the Lok Sabha election, BJP's manifesto, the संकल्प पत्र openly said that the BJP is in favour of bringing 33 per cent reservation in Parliament and also in the State Assemblies. So did 2019 संकल्प पत्र. So, just as Article 370 has always been in the BJP's manifesto, so is women's reservation, be it in 2014 or now in 2019. Sir, संकल्प से सिद्धि principle, which hon. Prime Minister follows very earnestly, is also proven by the fact that everything which is mentioned in the संकल्प पत्र is taken up to the level of achieving, that is, सिद्धि प्राप्त करने तक, we follow it in earnestness. I also heard some Members this morning talk about 'you were paying attention to Article 370, you were paying attention to triple talag, but you didn't do this women's reservation!' I would like to take this opportunity to say through you, Sir, Article 370 has a very big women's component in it; inter alia, it didn't allow women to hold property in J&K. Is it not important for them to have that honour back? They have, after all, been born there. Well, if they married somebody from anywhere else, how right is it under Article 370 to deny them ownership of property? Is that not important? Therefore, when we restored normalcy and also removed Article 370, women, SCs, STs, Bakarwals, all of them get their rights. That is why Sankalp Se Siddhi principle of the hon. Prime Minister makes complete sense and between 2014 and today these are the kind of achievements to empower women which have been happening. Similarly, I heard our hon. National President, Shri Nadda speak about triple talag this morning. He said triple talag is not there in A country, B country, C country, all of which are Muslim dominated countries, but in India it took us a whole process of going through the courts and again politically convincing our people and then bringing it in, but Prime Minister Modiji did not hesitate. He said if that is got to be done for giving rights to the Muslim women, we shall do it. So, triple talaq also happened. Naddaji clearly explained this. We don't involve or indulge in appearement politics, but it is important for us for restoring the rights of women because in women-related matter, Sir, and I can say with complete confidence, in women-related matters, we don't play any politics. It is an article of faith for the hon. Prime Minister and therefore, we do everything, -- that we have done, -- whether it is Article 370 or whether it is triple talag or looking at now the Women's Reservation Bill. All of it is part of our manifesto anyway. I shall not spend too much of our time because yesterday all of us heard hon. Home Minister speak in the Lok Sabha. Between 2014 and 2019, he listed out the various measures which have been taken by Prime Minister, Modiji for social empowerment, for economic empowerment of women. I will just guickly flag off a few of them. Ujjwala, for smoke free kitchen, 9.59 crores of people have been given free connections and also Rs. 200 subsidy per cylinder. And newly, we are adding Rs. 75

lakhs more connections. Swachhata Bharat Abhiyan - providing a dignified life for women, providing toilets to them, 11.72 crore toilets have been built in this country. Beti Bachao Beti Padao scheme has actually helped in restoring a fair balance between gender because gender asymmetry-prevailed all over the country. I have heard hon. Member, Dr. Thambidurai talk about how there was a Cradle Scheme which was brought so that children as soon as they are born, being girls, are not killed and that was a step sometime ago taken in Tamil Nadu. Many States have taken many such steps in order to restore that parity in the sex ratio. Sir, Prime Minister's Government is the one which gave from 12 weeks of maternity leave to 26 weeks of paid maternity leave for women. These are empowering women. What were we doing between 2014 and 2019? These are the things which we were doing. So, we didn't forget for a moment empowerment of women. We have given water to the house for health reasons. Otherwise, they were spending hours going miles to get drinking water. Sir, 9.82 crores of new connections under Har Ghar Nal Se Jal have been provided.. So, I won't go further into that list of social empowerment and the economic empowerment, but I certainly will take a few more minutes, a bit of considerable time if you would permit me, Sir, on empowering women. There cannot be a more substantial measure than finding them in the Armed Forces. I will list out the kind of things Prime Minister Modi has taken to get women have that equal treatment. Many of our hon. Members are saying, 'Treat us equal. We don't want you to do pooja or treating us like Goddess.'

No. Can there be a better place than the three armed forces where we have brought women to be at par with men, and they stand out there clearly? I will give out the list, Sir. All wings of the Indian armed forces have women in combat roles now. Women are allowed in combat services and in supervisory roles. I will start with the Central Paramilitary Forces. In 2016, Prime Minister Modi's Government took a call, -a historic move -- and he decided to reserve 33 per cent of the force, at the Constable level, for women in CRPF, CISF and, to begin with, 14-15 per cent force, at the Constable level, in the border guarding forces, such as BSF, SSB and ITBP. This has been brought in a phased manner. That is equality. This is what treating men and women equally in uniform services. Similarly, there is admission of girls in Sainik Schools. It is unimaginable, because there was so much resistance. They used to say, 'No, no. You cannot do it.' Sir, admission of girls in Sainik Schools, with effect from academic session 2021-22, was allowed. Girl cadets have been admitted in all the existing 33 Sainik Schools. It was a clear decision taken by the Prime Minister Modi's Government. Sir, the Indian Army has opened up entry for women candidates in the National Defence Academy. You know how prestigious this Academy is. It is one of the male domains which you could never breach. But, today, it has been opened for female cadets. Nineteen cadets, including 10 for the Indian Army, are joining this Academy once in every six months. They are all women cadets. Permanent Commission is also being granted to women officers in the armed forces. You may think that it is only in the Armed Forces Medical Core or the Armed Forces Dental Core or in the Armed Force Nursing Service. No. Over and above that, women are now being given the Permanent Commission in the armed forces as women officers. Similarly, the Indian Army has opened up avenues for women officers to serve as pilots in the core of Army's aviation. So, flying helicopters for the Army is done by women now. Women officers are also being considered for Colonel rank and are being given command appointment, so that they can lead commands. Also, there are other ranks getting into the core of Military Police in the Indian Army which has been introduced since 2019 and so is the case with the Indian Navy. I don't want to mention each one of those steps. But, today, whether it is Army or Navy or Air Force, women are being treated equally with men.

I now come to Agniveer Scheme. I was very happy to hear that hon. Member, Smt. Sumitra Balmik, mentioned about it. Women are getting recruited as women Agniveers. I was going to mention about it. But, I was glad to hear it from another Member of this House. From the first batch itself, we have women Agniveers.

Now, without taking more time on talking about larger issues, I will respond to some of the Members who have raised some issues and wish to explain the same. Sir, hon. Members, Shri Ram Nath Thakur, Shri K.C. Venugopal, Priyanka Chaturvediji, Phulo Devi Netamji all raised the issue, 'You came to power in 2014. Why have you taken nine years to bring this Bill?' I think, I have explained this that we have spent a lot of time and attention on delivering social empowerment and economic empowerment. In the meanwhile, you have also seen how they have been empowered to get into the armed forces and the Central Paramilitary Forces. Explanations and details with facts have been given by the hon. Home Minister yesterday in the Lok Sabha.

Women have now become job-creators. Sir, 29 crore women have also benefited from MUDRA Scheme where 70 per cent of all beneficiaries are women. So, there are several schemes which have helped women to come up to some level. That is what we have been doing since 2014.

Then, there was a question raised by several Members saying, 'Why a Special Session for this Bill?' Sir, we have come to a new complex, new building for Parliament for a 'new India'. We would like this Parliament to deal with one of the best Bills that it can deal with and all of us agreed on that. And, I am glad to say this. I

thank, from the bottom of my heart, for consideration shown by all parties, irrespective of little reservations they have and questions they have in their mind, and extending support for this historic Bill. This new building handling this as the first Bill, I think, is a very good start and it is a building built for the next 100 years for the country. Sir, even if delimitation is going to come up with new Members, there is enough space to accommodate them.

Sir, it was a bit disheartening to hear some Members to say, 'Oh! This Bill is a *jumla*.' This is a very catchy word. A lot of people love using this word. But, no. Whoever said it — I am not, particularly, naming the Members — it is not a *jumla*. This Bill is not a *jumla*. I want you all please attend to the points that I am trying to make.

AN HON. MEMBER: It was started by hon. Home Minister.

SHRIMATI NIRMALA SITHARAMAN: The context in which hon. Home Minister said, I think, has been well understood. But, it is convenient for us to use *jumla* again! So, we forget the context in which hon. Home Minister said it.

DR. AMEE YAJNIK: We are reminding you.

SHRIMATI NIRAMLA SITHARAMAN: Thank you. That was misunderstood. Or, you are interpreting it differently. I don't want to get into it. Now, I am talking about the Women's Reservation Bill.

Sir, legal processes need to be adopted for enabling these provisions. This has been defined and described by a legal luminary. But, I will, certainly, repeat it for us to know. I am sure, many of our senior Members here will appreciate that without amendments as regards to UTs and without delimitation happening — delimitation process is a quasi judicial process — it is not possible. Sir, delimitation process is a quasi judicial process. It needs an appointment by law. It needs a retired Supreme Court Judge to head it. It needs Members from the Election Commission. It will also have representatives from every recognized party. So, it is not an exercise to push the decision further. But, once we pass this and once the States also pass their respective law, and in the meanwhile Census taking place and figures notified, the ball sets rolling forward — a Delimitation Commission to come into play. Sir, I will go into the details why 2026 stands out for us. I will try to explain why 2026 and why cannot it be earlier? It is not something which we have done it. We are carrying a legacy where delimitation dates have been frozen, not once, but twice and for long periods of time. I will not go into that. But, with these handicaps or with these

realities before us, it shall not be possible to implement it now in 2024. Our intention is clear. And, once the Census is over and delimitation sets rolling, you are going to have it the moment it is finished. So, whoever said it, no *jumla*, Madam. Truly it is going to set the course which was very clearly, from the legal side, explained.

During the discussion this morning, a point has come, 'Why did you have to bring it now? You are going for election. You are, probably, worried about election.' No. As I said earlier, it is an article of faith, whether it is now or whether it is all four times when it was brought to this House. Every time BJP had supported the Bill.

Even at that time when it was brought into the Rajya Sabha by Dr. Manmohan Singh, the BJP stood out to support the Bill. So, why would there be any hesitation in our mind? Therefore, I just want to be sure that the points that have been raised by some of the Members are addressed.

Sir, before I get into talking about the Delimitation details, I want to pick up on Shri Binoy Viswam who seems to have forgotten the Bill and said many other things like 'where are the women, why did you want to form a separate organization aside from RSS, why do you need a *Savika Samiti* and so on.' I will say, they are hundred-year old organizations. All of us know how they are involved in public service, particularly, when there is a disaster, a cyclone, a flood. These men and women are there first to do the cremation of unclaimed dead bodies, or, as per the law, whatever process is for the ultimate end rituals. They are completely dedicated for social service and keeping people together, and if that is worrying the hon. Member about why the women have not been taken in RSS(Interruptions)...

SHRI BINOY VISWAM: Sir, ...

MR. CHAIRMAN: Hon. Member, I have not given you the floor. ... (Interruptions)... Please sit down. ... (Interruptions)... Don't do it. ... (Interruptions)... Please. ... (Interruptions)... Carry on.

SHRIMATI NIRMALA SITHARAMAN: 'Why should there be a separate organization, why they cannot be part of RSS and so on', at least, there is an organization keeping all the women working together at par. If you don't mind me, Sir, and if you will allow me this little bit of indulgence and with the hon. Member not taking any offence, because he has spoken quite a lot, I will rather respond with just one fact. Let me ask him: How long did it take for former Member, Brinda Karat, to get into the Communist Polit Bureau, to get into the Polit Bureau? How long did it take for Brinda Karat, nobody else? It was a public debate to say, 'Communist Party, you don't have one

woman in the Polit Bureau, and it is not as if you don't have women at all.' Poor Brinda Karat had to fight her way, and now you are talking about RSS and Savika Samiti! ...(Interruptions)... Please. ...(Interruptions)...

Sir, I heard the hon. Member, Shri Kabil Sibal, talked that the Finance Commission cannot allocate resource fairly till the Census takes place and so on and that we are using an old Census. Now because he referred to Finance Commission, I am also referring to that but the idea was that the old Censuses are being used. I just want to tell you, Sir, it was Prime Minister Modi who, after forming the Government, said, '2011 Census data was first used for the 15th Finance Commission whose period is now current, 2020-2025. Till before that, that is, prior to that, since the 7th Finance Commission till the 14th Finance Commission, which is before us, before 2014, that is, 8th Finance Commission for the Finance Period, 1979-2020, have used the Census data of 1971. Sir, 1971 Census has been used till 2014 and the hon. Member, Shri Kabil Sibal, worries that we are using the 1971 Census. No, Sir. From the 15th Finance Commission, which holds the currency, which runs between 2022 and 2025, the 2011 Census is already being used. So, I am sorry. I want to just correct that perception of the hon. Member. All the earlier Finance Commissions have used 1971 Census figures. We have updated it.

Sir, I will just quickly go to talk on the readjustment of seats. It is not a problem that we have created. It is not a problem that we suddenly realized. I would like to trace back as to why readjustment of seats has to go through a particular process, and it is not a new problem today. I am not saying, it is a problem, but it a situation which was created a long time ago. I will just tell you that. Article 82 provides for readjustment of seats after each Census. So, Sir, as per this Article, the seats of Lok Sabha allotted to the States as well as division of each State into territorial constituencies will be readjusted after each Census. It provides restriction that such readjustments shall not affect the representation in Lok Sabha until the dissolution of existing Lok Sabha, just the core facts before us. In 1976 -- and this is where I will draw the attention of the hon. Members -- the 42nd Amendment of the Constitution inserted two Provisos to this Article. The 42nd Amendment inserted two Provisos which are under Articles 82 and 173. The first Proviso provided as to when readjustment shall take effect and the second Proviso provided that readjustment shall not be necessary until a new Census is done and its figures are published after the year 2000. In 1976 till 2000, the Delimitation was kept frozen; thanks to the 42nd Amendment. So, during the Emergency, the infamous thing which happened, the 42nd Amendment became a basket case where you put everything, a *dhobi's* list, and passed it all. When the Emergency extended period, the Lok Sabha, after completion

of five years, ran the sixth year, and did all this. So, the 42nd Amendment froze it till 2000. Thereafter, this freeze, till the year 2000, was amended in 2002, the 84th Amendment, and the year '2000' was replaced by the year '2026.' So, the '2026' is not something coming out of our imagination. The freeze in readjustment of seats has happened in 1976 up to 2000, and, in 2002, it has happened as an extension till 2026. So, as first Census of 2026 will be undertaken in 2031, until that period, there will be no readjustment and the seats shall remain unchanged is the position. What we are trying to tell you here, therefore, is that after the Census now, which can start from early 2024, in all probability, it will go, and once the Census is completed, its announcements are over about the findings of the Census, the Report of the Census, then the Delimitation Commission can be set; and it will do its job not just for the Lok Sabha seats but also to the States. Then the reservation comes into implementation. So, Sir, I won't spend more time on that.

There is one more response I want to give. Shri K.C. Venugopal had mentioned 'what happened in 1989!' I am not repeating or quoting his words. Broadly, he said, 'What happened in 1989 when Rajiv Gandhi introduced Reservation Bill for Women in local bodies? The entire BJP gang -- if I am wrong with expression of words, you may correct me -- opposed it.

Stalwarts like L.K. Advani, Atal Behari Vajpayee, Ram Jethmalani, etc., opposed it." Sir, I just want to go back to actually what happened then. In 1989, it didn't get passed. The opposition was there, a lot of opposition happened. Then, of course, as I said even at the very beginning, it moved to 1991-92, and in 1992, it got passed, under Shri P.V. Narasimha Rao. But what actually happened then? 'BJP gang!' No, I am sorry. There were others, and it is very interesting to see. Sir, because the Centre-State relations at that time -- I am purposely bringing this element here -- were such that it was felt that the Panchayati Raj plan clearly aims at depriving the States of power to manage their own local bodies. This was the narrative that went into the Opposition's minds. Chief Ministers like Shri Karunanidhi, Shri Jyoti Basu, Shri Devi Lal and Shri N.T. Rama Rao, all of them, made it clear to Shri Rajiv Gandhi that this was an issue which required a national consensus. So, it was not the 'BJP gang', Sir! All States were standing up to say, 'You are taking away our powers.' And I am quoting here Shri N.T. Rama Rao, as reported in a newspaper. If you want, I can always leave this authenticated copy. ...(Interruptions)... Let the Prime Minister seek a fresh mandate from the people on this issue and then amend the Constitution.' Shri N.T. Rama Rao said this about the Panchayati Raj Bill. ... (Interruptions)... Sir, let me add to this. Let me quote Ramakrishna Hegdeji and I am reading it exactly as it is before me. He said, "Rajiv now wants to run the villages from Delhi. We won't allow encroachment on the rights of the States." That was Ramakrishna Hegde, Sir. Then, Saroj Mukherjee from CPM -- it is not 'BJP gang'; I am telling you about CPM also -- said, "Any attempt to reduce the power of the State in the area of local self government would be resisted." ... (Interruptions)... So, Sir, they don't have a record to justify their Centre-State relations. I also do remember the GST debates, saying 'you promise something to the States; you don't fulfill it and the States don't have confidence in your word'. GST didn't happen during their period, whereas that is the confidence Prime Minister Modi could give to the States and, therefore, GST was implemented by us. Centre-State relations is a topic on which somebody who used Article 356 to remove State Governments so many number of times, more than 19 times, should not speak at all. ... (Interruptions)...

SHRI V.C. VENUGOPAL: Sir, I wish to make a point of clarification. ... (Interruptions)...

SHRIMATI NIRMALA SITHARAMAN: Sir, just one last point. A lot of people... (Interruptions)...

MR. CHAIRMAN: One minute, please. ... (Interruptions)...

SHRIMATI NIRMALA SITHARAMAN: Sir, do you want me to sit down? ...(Interruptions)...

MR. CHAIRMAN: Yes, please. ... (Interruptions)...

SHRIMATI NIRMALA SITHARAMAN: Sorry, Sir, do you want me to sit down? ...(Interruptions)...

MR. CHAIRMAN: I request you... ... (Interruptions)...

SHRIMATI NIRMALA SITHARAMAN: Is this because you want to give them... ... (Interruptions)... I just want to say something to you, Sir, in case you want them to be accommodated for giving explanation or clarification, if it is not preposterous from my side. Permit me to just say, that is exactly what our respected Leader of the Opposition objected to yesterday when we were timely getting up and saying, 'No, you are factually wrong. We want to speak.' ... (Interruptions)... Sir, let me finish.

...(Interruptions)... I would want to cultivate the habit for myself; I will keep quiet. I will hear every speaker and when there is an objectionable comment made, or when there is a factually incorrect statement made, after they finish, I will seek your permission to stand up and rebut it, provided they are here to listen, not if they are walking out. ...(Interruptions)... So, Sir, it is a two-way street. Now that you are saying, I will sit down.

MR. CHAIRMAN: Hon. Finance Minister, please conclude. ... (Interruptions)...

SHRIMATI NIRMALA SITHARAMAN: Can I?

MR. CHAIRMAN: Yes. Please conclude.

SHRIMATI NIRMALA SITHARAMAN: Sir, just the last two points.

Sir, a lot of questions have been asked as to why it is that we won't be able to do the OBC reservation like the way we do the SC or ST reservation. There is no specific mention of electoral reservation in the Constitution for OBCs as it is mentioned for the SCs and STs. That is why this Bill, which brings in the amendment to have 33 per cent reservation, deals with the General category, deals with the SC category and the ST category, which is provided for by the Constitution. So, there is no ambiguity in our mind.

Sir, the last point is something that is a bit of a disappointment for me. It is a very worrying thing for me for which I seek your indulgence. Allow me to say it. It is really not what I want -- leave me, many of us wouldn't want -- in the Upper House. This morning, I heard insinuations passed against the hon. Prime Minister and hon. Home Minister. Initially I didn't think it was meant for them because it was very metaphorically said. They said, 'some men came, they carried money bags, they were also with money, media, muscle power and misogyny.' ... (Interruptions)... Sir, I would want this to be finished and anyone who has an objection may please speak after that. So, when it was metaphorically said that two Members came to Bengal, men came with money, media and muscle power, misogyny and mocked the Chief Minister, I was just plainly hearing it. I didn't think I got perturbed. But I am happy that you have already said, 'substantiate it.' ... (Interruptions)... Sir, I am glad, you said, 'substantiate it'. I thank you for it on the assumption that if it is not substantiated, it will be expunged. But why am I worried about any reference to any two men? I shouldn't really be worried. Right! That is how I thought it was. But when somebody from here objected to that comment and finally, when it was not permitted, and the hon. Member was allowed to speak, he used the names. To recall the lines, he said, Sir, he looked at you and said with aggression 'Whenever I take the name of Prime Minister Modi and Amit Shahji, I get under their skin.' That is what he said. ...(Interruptions)... Now, if the two-men reference was without any name, I will not be bothered. But when somebody protested it from here, the true thought was betrayed. ...(Interruptions)... The true thought was betrayed and the true thought was, 'whenever I take Prime Minister Modi's name and Amit Shah's name, I get under their skin.' This is what the hon. Member said. So, everything ties up. ...(Interruptions)... I would humbly request you that the document provided here be corroborated and substantiated if the money, musclemen and the media have come, or else apologise and the remark be expunged. Thank you.

MR. CHAIRMAN: Take your seat. ... (Interruptions)... Hon. Members, please take your seat. ... (Interruptions)... Don't do it. ... (Interruptions)... You are not in a You are in this House. ... (Interruptions)... I will look into it. ...(Interruptions)... Sit down....(Interruptions)... Hon. Members, if I take my tenure of one year, after a long gap.....(Interruptions)... Hon. Members, I express my deep sense of gratitude for a memorable and stimulating debate. ... (Interruptions)... What gives you the impression that I will not give you the floor? Don't see a ghost in every dark corner. I am expressing something that after a long time we have had a very involved debate. Every Member of the House has contributed; every Member of the House has been insightful. It has been very stimulating, emotive and intellectual. There have been differences which are to be there in democracy. There has been a commendable contribution from everyone and I have listened to the inputs by everyone. There have been acerbic comments; there have been sarcasm also; there has been wit. But humour was lacking. Venugopalji, humour was lacking. You need to make up for it. I should now call the hon. Minister, Arjun Ramji, but the Leader of the Opposition seeks to make an intervention. Now, I had said a year back that when it comes to the Leader of the Opposition, the Leader of the House, the Prime Minister or former Prime Ministers, I would show extra consideration. I am, therefore, allowing the Leader of the Opposition to make an intervention.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): K.C. Venugopal*ji* wants to say something.

MR. CHAIRMAN: It is a very reasonable suggestion, पर थोड़ा हंस कर किहए। Before the Leader of the Opposition takes the floor, Mr. K.C. Venugopal would say

something. Venugopalji, you will do it palatably and humorously. Am I right? If the hon. Finance Minister has reacted to your statement, you should be happy and delighted. Take it as an accomplishment. You have two minutes.

SHRI K.C. VENUGOPAL: Sir, I don't know what happened why the hon. Finance Minister said like this. What I say is very clear. When in 1989, the 64th Constitution Amendment was taken up by the Rajya Sabha, after passing it in the Lok Sabha, the BJP Members, including the stalwarts like Atal Bihari Vajpayee*ji*, Lal Krishna Advani*ji*, Ram Jethmalani*ji*, Jaswant Singh*ji*, voted against it. This is what the proceeding is. The question is: "The Bill to amend the Constitution (64th Amendment), as passed by Lok Sabha, be taken into consideration." The voting started. Shri Lal Krishna Advani voted 'No'; Shri Atal Bihari Vajpayee voted 'No' and Shri Jaswant Singh voted 'No'. Their stand is very clear. Then why is the hon. Finance Minister putting the responsibility on other parties' shoulders? I have asked about her Party's stand only. She has to clarify BJP's standing.

MR. CHAIRMAN: So, it is happy ending. There is one point of view and another point of view. It is at the suggestion of the hon. Leader of the Opposition that I gave opportunity to Shri K.C. Venugopal. आप दिल मिला दोगे, आप सबके दिल मिला देना। आपने देखा होगा कि मैंने लेफ्ट में ज्यादा देखना शुरू कर दिया है।

श्री मिल्लकार्जुन खरगे: आप अभी देख रहे हैं, वैसे आप राइट में ज्यादा देखते हैं।

श्री सभापतिः नहीं-नहीं, मैंने लेफ्ट में देखा है।

श्री मिल्लकार्जुन खरगेः माननीय सभापित जी, मैं आपका आभारी हूं कि आपने मुझे "संविधान (128वां संशोधन) बिल" पर अपनी बात रखने के लिए इजाज़त दी। मैं इसके समर्थन में ही खड़ा हुआ हूं और इस बिल को दिल से सम्पूर्ण सपोर्ट करता हूं। मेरी पार्टी और इधर के सभी लोग, इंडिया के सभी लोग heartily इसका सपोर्ट करते हैं। मुझे दो दिन पहले ही मालूम हुआ कि यह बिल आने वाला है। सर, 4 सितम्बर, 2023 को आपने जयपुर में कहा था, क्या कहा था - वह दिन दूर नहीं, जब संसद और विधान सभाओं में महिलाओं को उनका उचित प्रतिनिधित्व मिलेगा। यानी आपने यह तय किया था, आपको मालूम भी हो गया था और आपने इसका प्रचार जयपुर में कर दिया, तो अब इससे बड़ी बात और क्या हो सकती है? हमारे सभापित जी ने बोला, तो हमको भी लगा कि यह बिल आने वाला है। मैं यह चाहता था कि इधर और उधर की सभी महिला मेम्बर्स, चाहे वे किसी भी पार्टी की हों, उनको बोलने दिया जाए, इसीलिए मैंने इस पर बोलने के लिए आपको ज्यादा प्रेशराइज़ नहीं किया और मैं थोड़े से शब्दों में अपनी बात बोलूंगा। जब मैंने उत्तर देखा - जब यहां पर फाइनेंस मिनिस्टर का लगभग 50 मिनट का रिप्लाई सुनने को मिला, तब मैंन

आपकी स्पेशल परिमशन लेकर यह सोचा कि मुझे भी थोड़ा वक्त दीजिए, ताकि मैं कुछ शब्द आपके सामने रखूं। सर, ...(व्यवधान)...

MR. CHAIRMAN: Please listen to the Leader of the Opposition. The hon. Finance Minister was heard with rapt attention.

श्री मल्लिकार्जुन खरगेः सर, मैं कविता से शुरू करता हूं।

श्री सभापतिः सर, आपकी कविता बड़ी गंभीर होती है। मेरे यहां आने से पहले आपने ऐसी कविता पढ़ दी कि पूरे देश के लोग मुझे पूछने लग गए कि ऐसा मौसम आएगा, सदा सताएगा।

श्री मिल्लकार्जुन खरगेः सर, मैं आपके लिए नहीं बोलूंगा। मैं इस बिल पर ही बोलूंगा।

श्री सभापतिः ठीक है।

श्री मिल्लकार्जुन खरगेः कोमल है तू कमजोर नहीं — यह कविता महिला के लिए है:-

"कोमल है कमज़ोर नहीं तू शक्ति का नाम ही नारी है, जग को जीवन देने वाली मौत भी तुझसे हारी है। सितयों के नाम पे तुझे जलाया, मीरा के नाम पे जहर पिलाया। सीता जैसी अग्नि परीक्षा भी हुई जग में अब तक जारी है। जग में अब तक ये सारी चीज़ें जारी हैं। बहुत हो चुका अब मत सहना तुझे इतिहास बदलना है। नारी को कोई कह न पाये अबला है, बेचारी है, कोमल है कमज़ोर नहीं तू

इसीलिए हम इस शक्ति को और बढ़ावा दे रहे हैं। इसको सभी लोग सपोर्ट कर रहे हैं और सभी ने इसके सपोर्ट में बात कही है।

सर, मैं बहुत से आंकड़े भी तैयार करके लाया था, लेकिन समय की कमी की वजह से बोल नहीं सकता हूं। आपने अपनी अचीवमेंट्स बताई हैं कि क्या-क्या अचीवमेंट्स हो गई हैं। लोक सभा में होम मिनिस्टर ने बताया और यहां पर फाइनेंस मिनिस्टर ने बताया। हमने क्या किया, वह भी मैं बताना चाहता था, लेकिन मैं ऐसा नहीं करना चाहता हूं, क्योंकि यह बिल स्पेशल है, यह मिहलाओं के लिए है, स्त्री शक्ति के लिए है। इसीलिए मैं इसमें कोई नया डेवलपमेंट लाकर इसको खराब नहीं करना चाहता था। यहां पर इधर-उधर की बात हो रही है, बात बिल के ऊपर होनी चाहिए। पहले बिल्स जल्दी पास होते थे, लेकिन आप कहते हैं कि हमने यह किया, वह किया, गैस दी, रोड्स दीं, इसमें सब चीज़ें आ गई हैं।

अब ठीक है, उनको बोलना था, वे बोल सकते हैं। सभापित जी, मुझे इसमें एक ऑब्जेक्शन है। इस बिल का क्लॉज़ फाइव कहता है कि आरक्षण तभी लागू होगा, जब डीलिमिटेशन की एक्सरसाइज़ पूरी हो जाएगी। डीलिमिटेशन भी जनगणना की प्रक्रिया पूरी होने के बाद कराई जाएगी। इसका मतलब है कि महिला आरक्षण से पहले दो अनिवार्य शर्तें रखी गई हैं। एक जनगणना है और दूसरा डीलिमिटेशन है। यह कार्य पूरा होने तक तो यह इम्प्लिमेंट ही नहीं होगा। आप इस पर इतना क्रेडिट लेने की कोशिश कर रहे हैं, लेकिन यह तो आपने कर दिया कि इसे ऐसे ही चलने दो। मैं ऐसा नहीं कहता, जैसा कि एक बार होम मिनिस्टर साहब ने बोला था - 15 लाख रुपए देंगे, लोगों को दो करोड़ नौकरियां देंगे, यह सब कुछ बोला था, लेकिन जब बाद में उनसे पूछा गया कि हमारे लिए दो करोड़ नौकरियां कहां हैं, हमारे 15 लाख रुपए कहां हैं - ऐसा उन्होंने कहा, मैंने नहीं कहा। इस बिल के बारे में भी ऐसा नहीं होना चाहिए। यह बिल इंट्रोड्यूस हो गया है और हम सब इसको सपोर्ट कर रहे हैं। यह बिल यहां पर पास होगा, लेकिन यह फिर से जुमला नहीं होना चाहिए। मैं चाहता हूं कि आप इसको जल्दी से इम्प्लिमेंट करें। इसको इम्प्लिमेंट करने के लिए हम सभी unconditional support कर रहे हैं।

दूसरी बात यह है कि महिला आरक्षण को जनगणना और डीलिमिटेशन से जोड़ने की जरूरत नहीं है। आप इसको लागू कर सकते हैं, क्योंकि बहुत सी चीज़ों को हमने अपोज़ भी किया, लेकिन फिर भी यहां पर बिल पास हो गए। आपको मालूम है कि सभी लेबर बिल्स पास हो गए, सभी किसान बिल्स पास हो गए। मैं आपको बताना चाहता हूं कि 750 लोग मर चुके हैं। वे किसान बॉर्डर पर बैठे हुए थे। ...(व्यवधान)... वे एक साल, दो साल तक कई जगहों पर बैठे थे।...(व्यवधान)...

श्री सभापतिः आप सब्जेक्ट पर बोलिए।

श्री मिल्लकार्जुन खरगेः हमारे कहने के बावजूद भी जब आपने तीन किसान बिल्स पास कर दिए, तब इसको भी ऐसे ही पास करना चाहिए था। आप हमसे पूछ रहे हैं कि हमने पास क्यों नहीं किया? फिर आपने दस साल से क्यों नहीं किया? मैं आपसे पूछना चाहता हूं कि जब आप दूसरे कानून एक साल में पास कर सकते हैं, नोटबंदी कर सकते हैं, तो इसे क्यों नहीं कर सकते? आप रात के 8.00 बजे बोलते हैं - भाइयो और बहनो, कल से 1,000 का नोट और 500 का नोट नहीं चलेगा, लीगल टेंडर नहीं होगा - ऐसा आपने कहा। आप ऐसे बड़े-बड़े काम कर सकते हैं, लेकिन आपने इस बिल को पास नहीं किया, जबिक इस बिल को सभी मान रहे हैं, किसी ने इसको अपोज़ नहीं किया। जब इसको सभी लोग मान रहे हैं, तो आप इस बिल को पहले ला सकते थे, लेकिन आपने इस बिल को लाने की कोशिश नहीं की।

दूसरी चीज़ यह है कि अर्बन बॉडीज़ में रिज़र्वेशन है, जिला पंचायत में रिज़र्वेशन है, तालुका पंचायत में रिज़र्वेशन है, अभी जितने existing मेम्बर्स हैं, नम्बर्स हैं, उन्हीं के आधार पर इसे लागू कीजिए। जब सेंसस आएगा, तो यह बढ़ जाएगा, फिर मेम्बर्स भी बढ़ेंगे, उसके साथ-साथ महिलाओं की संख्या भी बढ़ेगी। आप चाहेंगे, तो सब कुछ कर सकते हैं, क्योंकि जब आप हमें पुराने पार्लियामेंट हाउस से नये पार्लियामेंट हाउस में लाए और यहां लाने के बाद हमारी फाइनेंस मिनिस्टर ने यह कहा कि इस नये हाउस में, महिलाओं के लिए नया बिल लाएंगे - यह सब उन्होंने बोला।

MR. CHAIRMAN: Stick to the subject.

श्री मिल्लकार्जुन खरगेः मैं कहना चाहता हूं कि आप इसे वहीं पर कर सकते थे, लेकिन यह हुआ नहीं। सर, इसमें बैकवर्ड क्लासेज़ के लिए रिज़र्वेशन नहीं है। ये तो एस.सी./एस.टीज़. के आंकड़े हैं। अगर 100 सीट्स एस.सी./एस.टीज़. की हैं, तो आप उसके अनुसार 1/3rd आसानी से कर देंगे या रोटेशन में कर सकते हैं या किसी और तरीके से कर सकते हैं, लेकिन more than 60 per cent OBCs हैं, उनकी महिलाओं को आरक्षण कैसे मिलेगा, आप इसके बारे में बताइए। अगर OBC की महिलाओं को आरक्षण देना है, तो संविधान में संशोधन करके या इसमें अमेंडमेंट लाकर ही उनको आरक्षण का लाभ दे सकते हैं। आपको उनके लिए भी कुछ करना चाहिए, लेकिन आपने उनको छोड़ दिया है। अब महिला रिज़र्वेशन में क्या होगा — मैं इसको अपोज़ नहीं कर रहा हूं, मैं इसको सपोर्ट कर्रुगा, लेकिन मैं पूछना चाहता हूं कि आप बैकवर्ड क्लासेज़ की महिलाओं को क्यों छोड़ रहे हैं? क्या आप उनको पीछे धकेलना चाहते हैं, क्या उनको अपने साथ नहीं लेना चाहते हैं? इसीलिए यह जरूरी है और यही कारण है कि हमने आपसे प्रश्न पूछे हैं तथा बात भी की है। हम जानना चाहते हैं कि यह कब इम्प्लिमेंट होगा, क्या यह एक साल में इम्प्लिमेंट होगा, दो साल में इम्प्लिमेंट होगा, छह साल में इम्प्लिमेंट होगा या आठ साल में इम्प्लिमेंट होगा? सर, आप मुझे थोड़ा-सा तो कंसेशन दीजिए। फाइनेंस मिनिस्टर काफी देर बोली हैं।

श्री सभापतिः नहीं, आपने पांच मिनट बोलने के लिए कहा था।

श्री मल्लिकार्जुन खरगेः सर, मैंने पांच मिनट बोलकर फिर ज़ीरो बोला था।

MR. CHAIRMAN: Take another three minutes.

श्री मिल्लकार्जुन खरगेः सर, क्या आप इसको दो साल में करेंगे, पांच साल में करेंगे या दस साल में इम्प्लिमेंट करेंगे? आप इसकी एक लिमिट बता दीजिए। आप इसे कब इम्प्लिमेंट करने वाले हैं, इसके बारे में एक तारीख बताइए, साल बताइए। आपने बोला है कि आपका किमटमेंट है, तो हमें साल बताइए, महीना बताइए, कम से कम डेट तो बताइए कि हम इस समय तक करेंगे, इस महीने में करेंगे? अन्यथा क्या होगा, यह भी एक जुमला हो जाएगा। आपको इसके बारे में जरूर सोचना है। अगर राष्ट्र निर्माण में महिलाओं को आगे बढ़ाना है, तो आपको इसे जल्दी लागू करना

चाहिए, वरना यह एस.सी./एस.टी. और ओबीसी के 75 परसेंट लोगों को डिनाई करने जैसा होगा।

अगर आप उधर ध्यान नहीं देंगे, तो बड़ी मुश्किल हो जाएगी। केवल इमोशनली बात करने से नहीं होता, आप प्रैक्टिकली किरए न! आप दूसरों को मत पूछिए कि आपने क्या किया। मैंने गलती की, फिर क्या आप भी गलती करेंगे? मैंने गलती की, छोड़िए, मुझे शिक्षा मिली, लेकिन आप क्यों नहीं कर रहे हैं? क्या सिर्फ भाषण देना आपका काम है? कहीं गलती है, तो उसको सुधारना है। आप इसके लिए बोल सकते हैं। मुझे यह कहना है। मैं आपको खास कर बताना चाहता हूँ कि इस बिल में जो किमयाँ हैं, जैसा हमारे एक सदस्य ने कहा, आज यह पास हो जाए, तो कम से कम विंटर सेशन में, नेक्स्ट सेशन में तो लाइए! इसको लाकर इस बिल को दुरुस्त किरए, हम सपोर्ट करने के लिए तैयार हैं। जैसे आज हमने हाथ उठाए हैं, वैसे ही हम उस वक्त भी हाथ उठाएँगे, लेकिन आप लाइए। हमारे यहाँ कन्नड़ में बोलते हैं, 'मूगिगे तुप्पा हचोदु', यानी सिर्फ नाक को घी लगाने जैसा है। यह नहीं होना चाहिए। बताना एक और करना दूसरा, यह ठीक नहीं है। अगर अमित शाह साहब चाहें, वे होम मिनिस्टर हैं, तो वे कर सकते हैं, लेकिन उन्होंने कहा कि मैं आज उधर जा रहा हूँ, हमको छोड़ दीजिए। साहब, जो लोग डिसीजन लेने वाले हैं, वे ये ही लोग हैं। किसी मिनिस्टर को डिसीजन लेने का हक नहीं है, पावर नहीं है। ...(व्यवधान)... मुझे मालूम है कि किसके पास क्या पावर है।

MR. CHAIRMAN: Please, let us keep calm.

श्री मिल्लकार्जुन खरगेः सर, मैं आपसे एक और बात कहूँगा। बहुत सी चीजों पर हमारे ऊपर नुक्ताचीनी हो गई। 9 मई, 2008; किमटी और फरवरी, 2010; ये सभी चीजें हुईं। उसके बाद आपने कहा कि हमारे पास यह जो बिल था, इसको कैसे हराया गया। यह 9 मार्च, 2010 को 186 वोटों के भारी बहुमत से पास हुआ था, लेकिन बाद में लोक सभा में इसकी हार हो गई। मैं यही कहना चाहता हूँ कि अब यहाँ तो हारने का सवाल नहीं है, इसीलिए आप ओबीसी को इसमें लाइए।

MR. CHAIRMAN: Point is well taken.

श्री मिल्लकार्जुन खरगेः बीजेपी के अध्यक्ष, जगत प्रकाश नड्डा साहब हमारे ऊपर इतना टॉन्ट मार रहे थे कि बैकवर्ड क्लास के तीन लोग ही सेक्रेटरीज़ हैं। आप पीछे का आँकड़ा लेकर देखिए। अब वहाँ पर एससी/एसटी के लोग सेक्रेटरी भी नहीं बन सकते, प्रिंसिपल सेक्रेटरी भी नहीं बन सकते, तो वे डिसीजन कैसे लेंगे! इवन वे ज्वाइंट सेक्रेटरी की पोस्ट पर भी नहीं हैं। वहाँ सभी आरएसएस के लोगों को लाकर भर दिया है। ...(व्यवधान)... भरने के बाद वहाँ पर जो फाइल आती है, वह फाइल स्कूटनी करने के बाद आगे जाती है। ...(व्यवधान)... हर मिनिस्टर के पास आरएसएस से जुड़ा हुआ एक आदमी बैठा रहता है। ...(व्यवधान)... यह अच्छा नहीं है। इसीलिए मैं आपसे विनती करूँगा कि सेक्रेटेरिएट में एससी/एसटी के लोग रहने चाहिए, ओबीसी के लोग रहने चाहिए। इसमें ज्यादा से ज्यादा महिलाओं को रिप्रिजेंटेशन देने के लिए आपको ओबीसी के लिए प्रावधान करना चाहिए, मैं यह कहूँगा। सर, मैं एक मिनट और लूँगा।

सर, सुषमा स्वराज जी ने इसकी तारीफ की थी। कब? जिस दिन यह पहले का बिल आया था, बीजेपी की वरिष्ठ नेता, सुषमा स्वराज जी ने इसकी तारीफ में कहा था, "मैं खुश हूँ कि यह बिल पेश कर दिया गया है, इसलिए भी खुश हूँ कि यह राज्य सभा में पेश किया गया है। यह अब प्रभावहीन नहीं होगा।" यानी लैप्स नहीं होगा। यानी आपकी नेता भी हमारी तारीफ करती हैं, लेकिन आप सुबह से शाम तक कह रहे हैं कि 70 साल में क्या किया, 50 साल में क्या किया। सर, हमने क्या किया, दुनिया को मालूम है। ...(व्यवधान)... दुनिया को मालूम है। इसीलिए मैं आपसे ...(व्यवधान)...

MR. CHAIRMAN: Thank you. Now, Shri Arjun Ram Meghwal to reply to the discussion. One second. अर्जुन जी, एक बार आप बैठिए।

श्री मिल्लकार्जुन खरगेः मैं नड्डा साहब से, होम मिनिस्टर से और फाइनेंस मिनिस्टर से पूछता हूँ कि यह कब, कौन से महीने में, कौन से साल में इम्प्लीमेंट होगा, यह बता दीजिए और इसमें ओबीसी महिलाओं का रिज़र्वेशन होगा या नहीं, आज बताइए? ...(व्यवधान)...

विधि और न्याय मंत्रालय के राज्य मंत्री; संसदीय कार्य मंत्रालय में राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): मुझे इन्होंने बुलाया है।

श्री मिल्लकार्जुन खरगेः मैं आप ही की तारीफ कह रहा था, आप बैठिए। सर, मैं महिला के लिए दो सेंटेंस कह कर खत्म कर रहा हूँ।

"दिन की रोशनी ख्वाबों को बनाने में गुजर गई,"

श्री सभापतिः आजकल आप कविता बहुत पढ़ रहे हैं।

श्री मल्लिकार्जुन खरगेः नहीं, नहीं।

"दिन की रोशनी ख्वाबों को बनाने में गुजर गई, रात की नींद बच्चों को सुलाने में गुजर गई। जिस घर में उसके नाम की तख्ती भी नहीं, सारी उम्र उस घर को सजाने में गुजर गई।"

इसलिए आप ओबीसी का रिज़र्वेशन फिक्स करिए और तारीख फिक्स करिए। बस मैं इतना कह कर आपको धन्यवाद देता हूँ कि कम से कम आप हँसे और हमको समय भी दिया। इसके लिए I thank you very much.

MR. CHAIRMAN: Shri Arjun Ram Meghwal to reply to the discussion. ...(Interruptions)... Nothing will go on record. ...(Interruptions)... After the Leader of the Opposition, either the Leader of the House or the Prime Minister can speak and no one else. ...(Interruptions)... The Leader of the Opposition has concluded from this side. Nothing will go on record except what the hon. Minister, Shri Arjun Ram Meghwal, says.

श्री अर्जुन राम मेघवालः सभापति जी, The Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023, 'नारी शक्ति वंदन' के संबंध में आपने आज जो चर्चा प्रारम्भ करने की अनुमित दी, इसमें रंजीत रंजन जी से लेकर निर्मला सीतारमण जी और मिल्लिकार्जुन खरगे जी सिहत 72 सदस्यों ने भाग लिया है। मैं सभी सदस्यों का धन्यवाद करता हूँ। मुझे लगता है कि करीब-करीब सबने इस बिल का समर्थन किया है, इसलिए मैं सबका आभार भी प्रकट करता हूँ।

सभापित जी, हमारे जे.पी. नड्डा जी जब बोल रहे थे, तब उभय भारती का एक इश्यू आया, निर्मला जी ने भी कहा। मैं उसके आगे की एक कड़ी के बारे में बताना चाहता हूँ कि शंकराचार्य जी कैसे जीते और मंडन मिश्र कैसे हारे। उभय भारती को मार्केट जाना पड़ गया या बाहर कहीं जाना पड़ गया। दोनों बहस कर रहे थे, डिबेट कर रहे थे, जैसे अभी संसद में डिबेट हो रही है। ...(व्यवधान)... हाँ, विदुषी भारती। विदुषी भारती ने कहा कि मुझे बाहर जाना है, ...(व्यवधान)... मनोज जी, उन्होंने कहा कि मुझे बाहर जाना है, आप डिबेट करते रहो। उन्होंने कहा कि आप तो बाहर जाओगे, आप कैसे जज करोगे कि कौन जीता, कौन हारा? लेकिन विदुषी भारती ने क्या किया कि उसने दो नैचुरल फूलों की मालाएँ लीं, उसने एक माला अपने पित को पहनाई और एक माला शंकराचार्य जी को पहनाई।

जब तीन-चार घंटे के बाद वे वापस आईं, तो उन्होंने अपने पित को हारा हुआ डिक्लेयर किया और शंकराचार्य जी को जीता हुआ डिक्लेयर किया। उनके पित ने जब उनसे यह पूछा कि आपने ऐसा कैसे किया क्योंकि आप तो बाहर थीं, तो उन्होंने कहा कि मैं आप दोनों को ताजे फूलों की माला पहना कर गई थी, मैंने उनकी खुशबू देखी, चूंकि डिबेट के दौरान आपको गुस्सा आ गया, जिसके कारण आपकी माला सूख गई और शंकराचार्य जी को गुस्सा नहीं आया, इसलिए उनकी माला नहीं सूखी। इस तरह विदुषी महिलाओं के लिए यह जो काम हो रहा है, अगर ऐसी महिलाएं सदन में आएंगी, तो निर्णय सात्विक ही होंगे, जो हमें ज्ञान देंगे और हम अच्छा निर्णय कर पाने में सक्षम होंगे। मोदी जी के नेतृत्व में हम ऐसा बिल लेकर आए हैं। आप सभी ने इस बिल के लिए समर्थन जताया है, लेकिन अब माननीय खरगे जी को गुस्सा आ रहा है, श्री के.सी. वेणुगोपाल जी को भी गुस्सा आ रहा है।

में अब अपना अगला बिंदु लूंगा, जिसके बारे में अधिकतर मैंने बता दिया है।

श्री सभापतिः माननीय मंत्री जी, आपका परम सौभाग्य है कि आपके बिल का समर्थन पूरे सदन ने किया है। ऐसी परिस्थिति में अब किसी आक्रोश की गुंजाइश ही नहीं है।

श्री अर्जुन राम मेघवालः सभापति जी, मैं दो-चार चीज़ें ही बताऊँगा, चूंकि इसमें कुछ नये विषय भी हैं, जैसे विदुषी भारती वाला विषय आया। इसी तरह की कुछ और नई चीज़ें भी इसमें आई हैं।

यहां गीता मुखर्जी किमटी का जिक्र भी आया, लेकिन उसमें कौन-कौन से सदस्य थे? उन सदस्यों का उल्लेख तो मुझे यहां करना ही चाहिए और माननीय सदन को उनके बारे में जानना भी चाहिए। उस किमटी के सदस्यों में ममता बनर्जी जी थीं, मीरा कुमार जी थीं, श्रीमती सुमित्रा महाजन थीं, श्री शरद पवार जी थे, श्रीमती सुषमा स्वराज जी थीं, डा. गिरिजा व्यास जी थीं, जो राजस्थान से आती थीं, वे भी इस किमटी की सदस्या थीं। प्रो. राम गोपाल यादव जी भी उस किमटी में सदस्य थे। इन लोगों का उल्लेख तो मुझे यहां करना ही पड़ेगा, क्योंकि इन्होंने बहुत बड़ा योगदान दिया है। उस बिल को रूप देने में इन लोगों ने योगदान दिया, हालांकि वह बिल पास नहीं हुआ, क्योंकि 11वीं लोक सभा भंग हो गई थी। 11वीं, 12वीं और 13वीं लोक सभा समय से पहले भंग हुई, जिसका जिक्र श्रीमती निर्मला जी ने भी किया। उस किमटी के सदस्यों में से दो तो लोक सभा की स्पीकर भी रही हैं - सुमित्रा महाजन जी और मीरा कुमार जी। सुषमा स्वराज जी नेता, प्रतिपक्ष रही हैं। आज मैं मन से इन सभी सदस्यों का धन्यवाद करता हूं, जिन्होंने इस बिल को इस रूप में लाने के लिए प्रेरणा दी।

अब एक बात यह कही जा रही है कि इसको आने में 27 साल लग गए। उन्होंने उस समय भी तो इसके लिए प्रयास किया था। खरगे जी अभी कह रहे थे कि यह कब आएगा और कैसे आएगा? आप आशंका मत कीजिए - मोदी है तो मुमकिन है - सब कुछ सम्भव है, आप चिंता मत कीजिए।

सभापति जी, मैं दो-तीन बातें और आपके ध्यान में लाना चाहता हूं और बताना भी चाहता हूं कि यह ओबीसी प्रेम ...(व्यवधान)... बिल की काफी सारी चीज़ें आ चुकी हैं। बिल को लेकर डिस्कशन में कई चीज़ें आई थीं, जैसे सेंसस, डीलिमिलेटशन, रोटेशन और ओबीसी के विषय थे। एलओपी ने क्लॉज़-5 का जिक्र किया था, ये सभी चीज़ें थीं, लेकिन अचानक आपको यह ओबीसी प्रेम कैसे याद आ गया, यह मेरी समझ में नहीं आया!

आप तो बाबा साहेब भीमराव अम्बेडकर जी को मानते हैं। 1951 में बाबा साहेब ने नेहरू मंत्रिमंडल से इस्तीफा दे दिया था, जिसके उन्होंने चार-पांच कारण गिनवाए थे। उनमें से एक कारण उन्होंने यह भी गिनवाया था कि नेहरू जी, आपने वादा किया था कि मैं ओबीसी समाज के वेलफेयर के लिए कमीशन बनाऊँगा, लेकिन आपने वह कमीशन नहीं बनाया, इसलिए मैं इस्तीफा दे रहा हूं। आप तो उस समय से ओबीसी के खिलाफ थे, लेकिन अब आपका ओबीसी प्रेम कैसे जाग गया? उस समय से लेकर ओबीसी आयोग को संवैधानिक दर्जा देने का जो मामला था, वह अब प्रधान मंत्री मोदी जी के कालखंड में पूरा हुआ है। आपके कालखंड में तो वह काम भी नहीं हुआ था। पता नहीं अब आपका प्रेम कैसे जाग गया! हो सकता है राजनैतिक कारणों से जागा होगा।

सभापति जी, आज योजनाओं का जिक्र आया, मैं उनके बारे में एक चीज़ बताना चाहता हूं। ठीक है, सभी ने योजनाएं बनाई होंगी, सभी बनाते हैं, लेकिन प्रधान मंत्री मोदी जी के कालखंड में योजनाओं की स्थिति इतनी बेहतर कैसे हुई, मैं उसका एक उदाहरण देना चाहता हूं। आपकी भी पक्का मकान बनाने की योजना थी। हम सभी ने देखा था कि एक पंचायत में सिर्फ दो या तीन टारगेट आते थे। 2014 में जब प्रधान मंत्री मोदी जी आए, उनके आने के बाद 'प्रधानमंत्री आवास योजना' आई और फिर एक ग्राम पंचायत में, जहां सिर्फ तीन या चार टारगेट आते थे, वहीं 300-

400 टारगेट आने लग गए। पहले इसके लिए 43,000 की राशि होती थी, लेकिन मोदी जी के समय में बढ़ कर वह 1,50,000 हो गई। इसमें कुछ राज्य सरकारों ने सहयोग भी दिया, तो फिर वह बढ़कर 2,50,000 हो गई। कहां तीन-चार टारगेट और कहां 300-400 टारगेट! कहां 43,000 की राशि और कहां 2,50,000 की राशि! उसके बाद इसका स्केल भी बढ़ा और स्पीड भी बढ़ी और फिर geo tagging technology का यूज़ किया गया। पहले यह होता था कि Utilization Certificate नहीं आया, तो बीडीओ से मंगवाओ, कलेक्टर से मंगवाओ, इन सारी प्रक्रियाओं में उनको किश्त मिलती ही नहीं थी। लेकिन अब इन सारी प्रक्रियाओं को समाप्त करके, geo tagging करके सीधा डीबीटी में पैसा डलवा दिया। हमने महिलाओं को इस तरह से एम्पॉवर किया है, इसीलिए यहां इन योजनाओं का जिक्र करना जरूरी था।

यहां पर एक विषय आया कि आप अलग-अलग सोचते हैं, लेकिन मैं बताना चाहता हूं कि हमारे प्रधान मंत्री जी holistic approach से सोचते हैं, इसीलिए प्रधान मंत्री जी ने नारा दिया - 'सबका साथ, सबका विकास, सबका प्रयास और सबका विश्वास।' हमारी सरकार के काम करने का यही मूल मंत्र है और हम holistic approach से सोचते हैं। इसीलिए मैं कहता हूं कि यह जो सेशन आया है और इस सेशन में यह जो बिल आया है, उसके लिए - 'यही समय है, सही समय है, भारत का अनमोल समय है' - यह प्रधान मंत्री जी का क्वोट ही नहीं है, यह उनकी जीवनशैली है। यह अमृत काल का समय है और नये संसद भवन में यह पहला विधेयक है, वह भी 'नारी शक्ति वंदन विधेयक' है, इसमें सभी दलों का समर्थन भी है, जिसके लिए मैं सभी का पुनः आभार प्रकट करना चाहता हूं।

अभी श्री जयंत चौधरी जी ने एक बात कही कि आपकी नीति स्पष्ट नहीं थी, नीयत नहीं थी, इसीलिए आप लेट हो गए। जयंत जी, मैं आपको यह बताना चाहता हूँ कि यह बिल इसलिए नहीं लाया गया है कि हम इसको अटकाना चाहते हैं। अटकाने और भटकाने वाला टाइम चला गया। विपक्ष के समय लोक सभा में यह बिल इसलिए पास नहीं हो सका, क्योंकि उनके पास न तो नीति थी, न नीयत थी और न ही नेतृत्व था। आज हमारे पास नीति भी है, नीयत भी है और आदरणीय मोदी जी जैसा नेतृत्व भी है, इसीलिए यह बिल आया और सारी प्रकियाओं को पार करते हुए सर्वसम्मति तक पहुँच गया।

महोदय, एक विषय जनगणना का आया कि इसके लिए जनगणना की क्या जरूरत है? आप जनगणना का अर्थ समझते ही होंगे, यहां सभी विद्वान लोग बैठे हैं। भारत में जनगणना संघ का विषय है और यह अनुच्छेद 246 में आता है। संविधान की सातवीं अनुसूची के क्रम संख्या 69 पर यह सूचीबद्ध है। जनगणना संबंधी जो संवैधानिक प्रावधान हैं, वे इस प्रकार हैं - लोक सभा में राज्यों को सीटों का आवंटन, प्रत्येक राज्य के क्षेत्रीय निर्वाचन क्षेत्र में विभाजन को भारत के संविधान के अनुच्छेद 82 के अनुसार जनगणना के आँकड़ों के आधार पर पुनः समायोजित किया जाता है। ये संवैधानिक प्रावधान हैं। आप कह रहे हैं कि अभी 2024 में इसे ले आइए। जनगणना में पहले ये सभी आँकड़े इकट्ठे किए जाते हैं। इसमें सिर्फ जनगणना नहीं होती है, सिर्फ head count नहीं होता है, इसमें जानकारी ली जाती है कि आपकी आर्थिक गतिविधि क्या है, साक्षरता की दर क्या है, शिक्षा का स्तर क्या है, आवास और घरेलू सुविधाएँ क्या हैं, उसके बाद शहरीकरण, प्रजनन, मृत्यु दर, अनुसूचित जाति, अनुसूचित जनजाति, भाषा, धर्म, प्रवासन, विकलांगता और कई अन्य सामाजिक, सांस्कृतिक तथा जनसांख्यिकी डेटा के बारे में जानकारी ली जाती है और

यह उसका एक विश्वसनीय स्रोत है। जनगणना कोई छोटा विषय नहीं है। आपने तो ऐसे ही कह दिया कि जनगणना करवाने में क्या है, जनगणना करवा लीजिए, ये तो ऐसे ही हो जाएगी। आपने आर्टिकल-82 के बारे में भी ऐसे ही बोल दिया।

ये सब ऐसी प्रक्रियाएँ हैं, जिनके कारण हमने इनको क्लॉज़-5 में जोड़ा है। पहले इसका बिल पास होगा, सेंसस होगा और चूँकि यह 2026 तक फ्रीज़ है और वह डीलिमिटेशन आयोग का विषय है, इसलिए उसका डीलिमिटेशन होगा, डीलिमिटेशन आयोग स्टेकहोल्डर्स से कंसल्टेशन करके, इसके लिए कौन सी सीट रिज़र्व होगी, यह तय करेगा। हम ऐसा नहीं कह रहे हैं कि हम इसको करना नहीं चाहते हैं, हम तो करना चाहते हैं, लेकिन ये कुछ संवैधानिक चीज़ें हैं, जिनके बारे में मुझे आपको बताना था।

सभापति जी, अब मैं थोड़ा बिल पर आता हूँ। ...(व्यवधान)... थोड़ा सा, ज्यादा नहीं। ...(व्यवधान)... थोड़ा सा। ...(व्यवधान)... मैं थोड़ा सा बिल पर आता हूँ। ...(व्यवधान)... मैं यह कह रहा हूँ कि हम नारी शक्ति को, उसके स्वाभिमान को सम्मान देकर सच्चे अर्थों में नारी शक्ति वंदन कर रहे हैं। भारत की महान परंपरा में नारी शक्ति का योगदान हमेशा से ही रहा है। वैदिक काल में गार्गी, अपाला, घोषा, लोपामुद्रा जैसी विदुषी महिलाओं का उल्लेख मिलता है, जिन्होंने उस काल में देश और समाज को नेतृत्व प्रदान किया। रानी दुर्गावती, रानी चेन्नम्मा, रानी अहिल्याबाई, रानी लक्ष्मीबाई जैसी नारी शक्तियों ने समय आने पर अपने राज्य का नेतृत्व किया। ...(व्यवधान)... इसका उल्लेख हुआ है, इसलिए मैं कह रहा हूँ। ...(व्यवधान)... इन्होंने अपने राज्य के शतुओं से भी अपने राज्य की जनता की रक्षा की और विकास के नए प्रतिमान भी गढ़े। ...(व्यवधान)... मैं सावित्रीबाई फुले, रमाबाई, रानी गाइदिन्ल्यू, भिगनी निवेदिता, एनी बेसेंट, उषा मेहता, सरोजिनी नायडू, अरुणा आसफ़ अली, अमृता बिश्नोई, सुषमा स्वराज जैसी विदुषियों को भी इस मंच से याद करता हूँ।

सभापति महोदय, जब महिलाएँ नीति निर्माण और निर्णय प्रक्रिया में हिस्सा लेंगी, तब वे निर्णय ज्यादा संवेदनशील, समाज के हित में और राष्ट्र के हित में होंगे, क्योंकि ऐसा माना जाता है कि ममता, करुणा, त्याग, तप, दया, प्रेम, समर्पण, ईमानदारी, साहस और रचनात्मक के साथ-साथ शक्ति महिलाओं का स्वाभाविक गुण है, जिसका प्रभाव हमें आगे नीति निर्माण प्रक्रिया में हिष्टिगोचर होगा। 2047 में भारत अपनी आजादी के 100 वर्ष पूर्ण करेगा। जैसा कि प्रधान मंत्री जी ने इस कालखंड को 'अमृत काल' का नाम दिया है और 2047 तक विकसित भारत बनाने का लक्ष्य रखा गया है, उस समय विकास की इस प्रक्रिया में नारी शक्ति की प्रभावी भूमिका हो, इसलिए हम यह बिल लेकर आए हैं।

इंटर पार्लियामेंटरी यूनियन के नवीनतम डेटा, जिसका जिक्र आया, उसके अनुसार विश्व भर में नेशनल लेजिस्लेटिव बॉडीज़ में महिलाओं का औसत प्रतिनिधित्व 26.7 परसेंट है। यह हमें बढ़ाना चाहिए या नहीं बढ़ाना चाहिए - सब ने इसका जिक्र किया। 8-10 माननीय सांसदों ने इसका जिक्र किया। जैसे ही यह बिल पास हो जाएगा, कानून बन जाएगा, तब यह प्रतिनिधित्व one-third हो जाएगा, almost 33 per cent हो जाएगा। तब विश्व में जितने विकसित देश हैं, उनसे भी हम इस मामले में आगे चले जाएंगे, इसलिए हम यह बिल लेकर आपके बीच में आए हैं। इसमें आशंका प्रकट करने की जरूरत नहीं है। ...(व्यवधान)...

सभापति जी, अब मैं करीब-करीब समाप्ति की ओर ही हूँ। एक विषय और आया। ...(व्यवधान)... एक विषय adult franchise का, मताधिकार का आया। मताधिकार किसने दिलाया था? यह मताधिकार एक बेसिक प्वाइंट था, जिसके कारण 27 जनवरी 1919 को Southborough Committee आई। उसके बाद बाबा साहेब अंबेडकर लगातार लगे रहे कि adult franchise होना चाहिए। इसमें हमारे भी बहुत से लोग लगे रहे। मैं बाबा साहेब अंबेडकर का एक क्वोट याद करूँगा। ...(व्यवधान)... सभापति जी, मैं बाबा साहेब अंबेडकर का एक क्वोट याद करूँगा। संविधान सभा में जब हम मताधिकार दे रहे थे, तब कई लोगों ने कहा - उनमें अधिकतर कांग्रेस के लोग थे - उनमें से कई लोगों ने कहा कि मताधिकार मत दो, क्योंकि बहुत से लोग अनपढ़ हैं, लेकिन बाबा साहेब ने जो कहा, मैं वह क्वोट करूँगा। He said, "My feeling is that every man is intelligent enough to understand exactly what he wants. Literacy has not much bearing on this point; a man may be illiterate, nonetheless he may be intelligent." यह बाबा साहेब की सोच थी, जिसके कारण यह मताधिकार आया। मताधिकार के बाद अब हम प्रतिनिधित्व देने जा रहे हैं।

सभापति जी, बहुत से विषय आ गए हैं। कविताओं का विषय भी आया है। तो मैं भी लास्ट में एक कविता कहकर अपनी बात समाप्त करता हूँ :

> "अमृत काल की बेला आई, इच्छा शक्ति दिखाई है, नारी शक्ति वंदन से महिला पहचान बढ़ाई है। नहीं रुकेगी, नहीं थकेगी, महिलाएँ अब नहीं झुकेंगी, एक नया इतिहास रचेगी, रोशन अपना नाम करेगी।"

"सारा भारत झूम रहा है.." - आज सारा भारत झूम रहा है, आपने देखा होगा कि इतनी सारी महिलाएं बैठी हैं,

> "सारा भारत झूम रहा है, घर-घर मंगलगान बजा है, नारी को अधिकार मिला है, भारत माँ का मान बढ़ा है।

"भारत विकसित राष्ट्र बनेगा.." - जो प्रधान मंत्री जी का सपना है।

"भारत विकसित राष्ट्र बनेगा, दुनिया का सिरमौर बनेगा, अमृत काल में सारा भारत देता आज बधाई है। प्रधानमंत्री जी को देता आज बधाई है। अमृत काल की बेला आई, इच्छा शक्ति दिखाई है, नारी शक्ति वंदन से महिला पहचान बढाई है।" प्रधानमंत्री मोदी जी को हम सभी बधाई और धन्यवाद भी देते हैं कि आपने ऐसा नेतृत्व दिया, जिसके चलते यह बिल आया। मैं कहना चाहूँगा कि अब आप इस बिल को consideration के लिए लें, बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Hon. Prime Minister.

प्रधान मंत्री (श्री नरेन्द्र मोदी): आदरणीय सभापित जी, इस अत्यन्त महत्वपूर्ण विधेयक पर 2 दिन से विस्तार से चर्चा हो रही है। दोनों सदनों में मिलाकर, करीब 132 माननीय सदस्यों ने बहुत ही सार्थक चर्चा की है और भविष्य में भी इस चर्चा का एक-एक शब्द हमारी आने वाली यात्रा में हम सबके काम आने वाला है। इसलिए हर बात का अपना एक महत्व है, मूल्य है। सभी माननीय सांसदों ने अपनी बात के प्रारंभ में पहले ही कहा है कि हम इसका समर्थन करते हैं, इसके लिए मैं सबका हृदय से अभिनंदन करता हूँ, हृदय से आभार व्यक्त करता हूँ।

यह जो स्पिरिट पैदा हुई है, यह स्पिरिट देश के जन-जन में एक नया आत्मविश्वास पैदा करेगी। इसमें सभी माननीय सांसदों ने और सभी राजनीतिक दलों ने एक बहुत बड़ी अहम भूमिका निभाई है। नारी शक्ति को एक विशेष सम्मान सिर्फ यह विधेयक पारित होने से मिल रहा है, ऐसा नहीं है। इस विधेयक के प्रति इस देश के सभी राजनीतिक दलों की सकारात्मक सोच होना - यह हमारे देश की नारी शक्ति को एक नई ऊर्जा देने वाली है। यह नए विश्वास के साथ राष्ट्र निर्माण में योगदान देने में नेतृत्व के साथ आगे आएगी, यह अपने आप में भी हमारे उज्ज्वल भविष्य की गारंटी बनने वाली है।

आदरणीय सभापति जी, मैं इस सदन का ज्यादा समय नहीं लूंगा। मैं सिर्फ, आपने जो भावना व्यक्त की है, उसके लिए आभार व्यक्त करता हूँ। जब मतदान होगा, तो मेरा आप सबसे आग्रह है कि यह उच्च सदन है, इसमें चर्चा भी उत्तम करने का प्रयास हुआ है, अब मतदान भी सर्वसम्मति से करके हम देश को एक नया विश्वास दें, इसी अपेक्षा के साथ, मैं फिर एक बार सबका हृदय से बहुत-बहुत धन्यवाद करता हूँ।

MR. CHAIRMAN: I shall now put the motion regarding consideration of the Bill to vote. The question is:

"That the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration."

श्री प्रमोद तिवारी: सर, मैं यह स्पष्ट करना चाहता हूँ कि यह सर्वसम्मति से हुआ है।

MR. CHAIRMAN: The point is well noted. It is very heartening that the entire House, the Upper House, the House of Elders, is unanimously united on this point. Hon. Members, in spite of such unanimity, there is a constitutional prescription. Under Article 360 of the Constitution, the motion will have to be adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the

members of the House present and voting. ... (Interruptions)... I am coming to that. Just wait. I am going as per procedure. Have patience. You can't put the cart before the horse.

SHRI JAIRAM RAMESH: Sir, who asked for division? We have not asked for division. ...(Interruptions)...

MR. CHAIRMAN: Would you please take your seat now? Hon. Members, it is a constitutional prerogative. I am very happy that Mr. Chidambaram has given the right counsel and that is for a change.

10.00 P.M.

Hon. Members, I would like to inform you that as we are doing voting electronically, hon. Members would have to be seated in their respective seats. Hon. Members from Lok Sabha may like to occupy the vacant seats so indicated on the multimedia device. Alternatively, they may sit in the space between the two seats.

The question is:

"That the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration."

The House divided.

MR. CHAIRMAN:

Ayes: 215
Noes: NIL
Abstained: NIL

Ayes- 215

Abdul Wahab, Shri
Abdulla, Shri M. Mohamed
Agrawal, Dr. Anil
Agrawal, Dr. Radha Mohan Das
Ahmad, Dr. Faiyaz
Ali, Shri Gulam
Alla, Shri Ayodhya Rami Reddy

Amin, Shri Narhari

Arora, Shri Sanjeev

Athawale, Shri Ramdas

Bachchan, Shrimati Jaya

Baishya, Shri Birendra Prasad

Bajpai, Dr. Ashok

Bajpayee, Dr. Laxmikant

Bakshi, Shri Subrata

Balmik, Shrimati Sumitra

Baluni, Shri Anil

Bansal, Shri Naresh

Bara, Shrimati Ramilaben Becharbhai

Baraik, Shri Prakash Chik

Bhuyan, Shri Ajit Kumar

Bishi, Shri Niranjan

Biswas, Shri Abir Ranjan

Bonde, Dr. Anil Sukhdeorao

Brijlal, Shri

Brittas, Dr. John

Chandrasegharan, Shri N.

Chandrasekhar, Shri Rajeev

Chandrashekhar, Shri G.C.

Chaturvedi, Shrimati Priyanka

Chaudhary, Shri Jayant

Chavan, Shrimati Vandana

Chidambaram, Shri P.

Dangi, Shri Neeraj

Deb, Shri Biplab Kumar

Deo, Shrimati Sulata

Desai, Shri Anil

Dharmar, Shri R.

Divakonda, Shri Damodar Rao

Dubey, Shri Satish Chandra

Dwivedi, Shrimati Seema

Elango, Shri N.R.

Geeta alias Chandraprabha, Shrimati

Gehlot, Shri Rajendra

Girirajan, Shri R.

Gogoi, Shri Ranjan

Gohil, Shri Shaktisinh

Gokhale, Shri Saket

Goswami, Ms. Indu Bala

Goyal, Shri Piyush

Gupta, Shri Prem Chand

Gupta, Shri Sushil Kumar

Hanumanthaiah, Dr. L.

Haque, Shri Mohammed Nadimul

Harivansh, Shri

Hegde, Shri Aneel Prasad

Heggade, Dr. Dharmasthala Veerendra

Hooda, Shri Deepender Singh

Hussain, Shri Syed Nasir

Ilaiyaraaja, Shri

Islam, Shri Samirul

Jaggesh, Shri

Jain, Dr. Anil

Jangra, Shri Ram Chander

Javadekar, Shri Prakash

Jesangbhai, Shri Desai Babubhai

Jethmalani, Shri Mahesh

Jha, Prof. Manoj Kumar

Jhala, Shri Kesridevsinh Digvijaysinh

Joginipally Santosh Kumar, Shri

Kadadi, Shri Iranna

Kalita, Shri Bhubaneswar

Kalyanasundaram, Shri S.

Kanakamedala Ravindra Kumar, Shri

Karad, Dr. Bhagwat

Kardam, Shrimati Kanta

Kareem, Shri Elamaram

Karim, Shri Ahmad Ashfaque

Ketkar, Shri Kumar

Khan, Dr. Fauzia

Khan, Shri Javed Ali

Khan, Shri Muzibulla

Kharge, Shri Mallikarjun

Kharlukhi, Dr. Wanweiroy

Konyak, Shrimati S. Phangnon

Koragappa, Shri Narayana

Krishnaiah, Shri Ryaga

Kumar, Shri Mithlesh

Kumar, Dr. Sikander

Kumar, Shri Sujeet

Lachungpa, Shri Hishey

Laxman, Dr. K.

Leishemba, Shri Maharaja Sanajaoba

Mahadik, Shri Dhananjay Bhimrao

Mahto, Shri Khiru

Maji, Shrimati Mahua

Mandaviya, Dr. Mansukh

Mangaraj, Shri Manas Ranjan

Mani, Shri Jose K.

Mansingh, Dr. Sonal

Margherita, Shri Pabitra

Mather Hisham, Shrimati Jebi

Meena, Dr. Kirodi Lal

Mittal, Dr. Ashok Kumar

Modi, Shri Sushil Kumar

Mohanta, Shrimati Mamata

Mokariya, Shri Rambhai Harjibhai

Muraleedharan, Shri V.

Murugan, Dr. L.

Nadda, Shri Jagat Prakash

Nagar, Shri Surendra Singh

Nanda, Dr. Prashanta

Narzary, Shri Rwngwra

Nathwani, Shri Parimal

Netam, Shrimati Phulo Devi

Nirmala Sitharaman, Shrimati

Nishad, Shri Baburam

Noor, Shrimati Mausam

O'Brien, Shri Derek

Oraon, Shri Samir

P, Shri Sandosh Kumar

Pandey, Ms. Saroj

Panwar, Shri Krishan Lal

Patel, Shri Praful

Patel, Shri Rajmani

Patel, Shri Shambhu Sharan

Pathak, Shri Sandeep Kumar

Patidar, Ms. Kavita

Patil, Shrimati Rajani Ashokrao

Patnaik, Dr. Amar

Patra, Dr. Sasmit

Pawar, Shri Sharad

Pilli, Shri Subhas Chandra Bose

Pradhan, Shri Dharmendra

Prakash, Shri Deepak

Prasad, Shri Aditya

Pratapgarhi, Shri Imran

Puri, Shri Hardeep Singh

Rahim, Shri A. A.

Rajbhar, Shri Sakaldeep

Ram Shakal, Shri

Ramadoss, Dr. Anbumani

Ramesh, Dr. C.M.

Ramesh, Shri Jairam

Ramji, Shri

Rane, Shri Narayan

Ranjan, Shrimati Ranjeet

Rao, Shri G.V.L. Narasimha

Rao, Dr. K. Keshava

Rathwa, Shri Naranbhai J.

Raut, Shri Sanjay

Ray, Shri Nagendra

Rebia, Shri Nabam

Reddy, Shri B. Parthasaradhi

Reddy, Shri K.R. Suresh

Reddy, Shri S Niranjan

Reddy, Shri V. Vijayasai

Rupala, Shri Parshottam

Saini, Dr. Kalpana

Scindia, Shri Jyotiraditya M.

Selvaganabathy, Shri S.

Sen, Ms. Dola

Sen, Dr. Santanu

Shanmugam, Shri C. Ve.

Sharma Dr. Dinesh

Sharma, Shri Kartikeya

Shekhar, Shri Neeraj

Shukla, Shri Rajeev

Sibal, Shri Kapil

Singh, Shri A. D.

Singh, Shri Ajay Pratap

Singh, Shri Akhilesh Prasad

Singh, Shri Arun

Singh, Shrimati Darshana

Singh, Shri Digvijaya

Singh, Shri Sant Balbir

Singhvi, Dr. Abhishek Manu

Sinha, Shri Rakesh

Sircar, Shri Jawhar

Siroya, Shri Lahar Singh

Siva, Shri Tiruchi

Sivadasan, Dr. V.

Solanki, Dr. Sumer Singh

Somu, Dr. Kanimozhi NVN

Soni, Shri Kailash

Sonowal, Shri Sarbananda

Tanawde, Shri Sadanand Shet

Tankha, Shri Vivek K.

Tasa, Shri Kamakhya Prasad

Thakur, Shri Ram Nath

Thakur, Shri Vivek

Thambidurai, Dr. M.

Tiwari, Shri Ghanshyam

Tiwari, Shri Pramod

Tomar, Shri Vijay Pal Singh

Trivedi, Dr. Sudhanshu

Tulsi, Shri K.T.S.

Usha, Shrimati P.T.

Vaddiraju, Shri Ravichandra

Vaiko, Shri

Vaishnaw, Shri Ashwini

Vasan, Shri G.K.

Vats (Retd.), Lt.Gen. (Dr.) D.P.

Vemireddy, Shri Prabhakar Reddy

Venugopal, Shri K.C.

Verma, Shri B.L.

Viswam, Shri Binoy

Wasnik, Shri Mukul Balkrishna

Wilson, Shri P.

Yadav, Shri B. Lingaiah

Yadav, Shri Bhupender

Yadav, Shri Harnath Singh

Yadav, Prof. Ram Gopal

Yadav, Shrimati Sangeeta

Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. CHAIRMAN: A historic achievement. Congratulations! Hon. Members, it is only a coincidence. मन कंचन है, यह संयोग ऐसा है। हिन्दू रीति-विधि के अनुसार माननीय प्रधान मंत्री जी का आज जन्म दिन भी है। मैं उनको कोटि-कोटि बधाई देता हूँ।

We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are nine Amendments; Amendment (No.2) by Shri Sandosh Kumar P; Amendment (No.19) by Dr. John Brittas; Amendment (No.36) by Shri Binoy Viswam; Amendments (Nos.48 to 52) by Prof. Manoj Kumar Jha and Amendment (No.65) by Prof. Ram Gopal Yadav. Shri Sandosh Kumar P; are you moving the Amendment? ...(Interruptions)...

Clause 2- Amendment of Article 239AA

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

(No.2) That at page 1, Clause 2 be <u>deleted</u>.

MR. CHAIRMAN: Dr. John Brittas; are you moving the Amendment? ...(Interruptions)...

DR. JOHN BRITTAS (Kerala): Sir, I move:

(No.19) That at page 1, line 14, the words "in such manner as Parliament may by law determine", be *deleted*.

MR. CHAIRMAN: Shri Binoy Viswam, are you moving the Amendment? ...(Interruptions)... Are you moving your Amendment or not?

SHRI BINOY VISWAM (Kerala): Sir, I move:

(No.36) That at page 1, Clause 2 be *deleted*.

MR. CHAIRMAN: Prof. Manoj Kumar Jha, are you moving the Amendments? ...(Interruptions)...

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move:

- (No.48) That at page 1, line 8, *after* the words, "Territory of Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be *inserted*.
- (No.49) That at page 1, line 10, *after* the words, "Territory of Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be *inserted*.
- (No.50) That at page 1, line 12, <u>after</u> the words, "Territory of Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be *inserted*.
- (No.51) That at page 1, lines 12 and 13, the words, "(including the number of seats reserved for women belonging to the Scheduled Castes)" be *deleted*.

(No.52) That at page 1, line 14, *after* the word, "women", the words, ", within which, seven-and-a-half per cent of seats shall be reserved for women belonging to the Scheduled Tribes, fifteen per cent of seats shall be reserved for women belonging to the Scheduled Castes and twenty-seven per cent of seats shall be reserved for women belonging to the Other Backward Classes in proportion to their population until their population is ascertained in the census," be *inserted*.

MR. CHAIRMAN: Prof. Ram Gopal Yadav, are you moving the Amendment? ...(Interruptions)...

PROF. RAM GOPAL YADAV (Uttar Pradesh): Sir, I move:

(No.65) That at page 1, after line 14, the following be inserted, namely:

"(bd) As nearly as may be, twenty-seven per cent of seats and fifteen per cent of seats to be filled by direct election in the Legislative Assembly of the National Capital Territory of Delhi, shall be reserved for women belonging to Other Backward Classes and women belonging to minorities, respectively in such manner as Parliament by law determine."

MR. CHAIRMAN: I shall first put Amendment (No.2) moved by Shri Sandosh Kumar P to vote. ... (Interruptions)...

SOME HON. MEMBERS: Sir, our amendments! ... (Interruptions)...

MR. CHAIRMAN: Whose? ...(Interruptions)... No; there is no listed amendment. ...(Interruptions)... Shri Jairam Ramesh, I have to go by those Amendments which have been legally admitted. Therefore, to make an issue at such a solemn occasion is not appropriate. ...(Interruptions)... Otherwise, we can continue making all kinds of interventions. ...(Interruptions)...

I shall first put Amendment (No.2) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.19) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.36) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos.48 to 52) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.65) moved by Prof. Ram Gopal Yadav to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Clause 2 to vote. The question is:

That Clause 2 stand part of the Bill.

The House divided.

MR. CHAIRMAN:

Ayes: 214
Noes: NIL
Abstentions: NIL

Ayes-214

Abdul Wahab, Shri
Abdulla, Shri M. Mohamed
Agrawal, Dr. Anil
Agrawal, Dr. Radha Mohan Das
Ahmad, Dr. Faiyaz
Ali, Shri Gulam
Alla, Shri Ayodhya Rami Reddy
Amin, Shri Narhari
Arora, Shri Sanjeev
Athawale, Shri Ramdas

Bachchan, Shrimati Jaya

Baishya, Shri Birendra Prasad

Bajpai, Dr. Ashok

Bajpayee, Dr. Laxmikant

Bakshi, Shri Subrata

Balmik, Shrimati Sumitra

Baluni, Shri Anil

Bansal, Shri Naresh

Bara, Shrimati Ramilaben Becharbhai

Baraik, Shri Prakash Chik

Bhuyan, Shri Ajit Kumar

Bishi, Shri Niranjan

Biswas, Shri Abir Ranjan

Bonde, Dr. Anil Sukhdeorao

Brijlal, Shri

Brittas, Dr. John

Chandrasegharan, Shri N.

Chandrasekhar, Shri Rajeev

Chandrashekhar, Shri G.C.

Chaturvedi, Shrimati Priyanka

Chaudhary, Shri Jayant

Chavan, Shrimati Vandana

Chidambaram, Shri P.

Dangi, Shri Neeraj

Deb, Shri Biplab Kumar

Deo, Shrimati Sulata

Desai, Shri Anil

Dharmar, Shri R.

Divakonda, Shri Damodar Rao

Dubey, Shri Satish Chandra

Dwivedi, Shrimati Seema

Elango, Shri N.R.

Geeta alias Chandraprabha, Shrimati

Gehlot, Shri Rajendra

Girirajan, Shri R.

Gogoi, Shri Ranjan

Gohil, Shri Shaktisinh

Gokhale, Shri Saket

Goswami, Ms. Indu Bala

Goyal, Shri Piyush

Gupta, Shri Prem Chand

Gupta, Shri Sushil Kumar

Hanumanthaiah, Dr. L.

Haque, Shri Mohammed Nadimul

Harivansh, Shri

Hegde, Shri Aneel Prasad

Heggade, Dr. Dharmasthala Veerendra

Hooda, Shri Deepender Singh

Hussain, Shri Syed Nasir

Ilaiyaraaja, Shri

Islam, Shri Samirul

Jaggesh, Shri

Jangra, Shri Ram Chander

Javadekar, Shri Prakash

Jesangbhai, Shri Desai Babubhai

Jethmalani, Shri Mahesh

Jha, Prof. Manoj Kumar

Jhala, Shri Kesridevsinh Digvijaysinh

Joginipally Santosh Kumar, Shri

Kadadi, Shri Iranna

Kalita, Shri Bhubaneswar

Kalyanasundaram, Shri S.

Kanakamedala Ravindra Kumar, Shri

Karad, Dr. Bhagwat

Kardam, Shrimati Kanta

Kareem, Shri Elamaram

Karim, Shri Ahmad Ashfaque

Ketkar, Shri Kumar

Khan, Dr. Fauzia

Khan, Shri Javed Ali

Khan, Shri Muzibulla

Kharge, Shri Mallikarjun

Kharlukhi, Dr. Wanweiroy

Konyak, Shrimati S. Phangnon

Koragappa, Shri Narayana

Krishnaiah, Shri Ryaga

Kumar, Shri Mithlesh

Kumar, Dr. Sikander

Kumar, Shri Sujeet

Lachungpa, Shri Hishey

Laxman, Dr. K.

Leishemba, Shri Maharaja Sanajaoba

Mahadik, Shri Dhananjay Bhimrao

Mahto, Shri Khiru

Maji, Shrimati Mahua

Mandaviya, Dr. Mansukh

Mangaraj, Shri Manas Ranjan

Mani, Shri Jose K.

Mansingh, Dr. Sonal

Margherita, Shri Pabitra

Mather Hisham, Shrimati Jebi

Meena, Dr. Kirodi Lal

Mittal, Dr. Ashok Kumar

Modi, Shri Sushil Kumar

Mohanta, Shrimati Mamata

Mokariya, Shri Rambhai Harjibhai

Muraleedharan, Shri V.

Murugan, Dr. L.

Nadda, Shri Jagat Prakash

Nagar, Shri Surendra Singh

Nanda, Dr. Prashanta

Narzary, Shri Rwngwra

Nathwani, Shri Parimal

Netam, Shrimati Phulo Devi

Nirmala Sitharaman, Shrimati

Nishad, Shri Baburam

Noor, Shrimati Mausam

O'Brien, Shri Derek

Oraon, Shri Samir

P, Shri Sandosh Kumar

Pandey, Ms. Saroj

Panwar, Shri Krishan Lal

Patel, Shri Praful

Patel, Shri Rajmani

Patel, Shri Shambhu Sharan

Pathak, Shri Sandeep Kumar

Patidar, Ms. Kavita

Patil, Shrimati Rajani Ashokrao

Patnaik, Dr. Amar

Patra, Dr. Sasmit

Pawar, Shri Sharad

Pilli, Shri Subhas Chandra Bose

Pradhan, Shri Dharmendra

Prakash, Shri Deepak

Prasad, Shri Aditya

Pratapgarhi, Shri Imran

Puri, Shri Hardeep Singh

Rahim, Shri A. A.

Rajbhar, Shri Sakaldeep

Ram Shakal, Shri

Ramadoss, Dr. Anbumani

Ramesh, Dr. C.M.

Ramesh, Shri Jairam

Ramji, Shri

Rane, Shri Narayan

Ranjan, Shrimati Ranjeet

Rao, Shri G.V.L. Narasimha

Rao, Dr. K. Keshava

Rathwa, Shri Naranbhai J.

Raut, Shri Sanjay

Ray, Shri Nagendra

Rebia, Shri Nabam

Reddy, Shri B. Parthasaradhi

Reddy, Shri K.R. Suresh

Reddy, Shri S Niranjan

Reddy, Shri V. Vijayasai

Rupala, Shri Parshottam

Saini, Dr. Kalpana

Scindia, Shri Jyotiraditya M.

Selvaganabathy, Shri S.

Sen, Ms. Dola

Sen, Dr. Santanu

Shanmugam, Shri C. Ve.

Sharma Dr. Dinesh

Sharma, Shri Kartikeya

Shekhar, Shri Neeraj

Shukla, Shri Rajeev

Sibal, Shri Kapil

Singh, Shri A. D.

Singh, Shri Ajay Pratap

Singh, Shri Akhilesh Prasad

Singh, Shri Arun

Singh, Shrimati Darshana

Singh, Shri Digvijaya

Singh, Shri Sant Balbir

Singhvi, Dr. Abhishek Manu

Sinha, Shri Rakesh

Sircar, Shri Jawhar

Siroya, Shri Lahar Singh

Siva, Shri Tiruchi

Sivadasan, Dr. V.

Solanki, Dr. Sumer Singh

Somu, Dr. Kanimozhi NVN

Soni, Shri Kailash

Sonowal, Shri Sarbananda

Tanawde, Shri Sadanand Shet

Tankha, Shri Vivek K.

Tasa, Shri Kamakhya Prasad

Thakur, Shri Ram Nath

Thakur, Shri Vivek

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Tiwari, Shri Pramod

Tomar, Shri Vijay Pal Singh

Trivedi, Dr. Sudhanshu

Tulsi, Shri K.T.S.

Usha, Shrimati P.T.

Vaddiraju, Shri Ravichandra

Vaiko, Shri

Vaishnaw, Shri Ashwini

Vasan, Shri G.K.

Vats (Retd.), Lt.Gen. (Dr.) D. P.

Vemireddy, Shri Prabhakar Reddy

Venugopal, Shri K.C.

Verma, Shri B.L.

Viswam, Shri Binoy

Wasnik, Shri Mukul Balkrishna

Wilson, Shri P.

Yadav, Shri B. Lingaiah

Yadav, Shri Bhupender

Yadav, Shri Harnath Singh

Yadav, Prof. Ram Gopal

Yadav, Shrimati Sangeeta

Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

...(Interruptions)...

MR. CHAIRMAN: That is why I said, 'subject to correction'. But for that missing vote, he may raise the hand if he likes.

In Clause 3, there are 13 Amendments. Amendment (No.3) by Shri Sandosh Kumar P; Amendment (No.12) by Shri Abdul Wahab; Amendment (No.13) by Shri Deepender Singh Hooda; Amendments (Nos.20 to 24) by Dr. John Brittas; Amendment (No.32) by Shri K.C. Venugopal; Amendment (No.37) by Shri Binoy Viswam; Amendments (Nos.53 and 54) by Prof. Manoj Kumar Jha; Amendment (No.66) by Prof. Ram Gopal Yadav. Shri Sandosh Kumar P, are you moving your Amendment?

Clause 3 - Insertion of new Article 330a- Reservation of seats for women in the House of the People

SHRI SANDOSH KUMAR P. (Kerala): Sir, I move:

(No.3) That at page 2, line 3, <u>for</u> the words, "as nearly as may be one-third", the word, "half", be <u>substituted</u>.

MR. CHAIRMAN: Now, Amendment (No.12) by Shri Abdul Wahab. Are you moving your Amendment?

SHRI ABDUL WAHAB (Kerala): Sir, I move:

(No.12) That at page 2, <u>after line</u> 8, the following be <u>inserted</u>, namely:-

"Provided that fifty per cent. of the total number of seats so reserved shall be reserved for women belonging to the Other Backward Classes and the Muslim community.".

MR. CHAIRMAN: Now, Amendment (No.13) by Shri Deepender Singh Hooda. Are you moving your Amendment?

SHRI DEEPENDER SINGH HOODA (Haryana): Sir, I move:

(No.13) That at page 2, line 5, <u>after</u> the word, "Tribes", the word, "or the Other Backward Classes" be <u>inserted.</u>

MR. CHAIRMAN: Now, Amendments (Nos.20 to 24) by Dr. John Brittas. Are you moving your Amendments?

DR. JOHN BRITTAS (Kerala): Sir, I move:

(No.20) That at page 2, line 3, <u>after</u> the words "clause (2)", the words "and clause (3)", be <u>inserted</u>.

(No.21) That at page 2, lines 4 and 5, <u>for</u> the words "or the Scheduled Tribes", the words "and the Scheduled Tribes, as the case may be" be <u>substituted</u>.

(No.22) That at page 2, *after* line 5, the following be *inserted*,:-

"Provided that where the seat reserved for the Scheduled Castes or the Scheduled Tribes, as the case may be, in the House of People in relation to a State or Union Territory is one, then, in every block comprising of three general elections to the House of the People, the seat in the first general elections shall be reserved for women belonging to the Scheduled Castes

or the Scheduled Tribes and no seat shall be so reserved in the other two general elections."

- "Provided further that where the seats reserved for the Scheduled Castes or the Scheduled Tribes, as the case may be, in relation to a State or Union Territory are two, then, in every block comprising of three general elections to the House of the People, -
- (a) one seat shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the first two general elections in such a manner that the same constituency is not reserved for women in both the aforesaid elections; and
- (b) no seat shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the third general elections."
- (No.23) That at page 2, line 8, <u>after</u> the words "House of the People", the words "in a State or Union Territory" be <u>inserted</u>.
- (No.24) That at page 2, <u>after</u> line 8, the following be <u>inserted</u>, namely:"Provided that where the seat, not being a seat reserved for the Scheduled Castes or the Scheduled Tribes, in the House of People in relation to a State or Union Territory is one, then, in every block comprising of three general elections to the House of the People, the seat in the first general elections shall be reserved for women and no seat shall be so

reserved for women in the other two general elections.".

- "Provided further that where the seats, not being seats reserved for the Scheduled Castes or the Scheduled Tribes, in relation to a State or Union Territory are two, then in every block comprising of three general elections to the House of the People, -
- (a) one seat shall be reserved for women in the first two general elections in such a manner that the same constituency is not reserved for women in both the aforesaid elections; and
- (b) no seat shall be reserved for women in the third general elections."

MR. CHAIRMAN: Now, Amendment (No.32) by Shri K.C. Venugopal. Are you moving your Amendment?

SHRI K.C. VENUGOPAL (Rajasthan): Sir, I move:

(No.32) That at page 2, line 5, *after* the word, "Tribes", the word, "or Other Backward Classes", be *inserted*.

MR. CHAIRMAN: Now, Amendment (No.37) by Shri Binoy Viswam. Shri Binoy Viswam, are you moving your Amendment?

SHRI BINOY VISWAM (Kerala): Sir, I move:

Castes or the Scheduled Tribes".

- (No.37) That at page 2, <u>for lines 2 to 8, the following be <u>substituted</u>, namely:"330A. (1) Half of the seats shall be reserved for women in the House of the People</u>
- and Legislative Assemblies of Union Territories, where such a body exists.

 (2) As nearly as may be, half of the total number of seats reserved under clause (2) of article 330 shall be reserved for women belonging to the Scheduled
- (3) As nearly as may be, half (including the number of seats reserved for women belonging to the Scheduled Castes or Scheduled Tribes) of the total number of seats to be filled by direct election to the House of the People shall be reserved for women".

MR. CHAIRMAN: Now, Amendments (Nos.53 and 54) by Prof. Manoj Kumar Jha. Are you moving your Amendments?

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move:

- (No.53) That at page 2, lines 6 and 7, the words, "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" be *deleted*.
- (No.54) That at page 2, line 8, <u>after</u> the word, "women", the words, "within which, seven-and-a-half per cent of seats shall be reserved for women belonging to the Scheduled Tribes, fifteen per cent of seats shall be reserved for women belonging to the Scheduled Castes and twenty-seven per cent of seats shall be reserved for women belonging to the Other Backward Classes in proportion to their population until their population is ascertained in the census" be <u>inserted</u>.

MR. CHAIRMAN: Now, Amendment (No.66) by Prof. Ram Gopal Yadav. Prof. Ram Gopal Yadav, are you moving your Amendment?

PROF. RAM GOPAL YADAV (Uttar Pradesh): Sir, I move:

(No.66) That at page 2, <u>after</u> line 8, the following be <u>inserted</u>, namely:-"(4) As nearly as may be twenty-seven per cent of seats and fifteen per cent of seats to be filled by direct election to the House of People, shall be reserved for women belonging to Other Backward Classes and women belonging to minorities, respectively.".

MR. CHAIRMAN: I shall now put the Amendment (No.3) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.12) moved by Shri Abdul Wahab to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.13) moved by Shri Deepender Singh Hooda to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendments (Nos.20 to 24) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.32) moved by Shri K.C. Venugopal to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.37) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendments (Nos.53 and 54) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.66) moved by Prof. Ram Gopal Yadav to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Clause 3 to vote.

The question is:

Clause 3 stand part of the Bill.

The House divided.

MR. CHAIRMAN: Lobbies are already cleared.

Ayes: 213

Noes: 1

Abstentions: NIL

Ayes-213

Abdulla, Shri M. Mohamed

Agrawal, Dr. Anil

Agrawal, Dr. Radha Mohan Das

Ahmad, Dr. Faiyaz

Ali, Shri Gulam

Alla, Shri Ayodhya Rami Reddy

Amin, Shri Narhari

Arora, Shri Sanjeev

Athawale, Shri Ramdas

Bachchan, Shrimati Jaya

Baishya, Shri Birendra Prasad

Bajpai, Dr. Ashok

Bajpayee, Dr. Laxmikant

Bakshi, Shri Subrata

Balmik, Shrimati Sumitra

Baluni, Shri Anil

Bansal, Shri Naresh

Bara, Shrimati Ramilaben Becharbhai

Baraik, Shri Prakash Chik

Bhuyan, Shri Ajit Kumar

Bishi, Shri Niranjan

Biswas, Shri Abir Ranjan

Bonde, Dr. Anil Sukhdeorao

Brijlal, Shri

Brittas, Dr. John

Chandrasegharan, Shri N.

Chandrasekhar, Shri Rajeev

Chandrashekhar, Shri G.C.

Chaturvedi, Shrimati Priyanka

Chaudhary, Shri Jayant

Chavan, Shrimati Vandana

Chidambaram, Shri P.

Dangi, Shri Neeraj

Deb, Shri Biplab Kumar

Deo, Shrimati Sulata

Desai, Shri Anil

Dharmar, Shri R.

Divakonda, Shri Damodar Rao

Dubey, Shri Satish Chandra

Dwivedi, Shrimati Seema

Elango, Shri N.R.

Geeta alias Chandraprabha, Shrimati

Gehlot, Shri Rajendra

Girirajan, Shri R.

Gogoi, Shri Ranjan

Gohil, Shri Shaktisinh

Gokhale, Shri Saket

Goswami, Ms. Indu Bala

Goyal, Shri Piyush

Gupta, Shri Prem Chand

Gupta, Shri Sushil Kumar

Hanumanthaiah, Dr. L.

Haque, Shri Mohammed Nadimul

Harivansh, Shri

Hegde, Shri Aneel Prasad

Heggade, Dr. Dharmasthala Veerendra

Hooda, Shri Deepender Singh

Hussain, Shri Syed Nasir

Ilaiyaraaja, Shri

Islam, Shri Samirul

Jaggesh, Shri

Jangra, Shri Ram Chander

Javadekar, Shri Prakash

Jesangbhai, Shri Desai Babubhai

Jethmalani, Shri Mahesh

Jha, Prof. Manoj Kumar

Jhala, Shri Kesridevsinh Digvijaysinh

Joginipally Santosh Kumar, Shri

Kadadi, Shri Iranna

Kalita, Shri Bhubaneswar

Kalyanasundaram, Shri S.

Kanakamedala Ravindra Kumar, Shri

Karad, Dr. Bhagwat

Kardam, Shrimati Kanta

Kareem, Shri Elamaram

Karim, Shri Ahmad Ashfaque

Ketkar, Shri Kumar

Khan, Dr. Fauzia

Khan, Shri Javed Ali

Khan, Shri Muzibulla

Kharge, Shri Mallikarjun

Kharlukhi, Dr. Wanweiroy

Konyak, Shrimati S. Phangnon

Koragappa, Shri Narayana

Krishnaiah, Shri Ryaga

Kumar, Shri Mithlesh

Kumar, Dr. Sikander

Kumar, Shri Sujeet

Lachungpa, Shri Hishey

Laxman, Dr. K.

Leishemba, Shri Maharaja Sanajaoba

Mahadik, Shri Dhananjay Bhimrao

Mahto, Shri Khiru

Maji, Shrimati Mahua

Mandaviya, Dr. Mansukh

Mangaraj, Shri Manas Ranjan

Mani, Shri Jose K.

Mansingh, Dr. Sonal

Margherita, Shri Pabitra

Mather Hisham, Shrimati Jebi

Meena, Dr. Kirodi Lal

Mittal, Dr. Ashok Kumar

Modi, Shri Sushil Kumar

Mohanta, Shrimati Mamata

Mokariya, Shri Rambhai Harjibhai

Muraleedharan, Shri V.

Murugan, Dr. L.

Nadda, Shri Jagat Prakash

Nagar, Shri Surendra Singh

Nanda, Dr. Prashanta

Narzary, Shri Rwngwra

Nathwani, Shri Parimal

Netam, Shrimati Phulo Devi

Nirmala Sitharaman, Shrimati

Nishad, Shri Baburam

Noor, Shrimati Mausam

O'Brien, Shri Derek

Oraon, Shri Samir

P, Shri Sandosh Kumar

Pandey, Ms. Saroj

Panwar, Shri Krishan Lal

Patel, Shri Praful

Patel, Shri Rajmani

Patel, Shri Shambhu Sharan

Pathak, Shri Sandeep Kumar

Patidar, Ms. Kavita

Patil, Shrimati Rajani Ashokrao

Patnaik, Dr. Amar

Patra, Dr. Sasmit

Pawar, Shri Sharad

Pilli, Shri Subhas Chandra Bose

Pradhan, Shri Dharmendra

Prakash, Shri Deepak

Prasad, Shri Aditya

Pratapgarhi, Shri Imran

Puri, Shri Hardeep Singh

Rahim, Shri A. A.

Rajbhar, Shri Sakaldeep

Ram Shakal, Shri

Ramadoss, Dr. Anbumani

Ramesh, Dr. C.M.

Ramesh, Shri Jairam

Ramji, Shri

Rane, Shri Narayan

Ranjan, Shrimati Ranjeet

Rao, Shri G.V.L. Narasimha

Rao, Dr. K. Keshava

Rathwa, Shri Naranbhai J.

Raut, Shri Sanjay

Ray, Shri Nagendra

Rebia, Shri Nabam

Reddy, Shri B. Parthasaradhi

Reddy, Shri K.R. Suresh

Reddy, Shri S Niranjan

Reddy, Shri V. Vijayasai

Rupala, Shri Parshottam

Saini, Dr. Kalpana

Scindia, Shri Jyotiraditya M.

Selvaganabathy, Shri S.

Sen, Ms. Dola

Sen, Dr. Santanu

Shanmugam, Shri C. Ve.

Sharma Dr. Dinesh

Sharma, Shri Kartikeya

Shekhar, Shri Neeraj

Shukla, Shri Rajeev

Sibal, Shri Kapil

Singh, Shri A. D.

Singh, Shri Ajay Pratap

Singh, Shri Akhilesh Prasad

Singh, Shri Arun

Singh, Shrimati Darshana

Singh, Shri Digvijaya

Singh, Shri Sant Balbir

Singhvi, Dr. Abhishek Manu

Sinha, Shri Rakesh

Sircar, Shri Jawhar

Siroya, Shri Lahar Singh

Siva, Shri Tiruchi

Sivadasan, Dr. V.

Solanki, Dr. Sumer Singh

Somu, Dr. Kanimozhi NVN

Soni, Shri Kailash

Sonowal, Shri Sarbananda

Tanawde, Shri Sadanand Shet

Tankha, Shri Vivek K.

Tasa, Shri Kamakhya Prasad

Thakur, Shri Ram Nath

Thakur, Shri Vivek

Thambidurai, Dr. M.

Tiwari, Shri Ghanshyam

Tiwari, Shri Pramod

Tomar, Shri Vijay Pal Singh

Trivedi, Dr. Sudhanshu

Tulsi, Shri K.T.S.

Usha, Shrimati P.T.

Vaddiraju, Shri Ravichandra

Vaiko, Shri

Vaishnaw, Shri Ashwini

Vasan, Shri G.K.

Vats (Retd.), Lt.Gen. (Dr.) D. P.

Vemireddy, Shri Prabhakar Reddy

Venugopal, Shri K.C.

Verma, Shri B.L.

Viswam, Shri Binoy

Wasnik, Shri Mukul Balkrishna

Wilson, Shri P.

Yadav, Shri B. Lingaiah

Yadav, Shri Bhupender

Yadav, Shri Harnath Singh

Yadav, Prof. Ram Gopal

Yadav, Shrimati Sangeeta

Yajnik, Dr. Amee

Noes: 1

Abdul Wahab, Shri

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 3 was added to the Bill.

MR. CHAIRMAN: We shall now take up Clause 4. There are 12 Amendments; Amendment (No.4) by Shri Sandosh Kumar P.; Amendment (No.14) by Shri Deepender Singh Hooda; Amendments (Nos.25 to 27) by Dr. John Brittas; Amendment (No.33) by Shri K.C. Venugopal; Amendments (Nos. 38 to 40) by Shri Binoy Viswam; Amendments (Nos. 55 to 56) by Prof. Manoj Kumar Jha; and Amendment (No.67) by Prof. Ram Gopal Yadav.

Mr. Sandosh Kumar P, are you moving your Amendment?

Clause 4 - Insertion of new Article 332a -Reservation of seats for women in the Legislative Assemblies of the States

SHRI SANDOSH KUMAR P. (Kerala): Sir, I move:

(No.4) That at page 2, line 11, <u>for</u> the words, "as nearly as may be one-third", the word, "half", be <u>substituted</u>.

MR. CHAIRMAN: Mr. Deepender Singh Hooda, are you moving your Amendment?

SHRI DEEPENDER SINGH HOODA (Haryana): Yes, Sir. I move:

(No.14) That at page 2, line 13, <u>after</u> the word, "Scheduled Tribes", the word, "or the Other Backward Classes" be *inserted*.

MR. CHAIRMAN: Mr. John Brittas, are you moving your Amendments?

DR. JOHN BRITTAS (Kerala): Yes, Sir, I move:

(No.25) That at page 2, line 12, <u>after</u> the words "clause (3)", the words ", (3A), (3B) and (4)", be <u>inserted</u>.

That at page 2, <u>after</u> line 13, the following be <u>inserted</u> namely,—

(No.26) "Provided that where the seat reserved for the Scheduled Castes or the Scheduled Tribes, as the case may be, in relation to the Legislative Assembly of a State or the National Capital Territory of Delhi is one, then, in every block comprising of three general elections to the Legislative Assembly of that State, the seat in the first general elections shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes, as the case may be.

Provided further that where the seats reserved for the Scheduled Castes or the Scheduled Tribes, as the case may be, in relation to a State are two, then, in every block comprising of three general elections to the Legislative Assembly of that State,—

- (a) one seat shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the first two general elections in such a manner that the same constituency is not reserved for women in both the aforesaid elections; and
- (b) no seat shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the third general elections."
- (No.27) That at page 2, after line 17, the following be inserted namely,—

"Provided that where the seat, not being a seat reserved for the Scheduled Castes or the Scheduled Tribes, in relation to the Legislative Assembly of a State or the National Capital Territory of Delhi is one, then, in every block comprising of three general elections to such Legislative Assemblies, the seat in the first general elections shall be reserved for women and no seat shall be so reserved for women in the other two general elections.

Provided further that where the seats, not being seats reserved for the Scheduled Castes or the Scheduled Tribes, in relation to a State or National Capital Territory of Delhi are two, then in every block comprising of three

general elections to the Legislative Assemblies,— (a) one seat shall be reserved for women in the first two general elections in such a manner that the same constituency is not reserved for women in both the aforesaid elections; and (b) no seat shall be reserved for women in the third general elections."

MR. CHAIRMAN: Mr. Venugopal, are you moving your amendment?

SHRI K.C. VENUGOPAL (Rajasthan): Yes, Sir, I move:

(No.33) That at page 2, line 13, <u>after</u> the word "Tribes", the words "or Other Backward Classes", be <u>inserted</u>.

MR. CHAIRMAN: Mr. Binoy Viswam, are you moving your Amendments?

SHRI BINOY VISWAM (Kerala): Yes, Sir, I move:

- (No.38) That at page 2, line 11, <u>for</u> the word "one-third", the word "half" be *substituted*.
- (No.39) That at page 2, line 14, <u>for</u> the word "one-third", the word "half" be <u>substituted</u>.
- (No.40) That at page 2, <u>after</u> line 17, the following be <u>inserted</u>, namely:—
 "332B. (1) Seats shall be reserved for women in the Legislative Councils of States.
 - (2) As nearly as may be, half of the total number of seats in the Legislative Councils of States shall be reserved for women."

MR. CHAIRMAN: Prof. Manoj Kumar Jha, are you moving your Amendments?

PROF. MANOJ KUMAR JHA (Bihar): Yes, Sir, I move:

- (No.55) That at page 2, lines 14 and 15, the words, "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" be *deleted*.
- (No.56) That at page 2, line 17, *after* the word, "women", the words, ", within which, seven-and-a-half per cent. of seats shall be reserved for women belonging to the Schedule Tribes, fifteen per cent. of seats shall be reserved for women belonging to the Schedule Castes and twenty-seven per cent. of seats shall be reserved for women belonging to the Other Backward Classes in proportion to their population until their population is ascertained in the census" be *inserted*.

MR. CHAIRMAN: Prof. Ram Gopal Yadav, are you moving your amendment?

PROF. RAM GOPAL YADAV (Uttar Pradesh): Yes, Sir, I move:

(No.67) That at page 2, <u>after</u> line 17, the following be <u>inserted</u>, namely:—

"(4) As nearly as may be twenty-seven per cent. of seats and fifteen per cent. of seats to be filled by direct election in the Legislative Assembly of every State, shall be reserved for women belonging to Other Backward Classes and women belonging to minorities, respectively."

MR. CHAIRMAN: I shall first put Amendment (No.4) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.14) moved by Shri Deepender Singh Hooda to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendments (Nos.25 to 27) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.33) moved by Shri K.C. Venugopal to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 38 to 40) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 55 to 56) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.67) moved by Prof. Ram Gopal Yadav to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Clause 4 to vote.

The question is:

That Clause 4 stand part of the Bill.

The House divided.

MR. CHAIRMAN:

Ayes: 214
Noes: 0
Abstentions: 0

Ayes-214

Abdul Wahab, Shri
Abdulla, Shri M. Mohamed
Agrawal, Dr. Anil
Agrawal, Dr. Radha Mohan Das
Ahmad, Dr. Faiyaz
Ali, Shri Gulam
Alla, Shri Ayodhya Rami Reddy
Amin, Shri Narhari
Arora, Shri Sanjeev
Athawale, Shri Ramdas
Bachchan, Shrimati Jaya
Baishya, Shri Birendra Prasad

Bajpai, Dr. Ashok

Bajpayee, Dr. Laxmikant

Bakshi, Shri Subrata

Balmik, Shrimati Sumitra

Baluni, Shri Anil

Bansal, Shri Naresh

Bara, Shrimati Ramilaben Becharbhai

Baraik, Shri Prakash Chik

Bhuyan, Shri Ajit Kumar

Bishi, Shri Niranjan

Biswas, Shri Abir Ranjan

Bonde, Dr. Anil Sukhdeorao

Brijlal, Shri

Brittas, Dr. John

Chandrasegharan, Shri N.

Chandrasekhar, Shri Rajeev

Chandrashekhar, Shri G.C.

Chaturvedi, Shrimati Priyanka

Chaudhary, Shri Jayant

Chavan, Shrimati Vandana

Chidambaram, Shri P.

Dangi, Shri Neeraj

Deb, Shri Biplab Kumar

Deo, Shrimati Sulata

Desai, Shri Anil

Dharmar, Shri R.

Divakonda, Shri Damodar Rao

Dubey, Shri Satish Chandra

Dwivedi, Shrimati Seema

Elango, Shri N.R.

Geeta alias Chandraprabha, Shrimati

Gehlot, Shri Rajendra

Girirajan, Shri R.

Gogoi, Shri Ranjan

Gohil, Shri Shaktisinh

Gokhale, Shri Saket

Goswami, Ms. Indu Bala

Goyal, Shri Piyush

Gupta, Shri Prem Chand

Gupta, Shri Sushil Kumar

Hanumanthaiah, Dr. L.

Haque, Shri Mohammed Nadimul

Harivansh, Shri

Hegde, Shri Aneel Prasad

Heggade, Dr. Dharmasthala Veerendra

Hooda, Shri Deepender Singh

Hussain, Shri Syed Nasir

Ilaiyaraaja, Shri

Islam, Shri Samirul

Jaggesh, Shri

Jangra, Shri Ram Chander

Javadekar, Shri Prakash

Jesangbhai, Shri Desai Babubhai

Jethmalani, Shri Mahesh

Jha, Prof. Manoj Kumar

Jhala, Shri Kesridevsinh Digvijaysinh

Joginipally Santosh Kumar, Shri

Kadadi, Shri Iranna

Kalita, Shri Bhubaneswar

Kalyanasundaram, Shri S.

Kanakamedala Ravindra Kumar, Shri

Karad, Dr. Bhagwat

Kardam, Shrimati Kanta

Kareem, Shri Elamaram

Karim, Shri Ahmad Ashfaque

Ketkar, Shri Kumar

Khan, Dr. Fauzia

Khan, Shri Javed Ali

Khan, Shri Muzibulla

Kharge, Shri Mallikarjun

Kharlukhi, Dr. Wanweiroy

Konyak, Shrimati S. Phangnon

Koragappa, Shri Narayana

Krishnaiah, Shri Ryaga

Kumar, Shri Mithlesh

Kumar, Dr. Sikander

Kumar, Shri Sujeet

Lachungpa, Shri Hishey

Laxman, Dr. K.

Leishemba, Shri Maharaja Sanajaoba

Mahadik, Shri Dhananjay Bhimrao

Mahto, Shri Khiru

Maji, Shrimati Mahua

Mandaviya, Dr. Mansukh

Mangaraj, Shri Manas Ranjan

Mani, Shri Jose K.

Mansingh, Dr. Sonal

Margherita, Shri Pabitra

Mather Hisham, Shrimati Jebi

Meena, Dr. Kirodi Lal

Mittal, Dr. Ashok Kumar

Modi, Shri Sushil Kumar

Mohanta, Shrimati Mamata

Mokariya, Shri Rambhai Harjibhai

Muraleedharan, Shri V.

Murugan, Dr. L.

Nadda, Shri Jagat Prakash

Nagar, Shri Surendra Singh

Nanda, Dr. Prashanta

Narzary, Shri Rwngwra

Nathwani, Shri Parimal

Netam, Shrimati Phulo Devi

Nirmala Sitharaman, Shrimati

Nishad, Shri Baburam

Noor, Shrimati Mausam

O'Brien, Shri Derek

Oraon, Shri Samir

P, Shri Sandosh Kumar

Pandey, Ms. Saroj

Panwar, Shri Krishan Lal

Patel, Shri Praful

Patel, Shri Rajmani

Patel, Shri Shambhu Sharan

Pathak, Shri Sandeep Kumar

Patidar, Ms. Kavita

Patil, Shrimati Rajani Ashokrao

Patnaik, Dr. Amar

Patra, Dr. Sasmit

Pawar, Shri Sharad

Pilli, Shri Subhas Chandra Bose

Pradhan, Shri Dharmendra

Prakash, Shri Deepak

Prasad, Shri Aditya

Pratapgarhi, Shri Imran

Puri, Shri Hardeep Singh

Rahim, Shri A. A.

Rajbhar, Shri Sakaldeep

Ram Shakal, Shri

Ramadoss, Dr. Anbumani

Ramesh, Dr. C.M.

Ramesh, Shri Jairam

Ramji, Shri

Rane, Shri Narayan

Ranjan, Shrimati Ranjeet

Rao, Shri G.V.L. Narasimha

Rao, Dr. K. Keshava

Rathwa, Shri Naranbhai J.

Raut, Shri Sanjay

Ray, Shri Nagendra

Rebia, Shri Nabam

Reddy, Shri B. Parthasaradhi

Reddy, Shri K.R. Suresh

Reddy, Shri S Niranjan

Reddy, Shri V. Vijayasai

Rupala, Shri Parshottam

Saini, Dr. Kalpana

Scindia, Shri Jyotiraditya M.

Selvaganabathy, Shri S.

Sen, Ms. Dola

Sen, Dr. Santanu

Shanmugam, Shri C. Ve.

Sharma Dr. Dinesh

Sharma, Shri Kartikeya

Shekhar, Shri Neeraj

Shukla, Shri Rajeev

Sibal, Shri Kapil

Singh, Shri A. D.

Singh, Shri Ajay Pratap

Singh, Shri Akhilesh Prasad

Singh, Shri Arun

Singh, Shrimati Darshana

Singh, Shri Digvijaya

Singh, Shri Sant Balbir

Singhvi, Dr. Abhishek Manu

Sinha, Shri Rakesh

Sircar, Shri Jawhar

Siroya, Shri Lahar Singh

Siva, Shri Tiruchi

Sivadasan, Dr. V.

Solanki, Dr. Sumer Singh

Somu, Dr. Kanimozhi NVN

Soni, Shri Kailash

Sonowal, Shri Sarbananda

Tanawde, Shri Sadanand Shet

Tankha, Shri Vivek K.

Tasa, Shri Kamakhya Prasad

Thakur, Shri Ram Nath

Thakur, Shri Vivek

Thambidurai, Dr. M.

Tiwari, Shri Ghanshyam

Tiwari, Shri Pramod

Tomar, Shri Vijay Pal Singh

Trivedi, Dr. Sudhanshu

Tulsi, Shri K.T.S.

Usha, Shrimati P.T.

Vaddiraju, Shri Ravichandra

Vaiko, Shri

Vaishnaw, Shri Ashwini

Vasan, Shri G.K.

Vats (Retd.), Lt.Gen. (Dr.) D. P.

Vemireddy, Shri Prabhakar Reddy

Venugopal, Shri K.C.

Verma, Shri B.L.

Viswam, Shri Binoy

Wasnik, Shri Mukul Balkrishna

Wilson, Shri P.

Yadav, Shri B. Lingaiah

Yadav, Shri Bhupender

Yadav, Shri Harnath Singh

Yadav, Prof. Ram Gopal

Yadav, Shrimati Sangeeta

Yajnik, Dr. Amee

The motion was adopted.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 4 was added to the Bill.

MR. CHAIRMAN: In Clause 5, there are 40 Amendments—Amendments (Nos. 5 to 9) by Shri Sandosh Kumar P; Amendments (Nos. 15 & 16) by Shri Deepender Singh Hooda; Amendment (No.17) by Shrimati Priyanka Chaturvedi; Amendments (Nos. 28 to 31) by Dr. John Brittas; Amendment (No.34) by Shri K.C. Venugopal; Amendments (Nos. 41 to 44) by Shri Binoy Viswam; Amendment (No.46) by Shri Elamaram Kareem; Amendment (No.47) by Shri A.A. Rahim; Amendments (Nos. 57 to 64) by Prof. Manoj Kumar Jha; Amendment (No.68) by Dr. V. Sivadasan; Amendment (No.69) by Shri Syed Nasir Hussain; Amendment (No.70) by Shri Dhiraj Prasad Sahu; Amendment (No.71) by Shrimati Rajani Ashokrao Patil; Amendment (No.72) by Dr. Amee Yajnik; Amendment (No.73) by Shrimati Phulo Devi Netam; Amendment (No.74) by Shrimati Ranjeet Ranjan; Amendment (No.75) by Shri Rajmani Patel; Amendment (No.76) by Shrimati Jebi Mather Hisham; Amendment (No.77) by Shri Vivek K. Tankha; Amendment (No.78) by Dr. L. Hanumanthaiah;

Amendment (No.79) by Shri Neeraj Dangi; and Amendment (No.80) by Shrimati Mahua Maji.

Shri Sandosh Kumar P, are you moving your Amendments?

Clause 5 - Insertion of new Article 334A - Reservation of seats for women to take effect

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

- (No.5) That at page 2, <u>for lines 21 to 25</u>, the following be <u>substituted</u>, namely:
 "of the People, the Legislative Assembly of a State and the Legislative Assembly of a Union Territory, where a Legislative Assembly exists, shall come into effect after the commencement of the Act on the dissolution of the XVIIth Lok Sabha and dissolutions of serving Legislative Assemblies in the States and Union Territories."
- (No.6) That at page 2, line 28, <u>for</u> the words, "the National Capital Territory of Delhi", the words, "a Union Territory, where a Legislative Assembly exists," be *substituted*.
- (No.7) That at page 2, line 31, <u>for</u> the words, "the National Capital Territory of Delhi", the words, "a Union Territory, where a Legislative Assembly exists," be *substituted*.
- (No.8) That at page 2, line 35 and 36, <u>for</u> the words, "the National Capital Territory of Delhi", the words, "a Union Territory", be <u>substituted.</u>
- (No.9) That at page 2, line 37, *for* the words, "the National Capital Territory of Delhi", the words, "a Union Territory, where a Legislative Assembly exists," be *substituted*.

MR. CHAIRMAN: Shri Deepender Singh Hooda, are you moving your Amendments?

SHRI DEEPENDER SINGH HOODA (Haryana): Sir, I move:

(No.15) That at page 2, <u>for lines 22 to 25</u>, the following be <u>substituted</u>, namely:—
"Capital Territory of Delhi shall come into effect immediately after the commencement of the Constitution (One Hundred and Sixth Amendment)
Act, 2023 has been published."

(No.16) That at page 2, *after* line 25, the following be *inserted*, namely:

"(1A) The Central Government shall, for carrying the purposes of this Act, conduct a caste based Census covering the entire country so as to empower and include the marginalized sections of the society including the Other Backward Classes, in such manner as may be specified in the rules."

MR. CHAIRMAN: Shrimati Priyanka Chaturvedi, are you moving your Amendment?

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I move:

(No.17) That at page 2, *for* lines 22 to 25, the following be *substituted*, namely:—
"Capital Territory of Delhi shall come into effect immediately after the commencement of the Constitution (One Hundred and Sixth Amendment)
Act, 2023 has been published."

MR. CHAIRMAN: Dr. John Brittas, are you moving your Amendments?

DR. JOHN BRITTAS (Kerala): Sir, I move:

- (No.28) That at page 2, lines 22 to 24, *for* the words "after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first census taken after commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 have been published", the words "from the date of commencement of this Act", be *substituted*.
- (No.29) That at page 2, lines 26 to 29, be *deleted*.
- (No.30) That at page 2, line 30, *for* the word "Rotation", the words "In the first instance, the identification", be *substituted*.
- (No.31) That at page 2, line 32, *for* the words "shall take effect after each subsequent exercise of delimitation", the words "shall be made by draw of lots and subsequent rotation of seats shall be made in such manner, save as provided in the foregoing provisions of this Act", be *substituted*.

MR. CHAIRMAN: Shri K.C. Venugopal, are you moving your Amendment?

SHRI K.C. VENUGOPAL (Rajasthan): Sir, I move:

(No.34) That at page 2, lines 22 and 23, <u>for</u> the words "after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first

census taken", the word "immediately", be substituted.

MR. CHAIRMAN: Shri Binoy Viswam, are you moving your Amendments?

SHRI BINOY VISWAM (Kerala): Sir, I move:

- (No.41) That at page 2, *for* lines 21 to 25, the following be *substituted*, namely:

 "of the people, the Legislative Assembly of a State, Legislative Council of a State where such a Council exists and a Union Territory with Legislative Assembly shall come into effect after the commencement of the Act on the dissolution of the XVIIth Lok Sabha and dissolutions of serving Legislative Assemblies in the States and Union Territories."
- (No.42) That at page 2, <u>for lines 27</u> and 28, the following be <u>substituted</u>, namely: "women in the House of the people, the Legislative Assembly of a State, the Legislative Council of a State where such a Council exists and a Union Territory with Legislative Assembly shall continue till such date as the".
- (No.43) That at page 2, <u>for line 31</u>, the following be <u>substituted</u>, namely:
 "Assembly of a State, the Legislative Council of a State where such a

 Council exists and a Union Territory with Legislative Assembly".
- (No.44) That at page 2, *for* lines 35 to 37, the following be *substituted*, namely:
 "Legislative Assembly of a State, the Legislative Council of a State where such a Council exists or Legislative Assembly of a Union Territory until the dissolution of the existing House of the People, the Legislative Assembly of a State or Legislative Assembly of a Union Territory."

MR. CHAIRMAN: Shri Elamaram Kareem, are you moving your Amendment?

SHRI ELAMARAM KAREEM (Kerala): Sir, I move:

(No.46) That at page 2, lines 19 to 25, be deleted.

MR. CHAIRMAN: Shri A. A. Rahim, are you moving your Amendment?

SHRI A. A. RAHIM (Kerala): Sir, I move:

(No.47) That at page 2, lines 19 to 25 be *deleted*.

MR. CHAIRMAN: Prof. Manoj Kumar Jha, are you moving your Amendments?

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move:

- (No.57) That at page 2, line 22, <u>after</u> the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be <u>inserted</u>.
- (No.58) That at page 2, lines 24 and 25, the words, "and shall cease to have effect on the expiration of a period of fiteen years from such commencement" shall be *deleted*.
- (No.590 That at page 2, line 28, <u>after</u> the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be <u>inserted</u>.
- (No.60) That at page 2, line 28, <u>after</u> the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be <u>inserted</u>.
- (No.61) That at page 2, line 36, <u>after</u> the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be <u>inserted</u>.
- (No.62) That at page 2, line 37, *after* the word, "Delhil, the words,", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be *inserted*.
- (No.63) That at page 2, line 40, *after* the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be *inserted*.
- (No.64) That at page 2, line 42, <u>after</u> the word, "Delhi", the words, ", the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be <u>inserted</u>.

MR. CHAIRMAN: Dr. V. Sivadasan, are you moving your Amendment?

DR. V. SIVADASAN (Kerala): Sir, I move: (No.68) That at page 2, lines 19 to 25, be *deleted*.

MR. CHAIRMAN: Shri Syed Nasir Hussain, are you moving your Amendment?

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, I move:

(No.69) That at page 2, after line 13, the following be inserted, namely—"(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes."

MR. CHAIRMAN: Shri Dhiraj Prasad Sahu, are you moving your Amendment?

SHRI DHIRAJ PRASAD SAHU (Jharkhand): Sir, I move:

(No.70) That at page 2, <u>after line 13</u>, the following be <u>inserted</u>, namely—
"(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes."

MR. CHAIRMAN: Shrimati Rajani Ashokrao Patil, are you moving your Amendment?

SHRIMATI RAJANI ASHOKRAO PATIL (Maharashtra): Sir, I move:

(No.71) That at page 2, <u>for lines 22 to 25</u>, the following be <u>substituted</u> namely,—
"Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023."

MR. CHAIRMAN: Dr. Amee Yajnik, are you moving your Amendment?

DR. AMEE YAJNIK (Gujarat): Sir, I move:

(No.72) That at page 2, <u>for lines 22 to 25</u>, the following be <u>substituted</u> namely,—
"Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023."

MR. CHAIRMAN: Shrimati Phulo Devi Netam, are you moving your Amendment?

SHRIMATI PHULO DEVI NETAM (Chhattisgarh): Sir, I move:

(No.73) That at page 2, <u>for lines 22 to 25</u>, the following be <u>substituted</u> namely,—
"Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023."

MR. CHAIRMAN: Shrimati Ranjeet Ranjan, are you moving your Amendment?

SHRIMATI RANJEET RANJAN (Chhattisgarh): Sir, I move:

(No.74) That at page 2, <u>for lines 22 to 25</u>, the following be <u>substituted</u> namely,—
"Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023."

MR. CHAIRMAN: Shri Rajmani Patel, are you moving your Amendment?

SHRI RAJMANI PATEL (Madhya Pradesh): Sir, I move:

(No.75) That at page 2, <u>after</u> line 13, the following be <u>inserted</u> namely,—
"(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes."

MR. CHAIRMAN: Shrimati Jebi Mather Hisham, are you moving your Amendment?

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I move:

(No.76) That at page 2, *for* lines 22 to 25, the following be *substituted* namely,—
"Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023. "

MR. CHAIRMAN: Shri Vivek K. Tankha, are you moving your Amendment?

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, I move:

(No.77) That at page 2, lines 22, <u>after</u> the words "Capital Territory of Delhi", the words "shall come into effect at once", be <u>Inserted</u>.

MR. CHAIRMAN: Dr. L. Hanumanthaiah, are you moving your Amendment?

DR. L. HANUMANTHAIAH (Karnataka): Sir, I move:

(No.78) That at page 2, <u>for lines 22 to 25</u>, the following be <u>substituted</u> namely,—
"Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023."

MR. CHAIRMAN: Shri Neeraj Dangi, are you moving your Amendment?

SHRI NEERAJ DANGI (Rajasthan): Sir, I move:

(No.79) That at page 2, <u>after</u> line 13, the following be <u>inserted</u> namely,—
"(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes."

MR. CHAIRMAN: Shrimati Mahua Maji, are you moving your Amendment?

SHRIMATI MAHUA MAJI (Jharkhand): Sir, I move:

(No.80) That at page 2, <u>after</u> line 13, the following be <u>inserted</u> namely,—
"(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes."

MR. CHAIRMAN: Amendments moved. I shall now put Amendments (Nos. 5 to 9) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 15 & 16) moved by Shri Deepender Singh Hooda to vote.

The motion was negatived. ... (Interruptions)...

MR. CHAIRMAN: Nothing else will go on record. ... (Interruptions)...

I shall now put Amendment (No. 17) moved by Shrimati Priyanka Chaturvedi to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 28 to 31) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 34) moved by Shri K.C. Venugopal to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 41 to 44) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 46) moved by Shri Elamaram Kareem to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 47) moved by Shri A.A. Rahim to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 57 to 64) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 68) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 69) moved by Shri Syed Nasir Hussain to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.70) moved by Shri Dhiraj Prasad Sahu to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 71) moved by Shrimati Rajani Ashokrao Patil to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 72) moved by Dr. Amee Yajnik to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 73) moved by Shrimati Phulo Devi Netam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.74) moved by Shrimati Ranjeet Ranjan to vote.

The motion was negatived.

11.00 P.M.

MR. CHAIRMAN: I shall now put the Amendment (No. 75) moved by Shri Rajmani Patel to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 76) moved by Shrimati Jebi Mather Hisham to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 77) moved by Shri Vivek K. Tankha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 78) moved by Dr. L. Hanumanthaiah to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 79) moved by Shri Neeraj Dangi to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 80) moved by Shrimati Mahua Maji to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Clause 5 to vote. The question is:

That Clause 5 stand part of the Bill.

SOME HON. MEMBERS: Sir, we want division.

The House divided.

MR. CHAIRMAN:

Ayes: 214
Noes: NIL
Abstentions: NIL

Ayes- 214

Abdul Wahab, Shri

Abdulla, Shri M. Mohamed

Agrawal, Dr. Anil

Agrawal, Dr. Radha Mohan Das

Ahmad, Dr. Faiyaz

Ali, Shri Gulam

Alla, Shri Ayodhya Rami Reddy

Amin, Shri Narhari

Arora, Shri Sanjeev

Athawale, Shri Ramdas

Bachchan, Shrimati Jaya

Baishya, Shri Birendra Prasad

Bajpai, Dr. Ashok

Bajpayee, Dr. Laxmikant

Bakshi, Shri Subrata

Balmik, Shrimati Sumitra

Baluni, Shri Anil

Bansal, Shri Naresh

Bara, Shrimati Ramilaben Becharbhai

Baraik, Shri Prakash Chik

Bhuyan, Shri Ajit Kumar

Bishi, Shri Niranjan

Biswas, Shri Abir Ranjan

Bonde, Dr. Anil Sukhdeorao

Brijlal, Shri

Brittas, Dr. John

Chandrasegharan, Shri N.

Chandrasekhar, Shri Rajeev

Chandrashekhar, Shri G.C.

Chaturvedi, Shrimati Priyanka

Chaudhary, Shri Jayant

Chavan, Shrimati Vandana

Chidambaram, Shri P.

Dangi, Shri Neeraj

Deb, Shri Biplab Kumar

Deo, Shrimati Sulata

Desai, Shri Anil

Dharmar, Shri R.

Divakonda, Shri Damodar Rao

Dubey, Shri Satish Chandra

Dwivedi, Shrimati Seema

Elango, Shri N.R.

Geeta alias Chandraprabha, Shrimati

Gehlot, Shri Rajendra

Girirajan, Shri R.

Gogoi, Shri Ranjan

Gohil, Shri Shaktisinh

Gokhale, Shri Saket

Goswami, Ms. Indu Bala

Goyal, Shri Piyush

Gupta, Shri Prem Chand

Gupta, Shri Sushil Kumar

Hanumanthaiah, Dr. L.

Haque, Shri Mohammed Nadimul

Harivansh, Shri

Hegde, Shri Aneel Prasad

Heggade, Dr. Dharmasthala Veerendra

Hooda, Shri Deepender Singh

Hussain, Shri Syed Nasir

Ilaiyaraaja, Shri

Islam, Shri Samirul

Jaggesh, Shri

Jangra, Shri Ram Chander

Javadekar, Shri Prakash

Jesangbhai, Shri Desai Babubhai

Jethmalani, Shri Mahesh

Jha, Prof. Manoj Kumar

Jhala, Shri Kesridevsinh Digvijaysinh

Joginipally Santosh Kumar, Shri

Kadadi, Shri Iranna

Kalita, Shri Bhubaneswar

Kalyanasundaram, Shri S.

Kanakamedala Ravindra Kumar, Shri

Karad, Dr. Bhagwat

Kardam, Shrimati Kanta

Kareem, Shri Elamaram

Karim, Shri Ahmad Ashfaque

Ketkar, Shri Kumar

Khan, Dr. Fauzia

Khan, Shri Javed Ali

Khan, Shri Muzibulla

Kharge, Shri Mallikarjun

Kharlukhi, Dr. Wanweiroy

Konyak, Shrimati S. Phangnon

Koragappa, Shri Narayana

Krishnaiah, Shri Ryaga

Kumar, Shri Mithlesh

Kumar, Dr. Sikander

Kumar, Shri Sujeet

Lachungpa, Shri Hishey

Laxman, Dr. K.

Leishemba, Shri Maharaja Sanajaoba

Mahadik, Shri Dhananjay Bhimrao

Mahto, Shri Khiru

Maji, Shrimati Mahua

Mandaviya, Dr. Mansukh

Mangaraj, Shri Manas Ranjan

Mani, Shri Jose K.

Mansingh, Dr. Sonal

Margherita, Shri Pabitra

Mather Hisham, Shrimati Jebi

Meena, Dr. Kirodi Lal

Mittal, Dr. Ashok Kumar

Modi, Shri Sushil Kumar

Mohanta, Shrimati Mamata

Mokariya, Shri Rambhai Harjibhai

Muraleedharan, Shri V.

Murugan, Dr. L.

Nadda, Shri Jagat Prakash

Nagar, Shri Surendra Singh

Nanda, Dr. Prashanta

Narzary, Shri Rwngwra

Nathwani, Shri Parimal

Netam, Shrimati Phulo Devi

Nirmala Sitharaman, Shrimati

Nishad, Shri Baburam

Noor, Shrimati Mausam

O'Brien, Shri Derek

Oraon, Shri Samir

P, Shri Sandosh Kumar

Pandey, Ms. Saroj

Panwar, Shri Krishan Lal

Patel, Shri Praful

Patel, Shri Rajmani

Patel, Shri Shambhu Sharan

Pathak, Shri Sandeep Kumar

Patidar, Ms. Kavita

Patil, Shrimati Rajani Ashokrao

Patnaik, Dr. Amar

Patra, Dr. Sasmit

Pawar, Shri Sharad

Pilli, Shri Subhas Chandra Bose

Pradhan, Shri Dharmendra

Prakash, Shri Deepak

Prasad, Shri Aditya

Pratapgarhi, Shri Imran

Puri, Shri Hardeep Singh

Rahim, Shri A. A.

Rajbhar, Shri Sakaldeep

Ram Shakal, Shri

Ramadoss, Dr. Anbumani

Ramesh, Dr. C.M.

Ramesh, Shri Jairam

Ramji, Shri

Rane, Shri Narayan

Ranjan, Shrimati Ranjeet

Rao, Shri G.V.L. Narasimha

Rao, Dr. K. Keshava

Rathwa, Shri Naranbhai J.

Raut, Shri Sanjay

Ray, Shri Nagendra

Rebia, Shri Nabam

Reddy, Shri B. Parthasaradhi

Reddy, Shri K.R. Suresh

Reddy, Shri S Niranjan

Reddy, Shri V. Vijayasai

Rupala, Shri Parshottam

Saini, Dr. Kalpana

Scindia, Shri Jyotiraditya M.

Selvaganabathy, Shri S.

Sen, Ms. Dola

Sen, Dr. Santanu

Shanmugam, Shri C. Ve.

Sharma Dr. Dinesh

Sharma, Shri Kartikeya

Shekhar, Shri Neeraj

Shukla, Shri Rajeev

Sibal, Shri Kapil

Singh, Shri A. D.

Singh, Shri Ajay Pratap

Singh, Shri Akhilesh Prasad

Singh, Shri Arun

Singh, Shrimati Darshana

Singh, Shri Digvijaya

Singh, Shri Sant Balbir

Singhvi, Dr. Abhishek Manu

Sinha, Shri Rakesh

Sircar, Shri Jawhar

Siroya, Shri Lahar Singh

Siva, Shri Tiruchi

Sivadasan, Dr. V.

Solanki, Dr. Sumer Singh

Somu, Dr. Kanimozhi NVN

Soni, Shri Kailash

Sonowal, Shri Sarbananda

Tanawde, Shri Sadanand Shet

Tankha, Shri Vivek K.

Tasa, Shri Kamakhya Prasad

Thakur, Shri Ram Nath

Thakur, Shri Vivek

Thambidurai, Dr. M.

Tiwari, Shri Ghanshyam

Tiwari, Shri Pramod

Tomar, Shri Vijay Pal Singh

Trivedi, Dr. Sudhanshu

Tulsi, Shri K.T.S.

Usha, Shrimati P.T.

Vaddiraju, Shri Ravichandra

Vaiko, Shri

Vaishnaw, Shri Ashwini

Vasan, Shri G.K.

Vats (Retd.), Lt.Gen. (Dr.) D.P.

Vemireddy, Shri Prabhakar Reddy

Venugopal, Shri K.C.

Verma, Shri B.L.

Viswam, Shri Binoy

Wasnik, Shri Mukul Balkrishna

Wilson, Shri P.

Yadav, Shri B. Lingaiah

Yadav, Shri Bhupender

Yadav, Shri Harnath Singh

Yadav, Prof. Ram Gopal

Yadav, Shrimati Sangeeta

Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 5 was added to the Bill.

MR. CHAIRMAN: We shall now take up Clause 6 of the Bill. In Clause 6, there are three Amendments, Amendments (Nos. 10 and 11) by Shri Sandosh Kumar P; and

Amendment (No. 45) by Shri Binoy Viswam. Shri Sandosh Kumar P, are you moving your Amendments?

Clause 6- Amendment not to affect reservation in the House of the People, The Legislative Assembly of a State or the Legislative Assembly of the National Capital Territory of Delhi

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

- (No.10.) That at page 2, line 40 and 36, *for* the words, "the National Capital Territory of Delhi", the words, "a Union Territory, where a Legislative Assembly exists," be *substituted*.
- (No.11.) That at page 2, line 42, <u>for</u> the words, "the National Capital Territory of Delhi", the words, "the Union Territory", be *substituted*.

MR. CHAIRMAN: Shri Binoy Viswam, are you moving your Amendment?

SHRI BINOY VISWAM (Kerala): Sir, I move:

(No.45) That at page 2, <u>for</u> lines 40 to 42, the following be <u>substituted</u>, namely:
"Assembly of a State, the Legislative Council of a State where such a

Council exists or a Legislative Assembly of a Union Territory until the

dissolution of House of the People, the Legislative Assembly of a State or the

Legislative Assembly of a Union Territory, as the case may be, in existence

at the".

MR. CHAIRMAN: Amendments moved. I shall first put the Amendments (Nos. 10 & 11) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 45) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Clause 6 to vote. The question is:

That Clause 6 stand part of the Bill.

The House divided.

MR. CHAIRMAN:

Ayes: 213
Noes: Nil
Abstentions: Nil

Ayes - 213

Abdul Wahab, Shri

Abdulla, Shri M. Mohamed

Agrawal, Dr. Anil

Agrawal, Dr. Radha Mohan Das

Ahmad, Dr. Faiyaz

Ali, Shri Gulam

Alla, Shri Ayodhya Rami Reddy

Amin, Shri Narhari

Arora, Shri Sanjeev

Athawale, Shri Ramdas

Bachchan, Shrimati Jaya

Baishya, Shri Birendra Prasad

Bajpai, Dr. Ashok

Bajpayee, Dr. Laxmikant

Bakshi, Shri Subrata

Balmik, Shrimati Sumitra

Baluni, Shri Anil

Bansal, Shri Naresh

Bara, Shrimati Ramilaben Becharbhai

Baraik, Shri Prakash Chik

Bhuyan, Shri Ajit Kumar

Bishi, Shri Niranjan

Biswas, Shri Abir Ranjan

Bonde, Dr. Anil Sukhdeorao

Brijlal, Shri

Brittas, Dr. John

Chandrasegharan, Shri N.

Chandrasekhar, Shri Rajeev

Chandrashekhar, Shri G.C.

Chaturvedi, Shrimati Priyanka

Chaudhary, Shri Jayant

Chavan, Shrimati Vandana

Chidambaram, Shri P.

Dangi, Shri Neeraj

Deb, Shri Biplab Kumar

Deo, Shrimati Sulata

Desai, Shri Anil

Dharmar, Shri R.

Divakonda, Shri Damodar Rao

Dubey, Shri Satish Chandra

Dwivedi, Shrimati Seema

Elango, Shri N.R.

Geeta alias Chandraprabha, Shrimati

Gehlot, Shri Rajendra

Girirajan, Shri R.

Gogoi, Shri Ranjan

Gohil, Shri Shaktisinh

Gokhale, Shri Saket

Goswami, Ms. Indu Bala

Goyal, Shri Piyush

Gupta, Shri Prem Chand

Gupta, Shri Sushil Kumar

Hanumanthaiah, Dr. L.

Haque, Shri Mohammed Nadimul

Harivansh, Shri

Hegde, Shri Aneel Prasad

Heggade, Dr. Dharmasthala Veerendra

Hooda, Shri Deepender Singh

Hussain, Shri Syed Nasir

Ilaiyaraaja, Shri

Islam, Shri Samirul

Jaggesh, Shri

Jangra, Shri Ram Chander

Javadekar, Shri Prakash

Jesangbhai, Shri Desai Babubhai

Jethmalani, Shri Mahesh

Jha, Prof. Manoj Kumar

Jhala, Shri Kesridevsinh Digvijaysinh

Joginipally Santosh Kumar, Shri

Kadadi, Shri Iranna

Kalita, Shri Bhubaneswar

Kalyanasundaram, Shri S.

Kanakamedala Ravindra Kumar, Shri

Karad, Dr. Bhagwat

Kardam, Shrimati Kanta

Kareem, Shri Elamaram

Karim, Shri Ahmad Ashfaque

Ketkar, Shri Kumar

Khan, Dr. Fauzia

Khan, Shri Javed Ali

Khan, Shri Muzibulla

Kharge, Shri Mallikarjun

Kharlukhi, Dr. Wanweiroy

Konyak, Shrimati S. Phangnon

Koragappa, Shri Narayana

Krishnaiah, Shri Ryaga

Kumar, Shri Mithlesh

Kumar, Dr. Sikander

Kumar, Shri Sujeet

Lachungpa, Shri Hishey

Laxman, Dr. K.

Leishemba, Shri Maharaja Sanajaoba

Mahadik, Shri Dhananjay Bhimrao

Mahto, Shri Khiru

Maji, Shrimati Mahua

Mandaviya, Dr. Mansukh

Mangaraj, Shri Manas Ranjan

Mani, Shri Jose K.

Mansingh, Dr. Sonal

Margherita, Shri Pabitra

Mather Hisham, Shrimati Jebi

Meena, Dr. Kirodi Lal

Mittal, Dr. Ashok Kumar

Modi, Shri Sushil Kumar

Mohanta, Shrimati Mamata

Mokariya, Shri Rambhai Harjibhai

Muraleedharan, Shri V.

Murugan, Dr. L.

Nadda, Shri Jagat Prakash

Nagar, Shri Surendra Singh

Nanda, Dr. Prashanta

Narzary, Shri Rwngwra

Nathwani, Shri Parimal

Netam, Shrimati Phulo Devi

Nirmala Sitharaman, Shrimati

Nishad, Shri Baburam

Noor, Shrimati Mausam

O'Brien, Shri Derek

Oraon, Shri Samir

P, Shri Sandosh Kumar

Pandey, Ms. Saroj

Panwar, Shri Krishan Lal

Patel, Shri Praful

Patel, Shri Rajmani

Patel, Shri Shambhu Sharan

Pathak, Shri Sandeep Kumar

Patidar, Ms. Kavita

Patil, Shrimati Rajani Ashokrao

Patnaik, Dr. Amar

Patra, Dr. Sasmit

Pawar, Shri Sharad

Pilli, Shri Subhas Chandra Bose

Pradhan, Shri Dharmendra

Prakash, Shri Deepak

Prasad, Shri Aditya

Pratapgarhi, Shri Imran

Puri, Shri Hardeep Singh

Rahim, Shri A. A.

Rajbhar, Shri Sakaldeep

Ram Shakal, Shri

Ramadoss, Dr. Anbumani

Ramesh, Dr. C.M.

Ramesh, Shri Jairam

Ramji, Shri

Rane, Shri Narayan

Ranjan, Shrimati Ranjeet

Rao, Shri G.V.L. Narasimha

Rao, Dr. K. Keshava

Rathwa, Shri Naranbhai J.

Raut, Shri Sanjay

Ray, Shri Nagendra

Rebia, Shri Nabam

Reddy, Shri B. Parthasaradhi

Reddy, Shri K.R. Suresh

Reddy, Shri S Niranjan

Reddy, Shri V. Vijayasai

Rupala, Shri Parshottam

Saini, Dr. Kalpana

Scindia, Shri Jyotiraditya M.

Selvaganabathy, Shri S.

Sen, Ms. Dola

Sen, Dr. Santanu

Shanmugam, Shri C. Ve.

Sharma Dr. Dinesh

Sharma, Shri Kartikeya

Shekhar, Shri Neeraj

Shukla, Shri Rajeev

Sibal, Shri Kapil

Singh, Shri A. D.

Singh, Shri Ajay Pratap

Singh, Shri Akhilesh Prasad

Singh, Shri Arun

Singh, Shrimati Darshana

Singh, Shri Digvijaya

Singh, Shri Sant Balbir

Singhvi, Dr. Abhishek Manu

Sinha, Shri Rakesh

Sircar, Shri Jawhar

Siroya, Shri Lahar Singh

Siva, Shri Tiruchi

Sivadasan, Dr. V.

Solanki, Dr. Sumer Singh

Somu, Dr. Kanimozhi NVN

Soni, Shri Kailash

Sonowal, Shri Sarbananda

Tanawde, Shri Sadanand Shet

Tankha, Shri Vivek K.

Tasa, Shri Kamakhya Prasad

Thakur, Shri Vivek

Thambidurai, Dr. M.

Tiwari, Shri Ghanshyam

Tiwari, Shri Pramod

Tomar, Shri Vijay Pal Singh

Trivedi, Dr. Sudhanshu

Tulsi, Shri K.T.S.

Usha, Shrimati P. T.

Vaddiraju, Shri Ravichandra

Vaiko, Shri

Vaishnaw, Shri Ashwini

Vasan, Shri G.K.

Vats (Retd.), Lt.Gen. (Dr.) D.P.

Vemireddy, Shri Prabhakar Reddy

Venugopal, Shri K.C.

Verma, Shri B.L.

Viswam, Shri Binoy

Wasnik, Shri Mukul Balkrishna

Wilson, Shri P.

Yadav, Shri B. Lingaiah

Yadav, Shri Bhupender

Yadav, Shri Harnath Singh

Yadav, Prof. Ram Gopal

Yadav, Shrimati Sangeeta

Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 6 was added to the Bill.

MR. CHAIRMAN: In Clause 1, there are three Amendments; Amendment (No. 1) by Shri Sandosh Kumar P; Amendment (No.18) by Dr. John Brittas; and Amendment (No.35) by Shri Binoy Viswam. Shri Sandosh Kumar P, are you moving your Amendment?

SHRI SANDOSH KUMAR P: Sir, I am not moving my Amendment.

MR. CHAIRMAN: Dr. John Brittas, are you moving your Amendment?

DR. JOHN BRITTAS: Sir, not moving it expecting that the Government will implement it in 2024 elections.

MR. CHAIRMAN: Shri Binoy Viswam, are you moving your Amendment?

SHRI BINOY VISWAM: Sir, I am not moving it hoping that the Government will implement the Bill immediately.

MR. CHAIRMAN: So, none of the Amendments have been moved. I shall now take up Clause 1. The question is:

That Clause 1 stand part of the Bill.

The House divided.

MR. CHAIRMAN:

Ayes: 214
Noes: Nil
Abstentions: Nil

Ayes-214

Abdul Wahab, Shri

Abdulla, Shri M. Mohamed

Agrawal, Dr. Anil

Agrawal, Dr. Radha Mohan Das

Ahmad, Dr. Faiyaz

Ali, Shri Gulam

Alla, Shri Ayodhya Rami Reddy

Amin, Shri Narhari

Arora, Shri Sanjeev

Athawale, Shri Ramdas

Bachchan, Shrimati Jaya

Baishya, Shri Birendra Prasad

Bajpai, Dr. Ashok

Bajpayee, Dr. Laxmikant

Bakshi, Shri Subrata

Balmik, Shrimati Sumitra

Baluni, Shri Anil

Bansal, Shri Naresh

Bara, Shrimati Ramilaben Becharbhai

Baraik, Shri Prakash Chik

Bhuyan, Shri Ajit Kumar

Bishi, Shri Niranjan

Biswas, Shri Abir Ranjan

Bonde, Dr. Anil Sukhdeorao

Brijlal, Shri

Brittas, Dr. John

Chandrasegharan, Shri N.

Chandrasekhar, Shri Rajeev

Chandrashekhar, Shri G.C.

Chaturvedi, Shrimati Priyanka

Chaudhary, Shri Jayant

Chavan, Shrimati Vandana

Chidambaram, Shri P.

Dangi, Shri Neeraj

Deb, Shri Biplab Kumar

Deo, Shrimati Sulata

Desai, Shri Anil

Dharmar, Shri R.

Divakonda, Shri Damodar Rao

Dubey, Shri Satish Chandra

Dwivedi, Shrimati Seema

Elango, Shri N.R.

Geeta alias Chandraprabha, Shrimati

Gehlot, Shri Rajendra

Girirajan, Shri R.

Gogoi, Shri Ranjan

Gohil, Shri Shaktisinh

Gokhale, Shri Saket

Goswami, Ms. Indu Bala

Goyal, Shri Piyush

Gupta, Shri Prem Chand

Gupta, Shri Sushil Kumar

Hanumanthaiah, Dr. L.

Haque, Shri Mohammed Nadimul

Harivansh, Shri

Hegde, Shri Aneel Prasad

Heggade, Dr. Dharmasthala Veerendra

Hooda, Shri Deepender Singh

Hussain, Shri Syed Nasir

Ilaiyaraaja, Shri

Islam, Shri Samirul

Jaggesh, Shri

Jangra, Shri Ram Chander

Javadekar, Shri Prakash

Jesangbhai, Shri Desai Babubhai

Jethmalani, Shri Mahesh

Jha, Prof. Manoj Kumar

Jhala, Shri Kesridevsinh Digvijaysinh

Joginipally Santosh Kumar, Shri

Kadadi, Shri Iranna

Kalita, Shri Bhubaneswar

Kalyanasundaram, Shri S.

Kanakamedala Ravindra Kumar, Shri

Karad, Dr. Bhagwat

Kardam, Shrimati Kanta

Kareem, Shri Elamaram

Karim, Shri Ahmad Ashfaque

Ketkar, Shri Kumar

Khan, Dr. Fauzia

Khan, Shri Javed Ali

Khan, Shri Muzibulla

Kharge, Shri Mallikarjun

Kharlukhi, Dr. Wanweiroy

Konyak, Shrimati S. Phangnon

Koragappa, Shri Narayana

Krishnaiah, Shri Ryaga

Kumar, Shri Mithlesh

Kumar, Dr. Sikander

Kumar, Shri Sujeet

Lachungpa, Shri Hishey

Laxman, Dr. K.

Leishemba, Shri Maharaja Sanajaoba

Mahadik, Shri Dhananjay Bhimrao

Mahto, Shri Khiru

Maji, Shrimati Mahua

Mandaviya, Dr. Mansukh

Mangaraj, Shri Manas Ranjan

Mani, Shri Jose K.

Mansingh, Dr. Sonal

Margherita, Shri Pabitra

Mather Hisham, Shrimati Jebi

Meena, Dr. Kirodi Lal

Mittal, Dr. Ashok Kumar

Modi, Shri Sushil Kumar

Mohanta, Shrimati Mamata

Mokariya, Shri Rambhai Harjibhai

Muraleedharan, Shri V.

Murugan, Dr. L.

Nadda, Shri Jagat Prakash

Nagar, Shri Surendra Singh

Nanda, Dr. Prashanta

Narzary, Shri Rwngwra

Nathwani, Shri Parimal

Netam, Shrimati Phulo Devi

Nirmala Sitharaman, Shrimati

Nishad, Shri Baburam

Noor, Shrimati Mausam

O'Brien, Shri Derek

Oraon, Shri Samir

P, Shri Sandosh Kumar

Pandey, Ms. Saroj

Panwar, Shri Krishan Lal

Patel, Shri Praful

Patel, Shri Rajmani

Patel, Shri Shambhu Sharan

Pathak, Shri Sandeep Kumar

Patidar, Ms. Kavita

Patil, Shrimati Rajani Ashokrao

Patnaik, Dr. Amar

Patra, Dr. Sasmit

Pawar, Shri Sharad

Pilli, Shri Subhas Chandra Bose

Pradhan, Shri Dharmendra

Prakash, Shri Deepak

Prasad, Shri Aditya

Pratapgarhi, Shri Imran

Puri, Shri Hardeep Singh

Rahim, Shri A. A.

Rajbhar, Shri Sakaldeep

Ram Shakal, Shri

Ramadoss, Dr. Anbumani

Ramesh, Dr. C.M.

Ramesh, Shri Jairam

Ramji, Shri

Rane, Shri Narayan

Ranjan, Shrimati Ranjeet

Rao, Shri G.V.L. Narasimha

Rao, Dr. K. Keshava

Rathwa, Shri Naranbhai J.

Raut, Shri Sanjay

Ray, Shri Nagendra

Rebia, Shri Nabam

Reddy, Shri B. Parthasaradhi

Reddy, Shri K.R. Suresh

Reddy, Shri S Niranjan

Reddy, Shri V. Vijayasai

Rupala, Shri Parshottam

Saini, Dr. Kalpana

Scindia, Shri Jyotiraditya M.

Selvaganabathy, Shri S.

Sen, Ms. Dola

Sen, Dr. Santanu

Shanmugam, Shri C. Ve.

Sharma Dr. Dinesh

Sharma, Shri Kartikeya

Shekhar, Shri Neeraj

Shukla, Shri Rajeev

Sibal, Shri Kapil

Singh, Shri A. D.

Singh, Shri Ajay Pratap

Singh, Shri Akhilesh Prasad

Singh, Shri Arun

Singh, Shrimati Darshana

Singh, Shri Digvijaya

Singh, Shri Sant Balbir

Singhvi, Dr. Abhishek Manu

Sinha, Shri Rakesh

Sircar, Shri Jawhar

Siroya, Shri Lahar Singh

Siva, Shri Tiruchi

Sivadasan, Dr. V.

Solanki, Dr. Sumer Singh

Somu, Dr. Kanimozhi NVN

Soni, Shri Kailash

Sonowal, Shri Sarbananda

Tanawde, Shri Sadanand Shet

Tankha, Shri Vivek K.

Tasa, Shri Kamakhya Prasad

Thakur, Shri Ram Nath

Thakur, Shri Vivek

Thambidurai, Dr. M.

Tiwari, Shri Ghanshyam

Tiwari, Shri Pramod

Tomar, Shri Vijay Pal Singh

Trivedi, Dr. Sudhanshu

Tulsi, Shri K.T.S.

Usha, Shrimati P. T.

Vaddiraju, Shri Ravichandra

Vaiko, Shri

Vaishnaw, Shri Ashwini

Vasan, Shri G.K.

Vats (Retd.), Lt.Gen. (Dr.) D. P.

Vemireddy, Shri Prabhakar Reddy

Venugopal, Shri K.C.

Verma, Shri B.L.

Viswam, Shri Binoy

Wasnik, Shri Mukul Balkrishna

Wilson, Shri P.

Yadav, Shri B. Lingaiah

Yadav, Shri Bhupender

Yadav, Shri Harnath Singh

Yadav, Prof. Ram Gopal

Yadav, Shrimati Sangeeta

Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1 was added to the Bill.

MR. CHAIRMAN: I shall now take up the Enacting Formula and the Title of the Bill. The question is:

That the Enacting Formula and the Title stand part of the Bill.

The House divided.

MR. CHAIRMAN:

Ayes: 214
Noes: Nil
Abstentions: Nil

Ayes - 214

Abdul Wahab, Shri

Abdulla, Shri M. Mohamed

Agrawal, Dr. Anil

Agrawal, Dr. Radha Mohan Das

Ahmad, Dr. Faiyaz

Ali, Shri Gulam

Alla, Shri Ayodhya Rami Reddy

Amin, Shri Narhari

Arora, Shri Sanjeev

Athawale, Shri Ramdas

Bachchan, Shrimati Jaya

Baishya, Shri Birendra Prasad

Bajpai, Dr. Ashok

Bajpayee, Dr. Laxmikant

Bakshi, Shri Subrata

Balmik, Shrimati Sumitra

Baluni, Shri Anil

Bansal, Shri Naresh

Bara, Shrimati Ramilaben Becharbhai

Baraik, Shri Prakash Chik

Bhuyan, Shri Ajit Kumar

Bishi, Shri Niranjan

Biswas, Shri Abir Ranjan

Bonde, Dr. Anil Sukhdeorao

Brijlal, Shri

Brittas, Dr. John

Chandrasegharan, Shri N.

Chandrasekhar, Shri Rajeev

Chandrashekhar, Shri G.C.

Chaturvedi, Shrimati Priyanka

Chaudhary, Shri Jayant

Chavan, Shrimati Vandana

Chidambaram, Shri P.

Dangi, Shri Neeraj

Deb, Shri Biplab Kumar

Deo, Shrimati Sulata

Desai, Shri Anil

Dharmar, Shri R.

Divakonda, Shri Damodar Rao

Dubey, Shri Satish Chandra

Dwivedi, Shrimati Seema

Elango, Shri N.R.

Geeta alias Chandraprabha, Shrimati

Gehlot, Shri Rajendra

Girirajan, Shri R.

Gogoi, Shri Ranjan

Gohil, Shri Shaktisinh

Gokhale, Shri Saket

Goswami, Ms. Indu Bala

Goyal, Shri Piyush

Gupta, Shri Prem Chand

Gupta, Shri Sushil Kumar

Hanumanthaiah, Dr. L.

Haque, Shri Mohammed Nadimul

Harivansh, Shri

Hegde, Shri Aneel Prasad

Heggade, Dr. Dharmasthala Veerendra

Hooda, Shri Deepender Singh

Hussain, Shri Syed Nasir

Ilaiyaraaja, Shri

Islam, Shri Samirul

Jaggesh, Shri

Jangra, Shri Ram Chander

Javadekar, Shri Prakash

Jesangbhai, Shri Desai Babubhai

Jethmalani, Shri Mahesh

Jha, Prof. Manoj Kumar

Jhala, Shri Kesridevsinh Digvijaysinh

Joginipally Santosh Kumar, Shri

Kadadi, Shri Iranna

Kalita, Shri Bhubaneswar

Kalyanasundaram, Shri S.

Kanakamedala Ravindra Kumar, Shri

Karad, Dr. Bhagwat

Kardam, Shrimati Kanta

Kareem, Shri Elamaram

Karim, Shri Ahmad Ashfaque

Ketkar, Shri Kumar

Khan, Dr. Fauzia

Khan, Shri Javed Ali

Khan, Shri Muzibulla

Kharge, Shri Mallikarjun

Kharlukhi, Dr. Wanweiroy

Konyak, Shrimati S. Phangnon

Koragappa, Shri Narayana

Krishnaiah, Shri Ryaga

Kumar, Shri Mithlesh

Kumar, Dr. Sikander

Kumar, Shri Sujeet

Lachungpa, Shri Hishey

Laxman, Dr. K.

Leishemba, Shri Maharaja Sanajaoba

Mahadik, Shri Dhananjay Bhimrao

Mahto, Shri Khiru

Maji, Shrimati Mahua

Mandaviya, Dr. Mansukh

Mangaraj, Shri Manas Ranjan

Mani, Shri Jose K.

Mansingh, Dr. Sonal

Margherita, Shri Pabitra

Mather Hisham, Shrimati Jebi

Meena, Dr. Kirodi Lal

Mittal, Dr. Ashok Kumar

Modi, Shri Sushil Kumar

Mohanta, Shrimati Mamata

Mokariya, Shri Rambhai Harjibhai

Muraleedharan, Shri V.

Murugan, Dr. L.

Nadda, Shri Jagat Prakash

Nagar, Shri Surendra Singh

Nanda, Dr. Prashanta

Narzary, Shri Rwngwra

Nathwani, Shri Parimal

Netam, Shrimati Phulo Devi

Nirmala Sitharaman, Shrimati

Nishad, Shri Baburam

Noor, Shrimati Mausam

O'Brien, Shri Derek

Oraon, Shri Samir

P, Shri Sandosh Kumar

Pandey, Ms. Saroj

Panwar, Shri Krishan Lal

Patel, Shri Praful

Patel, Shri Rajmani

Patel, Shri Shambhu Sharan

Pathak, Shri Sandeep Kumar

Patidar, Ms. Kavita

Patil, Shrimati Rajani Ashokrao

Patnaik, Dr. Amar

Patra, Dr. Sasmit

Pawar, Shri Sharad

Pilli, Shri Subhas Chandra Bose

Pradhan, Shri Dharmendra

Prakash, Shri Deepak

Prasad, Shri Aditya

Pratapgarhi, Shri Imran

Puri, Shri Hardeep Singh

Rahim, Shri A. A.

Rajbhar, Shri Sakaldeep

Ram Shakal, Shri

Ramadoss, Dr. Anbumani

Ramesh, Dr. C.M.

Ramesh, Shri Jairam

Ramji, Shri

Rane, Shri Narayan

Ranjan, Shrimati Ranjeet

Rao, Shri G.V.L. Narasimha

Rao, Dr. K. Keshava

Rathwa, Shri Naranbhai J.

Raut, Shri Sanjay

Ray, Shri Nagendra

Rebia, Shri Nabam

Reddy, Shri B. Parthasaradhi

Reddy, Shri K.R. Suresh

Reddy, Shri S Niranjan

Reddy, Shri V. Vijayasai

Rupala, Shri Parshottam

Saini, Dr. Kalpana

Scindia, Shri Jyotiraditya M.

Selvaganabathy, Shri S.

Sen, Ms. Dola

Sen, Dr. Santanu

Shanmugam, Shri C. Ve.

Sharma Dr. Dinesh

Sharma, Shri Kartikeya

Shekhar, Shri Neeraj

Shukla, Shri Rajeev

Sibal, Shri Kapil

Singh, Shri A. D.

Singh, Shri Ajay Pratap

Singh, Shri Akhilesh Prasad

Singh, Shri Arun

Singh, Shrimati Darshana

Singh, Shri Digvijaya

Singh, Shri Sant Balbir

Singhvi, Dr. Abhishek Manu

Sinha, Shri Rakesh

Sircar, Shri Jawhar

Siroya, Shri Lahar Singh

Siva, Shri Tiruchi

Sivadasan, Dr. V.

Solanki, Dr. Sumer Singh

Somu, Dr. Kanimozhi NVN

Soni, Shri Kailash

Sonowal, Shri Sarbananda

Tanawde, Shri Sadanand Shet

Tankha, Shri Vivek K.

Tasa, Shri Kamakhya Prasad

Thakur, Shri Ram Nath

Thakur, Shri Vivek

Thambidurai, Dr. M.

Tiwari, Shri Ghanshyam

Tiwari, Shri Pramod

Tomar, Shri Vijay Pal Singh

Trivedi, Dr. Sudhanshu

Tulsi, Shri K.T.S.

Usha, Shrimati P. T.

Vaddiraju, Shri Ravichandra

Vaiko, Shri

Vaishnaw, Shri Ashwini

Vasan, Shri G.K.

Vats (Retd.), Lt.Gen. (Dr.) D.P.

Vemireddy, Shri Prabhakar Reddy

Venugopal, Shri K.C.

Verma, Shri B.L.

Viswam, Shri Binoy

Wasnik, Shri Mukul Balkrishna

Wilson, Shri P.

Yadav, Shri B. Lingaiah

Yadav, Shri Bhupender

Yadav, Shri Harnath Singh

Yadav, Prof. Ram Gopal

Yadav, Shrimati Sangeeta

Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Now, Shri Arjun Ram Meghwal to move that the Bill be passed.

SHRI ARJUN RAM MEGHWAL: Sir, I move: That the Bill be passed.

MR. CHAIRMAN: The question is:

That the Bill be passed.

The House divided.

MR. CHAIRMAN:

Ayes: 214
Noes: Nil
Abstentions: Nil

Ayes - 214

Abdul Wahab, Shri
Abdulla, Shri M. Mohamed
Agrawal, Dr. Anil
Agrawal, Dr. Radha Mohan Das
Ahmad, Dr. Faiyaz
Ali, Shri Gulam
Alla, Shri Ayodhya Rami Reddy
Amin, Shri Narhari
Arora, Shri Sanjeev
Athawale, Shri Ramdas
Bachchan, Shrimati Jaya
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok

Bajpayee, Dr. Laxmikant

Bakshi, Shri Subrata

Balmik, Shrimati Sumitra

Baluni, Shri Anil

Bansal, Shri Naresh

Bara, Shrimati Ramilaben Becharbhai

Baraik, Shri Prakash Chik

Bhuyan, Shri Ajit Kumar

Bishi, Shri Niranjan

Biswas, Shri Abir Ranjan

Bonde, Dr. Anil Sukhdeorao

Brijlal, Shri

Brittas, Dr. John

Chandrasegharan, Shri N.

Chandrasekhar, Shri Rajeev

Chandrashekhar, Shri G.C.

Chaturvedi, Shrimati Priyanka

Chaudhary, Shri Jayant

Chavan, Shrimati Vandana

Chidambaram, Shri P.

Dangi, Shri Neeraj

Deb, Shri Biplab Kumar

Deo, Shrimati Sulata

Desai, Shri Anil

Dharmar, Shri R.

Divakonda, Shri Damodar Rao

Dubey, Shri Satish Chandra

Dwivedi, Shrimati Seema

Elango, Shri N.R.

Geeta alias Chandraprabha, Shrimati

Gehlot, Shri Rajendra

Girirajan, Shri R.

Gogoi, Shri Ranjan

Gohil, Shri Shaktisinh

Gokhale, Shri Saket

Goswami, Ms. Indu Bala

Goyal, Shri Piyush

Gupta, Shri Prem Chand

Gupta, Shri Sushil Kumar

Hanumanthaiah, Dr. L.

Haque, Shri Mohammed Nadimul

Harivansh, Shri

Hegde, Shri Aneel Prasad

Heggade, Dr. Dharmasthala Veerendra

Hooda, Shri Deepender Singh

Hussain, Shri Syed Nasir

Ilaiyaraaja, Shri

Islam, Shri Samirul

Jaggesh, Shri

Jangra, Shri Ram Chander

Javadekar, Shri Prakash

Jesangbhai, Shri Desai Babubhai

Jethmalani, Shri Mahesh

Jha, Prof. Manoj Kumar

Jhala, Shri Kesridevsinh Digvijaysinh

Joginipally Santosh Kumar, Shri

Kadadi, Shri Iranna

Kalita, Shri Bhubaneswar

Kalyanasundaram, Shri S.

Kanakamedala Ravindra Kumar, Shri

Karad, Dr. Bhagwat

Kardam, Shrimati Kanta

Kareem, Shri Elamaram

Karim, Shri Ahmad Ashfaque

Ketkar, Shri Kumar

Khan, Dr. Fauzia

Khan, Shri Javed Ali

Khan, Shri Muzibulla

Kharge, Shri Mallikarjun

Kharlukhi, Dr. Wanweiroy

Konyak, Shrimati S. Phangnon

Koragappa, Shri Narayana

Krishnaiah, Shri Ryaga

Kumar, Shri Mithlesh

Kumar, Dr. Sikander

Kumar, Shri Sujeet

Lachungpa, Shri Hishey

Laxman, Dr. K.

Leishemba, Shri Maharaja Sanajaoba

Mahadik, Shri Dhananjay Bhimrao

Mahto, Shri Khiru

Maji, Shrimati Mahua

Mandaviya, Dr. Mansukh

Mangaraj, Shri Manas Ranjan

Mani, Shri Jose K.

Mansingh, Dr. Sonal

Margherita, Shri Pabitra

Mather Hisham, Shrimati Jebi

Meena, Dr. Kirodi Lal

Mittal, Dr. Ashok Kumar

Modi, Shri Sushil Kumar

Mohanta, Shrimati Mamata

Mokariya, Shri Rambhai Harjibhai

Muraleedharan, Shri V.

Murugan, Dr. L.

Nadda, Shri Jagat Prakash

Nagar, Shri Surendra Singh

Nanda, Dr. Prashanta

Narzary, Shri Rwngwra

Nathwani, Shri Parimal

Netam, Shrimati Phulo Devi

Nirmala Sitharaman, Shrimati

Nishad, Shri Baburam

Noor, Shrimati Mausam

O'Brien, Shri Derek

Oraon, Shri Samir

P, Shri Sandosh Kumar

Pandey, Ms. Saroj

Panwar, Shri Krishan Lal

Patel, Shri Praful

Patel, Shri Rajmani

Patel, Shri Shambhu Sharan

Pathak, Shri Sandeep Kumar

Patidar, Ms. Kavita

Patil, Shrimati Rajani Ashokrao

Patnaik, Dr. Amar

Patra, Dr. Sasmit

Pawar, Shri Sharad

Pilli, Shri Subhas Chandra Bose

Pradhan, Shri Dharmendra

Prakash, Shri Deepak

Prasad, Shri Aditya

Pratapgarhi, Shri Imran

Puri, Shri Hardeep Singh

Rahim, Shri A. A.

Rajbhar, Shri Sakaldeep

Ram Shakal, Shri

Ramadoss, Dr. Anbumani

Ramesh, Dr. C.M.

Ramesh, Shri Jairam

Ramji, Shri

Rane, Shri Narayan

Ranjan, Shrimati Ranjeet

Rao, Shri G.V.L. Narasimha

Rao, Dr. K. Keshava

Rathwa, Shri Naranbhai J.

Raut, Shri Sanjay

Ray, Shri Nagendra

Rebia, Shri Nabam

Reddy, Shri B. Parthasaradhi

Reddy, Shri K.R. Suresh

Reddy, Shri S Niranjan

Reddy, Shri V. Vijayasai

Rupala, Shri Parshottam

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Scindia, Shri Jyotiraditya M.

Selvaganabathy, Shri S.

Sen, Ms. Dola

Sen, Dr. Santanu

Shanmugam, Shri C. Ve.

Sharma Dr. Dinesh

Sharma, Shri Kartikeya

Shekhar, Shri Neeraj

Shukla, Shri Rajeev

Sibal, Shri Kapil

Singh, Shri A. D.

Singh, Shri Ajay Pratap

Singh, Shri Akhilesh Prasad

Singh, Shri Arun

Singh, Shrimati Darshana

Singh, Shri Digvijaya

Singh, Shri Sant Balbir

Singhvi, Dr. Abhishek Manu

Sinha, Shri Rakesh

Sircar, Shri Jawhar

Siroya, Shri Lahar Singh

Siva, Shri Tiruchi

Sivadasan, Dr. V.

Solanki, Dr. Sumer Singh

Somu, Dr. Kanimozhi NVN

Soni, Shri Kailash

Sonowal, Shri Sarbananda

Tanawde, Shri Sadanand Shet

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Yadav, Shri B. Lingaiah

Yadav, Shri Bhupender

Yadav, Shri Harnath Singh

Yadav, Prof. Ram Gopal

Yadav, Shrimati Sangeeta

Yajnik, Dr. Amee

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

NATIONAL SONG

MR. CHAIRMAN: The Bill is passed by the constitutionally required majority. Let the lobbies be opened. Hon. Members, kindly stand up for the National Song.

(The National Song, 'Vande Mataram', was then played.)

MR. CHAIRMAN: The House stands adjourned sine die.

The House then adjourned sine die at thirty-one minutes past eleven of the clock.